

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH AT, PUNE

Execution Application No 03/2023  
Earlier O.A. No 11/2023  
In  
Original Application No. 01/2020 (WZ)

1. Razzak Rajmohammad Baig & Ors. \_\_\_\_\_ Applicants  
V/S

1. The District Collector Ahmednagar & Ors. \_\_\_\_\_ Respondents

**Additional Affidavit in Reply on behalf of Respondent No. 12 i.e. Mr.  
Balasaheb Janardhan Murdare :-**

I, Mr. Balasaheb Janardhan Murdare, Age- Adult, Occupation - Government Civil Contractor , Residing at-, R/o - Bhagur , Tal- Shevgaon, Dist- Ahmednagar having office at- B.J Murdare Civil Contractor, Behind Market Yard, Shevgaon, i.e. Respondent No.12 is filing this Affidavit in Reply to the Execution Application only with the limited purpose of bringing on record the true and correct facts of the subject matter. I shall not be deemed to admit anything save and except whatever specifically stated hereunder;-

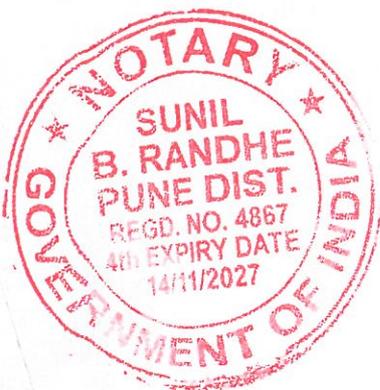
**A. PARA WISE REPLY TO THE ORIGINAL APPLICATION:-**

1. I say and submit that the averments made in Para 1, 2 and 3 are details of the Applicant and the Respondents which are matter of record and hence, I do not wish to comment on same.
2. I say and submit that the averments made in Para 1 of facts of the case in brief are partly the allegations made by the applicant against the Respondent No.12 and the details of the land, the plant run by Respondent No. 12 and details of previous case filed before this Hon'ble



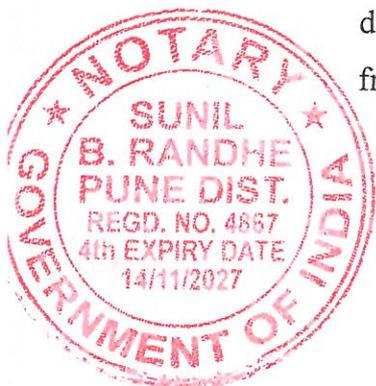
Tribunal. Further I say and submit that it is pertinent to note that the Respondent No.12 is solely running the hot mix plant and does not have any stone crusher at Gat No. 40/1 situated at village Varur, Tal - Shevgaon, Dist - Ahmednagar. Further the land adjacent to that of the Respondent No.12 is owned by one Mr. Magar and the land owned by the Applicant is approximately 200 meters away from the said hot mix plant of the Respondent No. 12. Further it is pertinent to note that the said hot mix plant is operative only for 3-4 hours each day for 35-40 days of a year as per requirement. The Applicant had previously filed an Application before this Hon'ble Tribunal for the same cause of action wherein the Respondent No.12 was not served with any notice as the Applicant failed to take follow up of the said case due to which the case was disposed off by giving directions to MPCB and District Magistrate Ahmednagar. Hence it is evident that the applicant for the sole purpose of harassing the Respondent No. 12 has been filing various complaint before various concerned authorities. It is evident that if the Applicant was genuinely suffering from the pollution, the Applicant would have fought the pervious case on merit.

3. I say and submit that the averments made in Para 2 of facts of the case in brief are matter of record and I do not wish to comment on the same.
4. I say and submit that the averments made in Para 3 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that the Land bearing Gat no. 40/2 was originally owned by one Mr. Punjaram Deshmukh which was inherited to him through his predecessors. Thereafter without partition one Mr. Punjaram Deshmukh had sold a piece of gat No. 40/2 to the present applicant and the remaining piece of gat no. 40/2 is recently sold to one Mr. Magar which is next to the land of the Respondent No. 12. However, there is dispute between the present Applicant and one Mr. Magar in respect to the said land and the Hon'ble Court has granted stay on the said land which is



operative till date. Hence, it is evident that the present application is habitual in creating nuisance value litigation and causing unnecessary inconvenience and mental agony to various persons. Hereto marked and annexed as "Annexure -A" is the copy of the 7/12 extract of the Gat No. 40/2.

5. I say and submit that the averments made in Para 4 of facts of the case in brief are matter of record and I do not wish to comment on the same.
6. I say and submit that the averments made in Para 5 of facts of the case in brief in respect of the Respondent No. 12 are false and incorrect and I deny the same in toto. Further I say and submit that the Respondent No.12 is exclusively working as Government Civil Contractor through his firm i.e. M/s. B.J. Muradare and Government Contractor and is not indulged in taking private contracts. The said Respondent No.12 is registered under the Government of Maharashtra as a civil contractor and has renewed the Registration Certificate from time to time. Hereto marked and annexed as "Annexure -B" are the copies of the Registration Certificate.
7. I say and submit that the averments made in Para 6 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that the Respondent No. 12 by following the due process of law has installed the said hot mix plant by obtaining permission from the appropriate authorities and by following the MPCB guidelines. In furtherance of the same, the Respondent No.12 has obtained the NA permission dated 20/06/2018 from the Concerned Revenue Officer, Shevgaon, District Ahmednagar, permission from the Village panchayat Warur dated 06/11/2017, permission from Public Health Officer dated 14/02/2018, permission from Public Works Department Ahmednagar dated 08/02/2018, Permission from MSEB dated 17/02/2018, permission from Forest Office dated 27/11/2017, permission from Land Acquisition



Department dated 15/01/2018, permission from Concerned Circle Officer dated 05/03/2018, permission from BSNL dated 03/11/2017 and permission from Town Planning Officer dated 18/06/2018. Further, it is pertinent to note that in the year December 2016, the Respondent No.12 had only installed the said hot mix plant however it was not in operation till 2018 as the Respondent No.12 was obtaining above mentioned permissions from the concerned authorities and the plant only started functioning after obtaining the consent to operate dated 21/03/2018. Further in the year 2020, the respondent No.12 has renewed the consent to operate dated 12/03/2020 that is even before the expiry of the previous consent and the same is valid till 30/03/2026. Further, in the year 2016, the Respondent No. 12 had taken a plant on rent of M/s. Deshmukh and Company to complete the said contracts and the same is evident from the various agreements entered into between the Respondent No. 12 and Deshmukh and Company. Further, it is pertinent to note that the present Respondent No.12 has only set up a hot mix plant and does not have any stone crusher unit on the said land. Hence, it is evident that the Applicant is vaguely alleging the respondent No.12 without any application of mind. Hereto marked and annexed as "Annexure -C" are the copies of all the permissions obtained from all the above mentioned authorities and the copies of the rent Agreements.

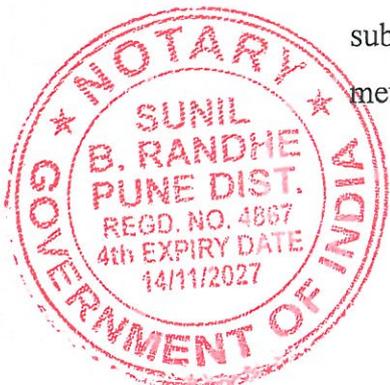
8. I say and submit that the averments made in Para 7 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that the Respondent No. 12 is only running a hot mix plant and has not installed any stone crusher on the said land. Further as per the visit report dated 22/02/2017, the inspection officer had remarked that the plant is installed in the last week of December, 2016 and the plant was not in operation. Thereafter, as per the visit report dated 22/02/2017, the Respondent No.12 has complied with all the parameters/ guidelines prescribed by the MPCB. Further, the said compliance was also observed



and notified by MPCB in the visit report dated 14/06/2021. Further as mentioned in para 7 of the present Reply, the Respondent No. 12 in the year 2016 had rented the hot mix plant of Deshmukh and Company to complete his civil contracts as the Respondent No.12 had not obtained the consent to operate due to which the plant was not in operation. Hence, the question of Respondent No. 12's plant causing pollution does not arise as the Respondent No. 12 was complying with the directions issued by the MPCB vide visit report dated 22/02/2017. Hereto marked and annexed as "Annexure -D" is the copy of the visit report dated 14/06/2021.

9. I say and submit that the averments made in Para 8 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that it is stated in the visit reports dated 02/05/2017 issued by the Taluka Health Officer and Taluka Agricultural Officer that the said hot mix plant of the present Respondent No. 12 was not in operation, all machineries were shut and no workers were present at the said plant. Further, it is pertinent to note that there is explicit remark of the said concerned officers in the said report dated 02/05/2017 stating that no pollution is caused due to the said plant, however there is mere speculation that it might cause. Hence, as stated in the abovementioned Paras that the Plant was not in operation for the period of 2016 to 2018 as the Respondent No. 12 was complying with the guidelines of the MPCB to operate the said plant. Therefore, the Respondent No.12 strongly objects the penalty assessed by the MPCB for the period of December 2016 to March 2018 as the plant was not in operation.

10. I say and submit that the averments made in Para 9 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that the Zilla Parishad Primary School is approximately 500-600 meters away from the said plant. The Respondent No.12 has obtained



information through RTI wherein the Principal of the said School has specifically stated in letter dated 23/03/2023 that they have not found any records of complaints/ objections made by school in respect of the plant and that the School has no objection /complaint against the said Hot Mix Plant. Further, the members of the Grampanchayat and various residents of the Varur budruk had also visited the said plant and issued their no objection certificate dated 13/02/2021. Further it is pertinent to note that the Respondent No. 12 had also asked the residents of the Village Salvadgoan to visit the said plant wherein after visiting the said plant, almost 23 residents of the Salvadgoan having their houses near the said plant have given their consent to operate the said plant vide letter dated 04/03/2021. Further the residents of the village salvadgoan also agree that the plant is in operation for a short period of time i.e. only for 3-4 hours for 35-40 days of a year in the letter dated 04/03/2021. Hereto marked and annexed as "Annexure -E" are the copies of the NOC from the residents of the village Varur and Salvadgaon.

11. I say and submit that the averments made in Para 10 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that as per the said report dated 22/02/2017, the concerned officer has clearly stated that the plant was closed and not found in operation at the time of the visit and same was closed since past 4 days. Further it is pertinent to note that the plant is operative only for a short period of time i.e. only for 3-4 hours for 35-40 days of a year as per the requirement of the Government contracts.

12. I say and submit that the averments made in Para 11 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that till date the Zilla Parishad School has not raised any objection against the said plant. In furtherance of the same the Respondent No.12 has obtained information through RTI wherein the

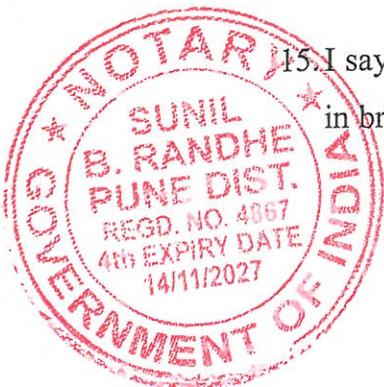


Principal of the said School has specifically stated in letter dated 23/03/2023 that they have not found any records of complaints/objections made by school in respect of the plant and that the School has no objection /complaint against the said Hot Mix Plant. Hereto marked and annexed as "Annexure -F" is the copy of the NOC and reply dated 23/03/2023 on RTI Application by the Zilla Parishad School.

13. I say and submit that the averments made in Para 12 of facts of the case in brief is the Notice dated 17/02/2021 issued by the MPCB to the Respondent No 12. Further I say and submit that pursuant to the said Notice dated 17/02/2021 the Respondent No. 12 has re-complied with the directions issued by the MPCB and the same was informed to the MPCB vide letter dated 03/03/2021 by the Respondent No. 12. Hereto marked and annexed as "Annexure -G" is the copy of the letter dated 03/03/2021.

14. I say and submit that the averments made in Para 13 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that the Respondent No. 12 had only applied once for the consent to establish and operate in the year 2017 which was rejected as the Respondent No. 12 was in the process of obtaining necessary permission and complying with the guidelines prescribed by the MPCB. Thereafter, the Respondent No. 12 complied with all the guidelines prescribed by the MPCB from time to time and then applied for the consent to operate in 2018 which was then granted by the MPCB and further renewed by the Respondent No.12 in the year 2020 which is valid till the year 2026. Hereto marked and annexed as "Annexure -H" are the copies of the receipt of payment for obtaining the consent to establish and operate.

15. I say and submit that the averments made in Para 14 of facts of the case in brief are false and incorrect and I deny the same in toto. It is pertinent



to note that the Laboratory which has issued the test certificate is a private lab and it has been specifically stated in the said certificate that the certificate shall not be reproduced without the written approval of the laboratory. Further I say and submit that as per the recent MPCB's Air Analysis report dated 28/03/2023 the air quality of the said vicinity around the hot mix plant is moderate and well within the parameters. Further as per the visit reports dated , 30/05/2023 to 01/06/2023 and 14/06/2023 to 15/06/2023 the said plant was not found in operation Hereto marked and annexed as "Annexure -I" is the copy of the Air Analysis report dated 28/03/2023 and visit reports dated 30/05/2023 to 01/06/2023 and 14/06/2023 to 15/06/2023.

16. I say and submit that the averments made in Para 15 of facts of the case in brief are allegations against the other Respondents and I do not wish to comment on the same.

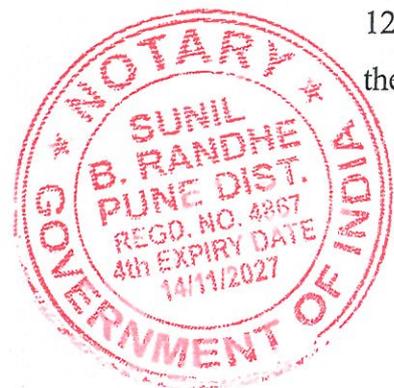
17. I say and submit that the averments made in Para 16 of facts of the case in brief are false and incorrect and I deny the same in toto. Further I say and submit that the present Respondent No.12 has complied with all the guidelines prescribed by the MPCB vide various visit reports from time to time. Further the Respondent No.12 strongly object the recent letter dated 06/07/2023 wherein the MPCB has wrongly calculated the environmental compensation of Rs. 29,62,500/- for the period of December 2016 to 20th March 2018 since the said Hot Mix Plant was not in operation as the Respondent No.12 was in process of obtaining necessary consents and permissions from the concerned authorities. Further, the Respondent No. 12 was managing the hot mix which was required for the construction work from outside which is evident from the rent agreement between the Respondent No. 12 and Deshmukh and Company. Further, the Respondent no. 12 has sent a letter dated 11/07/2023 objecting the compensation as the Respondent No. 12 was



not given any opportunity to file his say and put the material facts on record before assessing the damage. Hereto marked and annexed as "Annexure -J" is the copy of the letter dated 11/07/2023 sent by the Respondent no. 12 to the MPCB.

18.I say and submit that the averments made in Para 18 are false and incorrect and the same are denied by the Respondent No. 12 in toto as there was no cause of action arose against the Respondent No. 12 as stated above and hence the question of limitation does not falls in.

19.I say and submit that the Respondent No. 12 had purchased the said hot mix plant on 17/10/2016 from Gujarat and purchased the diesel generator for the said hot mix plant on 15/03/2018. Further on 04/01/2017 and 03/03/2017, the Respondent No. 12 had applied for the consent to establish and operate from the MPCB however, the same was rejected as the plant was still in process of completion. Thereafter, as the Applicant made various complaints during the period of December 2016 and 2017, the MPCB visited the said plant and informed the Respondent No. 12 about the guidelines of installing a hot mix plant. Further as per the guidelines, the respondent No. 12 complied with all the guidelines prescribed by the MPCB and only then applied for the consent to operate which was then granted to the Respondent No.12. The said consent to operate has been renewed time to time and the same is valid till 2026. It is pertinent to note that while the installation of the hot mix plant was in process, the Respondent No. 12 had to take few trial runs of the said plant. In the mean time, taking advantage of the trial runs the Applicant has made all the complaints before various authorities by misleading the authorities that the Respondent No. 12 is running the said plant without obtaining the permissions and consents. Further, as the Respondent No. 12 had not obtained for the consent to operate, the Respondent No. 12 in the year 2016 and 2017 had executed various rent agreements to



complete his work orders. Further, after obtaining the consent to operate, the Respondent No.12 had started producing hot mix at his own plant. It is pertinent to note that the said plant was purchased along with the pollution control unit. It is evident from the consent to operate that the MPCB has granted the said consent after examining that the Respondent No. 12 had complied with all the guidelines prescribed by the MPCB. Further, it is pertinent to note that, the land of the Applicant is a jirayat land which is a seasonal cultivation land. The said land can be cultivated only in the months from June to December. Further the said hot mix plant is only operative from the months January to May that too only for 3-4 hours a day and 35-40 days of such months. It is pertinent to note that as it is a hot mix plant the same is not allowed to be operated in the rainy season. Hence, it is evident that the applicant only with sole intention of causing unnecessary inconvenience and mental agony to the Respondent No. 12 has filed the present Applicant. The Respondent No. 12 has obtained permission/ consents from all the concerned authorities before starting the said plant. Further, the Respondent No.12 has also obtained NOC from the residents of villages around the said hot mix plant and school that is situated at about 500 meters from the said plant.

20. I say and submit that it is pertinent to note that the Applicant was very well aware of the installation of hot mix plant since December 2016 due to which time and again the Applicant has been making various complaints before various authorities. Hence, it is evident that the Applicant has delayed in coming before this Hon'ble Tribunal as the concerned authorities were not taking action against the Respondent No. 12. Thus, with the sole intention of causing harassment and mental agony to the Respondent No. 12, the Applicant has filed the present Application.



21. Therefore, in the facts and circumstances above mentioned I say and submit that the said Application deserves to be dismissed with cost.

22. I crave leave to file additional affidavit in future if found necessary.

Whatever stated hereinabove is true and correct to the best of my knowledge and belief.

Solemnly affirmed by me at Pune on this 12th Day of July, 2023.

  
Deponent

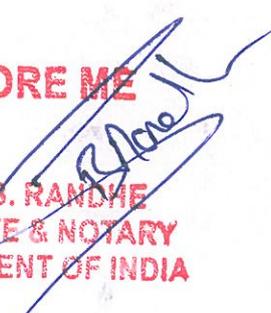
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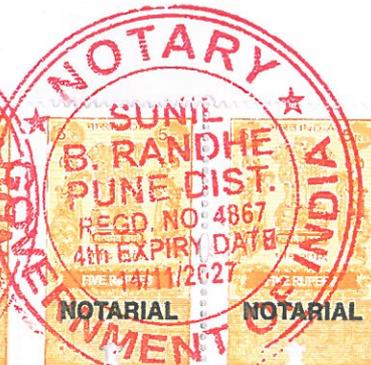
Mr. Chetan R. Nagare  
Ms. Siddhi S. Mirghe  
Advocates for Respondent No. 12

Before me

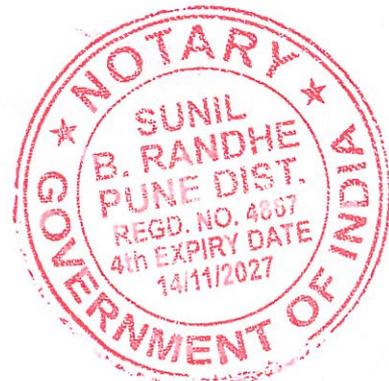
**BEFORE ME**

  
**SUNIL B. RANDHE  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA**

**NOTED AND REGISTERED AT  
SERIAL NUMBER 2321**



12 JUL 2023



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH AT, PUNE

Execution Application No 03/2023

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महाराष्ट्र शासन  
अहमदनगर जिल्हा परिषद अहमदनगर  
(नोंदणी नुतनीकरण प्रमाणपत्र) (सुधारीत नियमानुसार)  
(नियमित कंत्राटदार नोंदणी - स्थापत्य)



प्रमाण- १.ग्रामविकास व जलसंधारण विभागाकडील निर्णय क्र.ग्रासयो २००७/प्र.क्र./यो ९/मंत्रालय मुंबई-३२ दि.८ मे २००७  
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३.महाराष्ट्र शासन ग्रामविकास विभाग शासन निर्णय क्रमांक संकिर्ण -२०१६/प्र.क्र.१४८/पी-९/दि.२ डिसेंबर २०१६ बांधकाम भवन मंडळान पथ, फोर्ट मुंबई ४००००१ अन्वये मुख्य कार्यकारी अधिकारी जिल्हा परिषद अहमदनगर यांनी खालील कंत्राटदार यांना नोंदणीपत्र दिले  
४. मा.कक्ष अधिकारी, ग्रा.वि.व. ज.सं.विभाग महाराष्ट्र शासन यांमेकडील ग्रासयो/२०१९/प्र.क्र.२५३/बांध-२,दि.२८/१/२०२०

१.	कंत्राटदाराचे नांव	मे.बी.जे.मुरदारे (भागीदारी फर्म)
२.	पूर्ण पत्ता	मि.नं.७७६८, प्लॉट नं.४७,आयटीआय शेजारी, शेवगाव, ता.शेवगाव
३.	प्रमाणक क्रमांक	२८४
४.	नोंदणी वर्ग	वर्ग १ अ (वर्ग एक अ)
५.	प्रमाणपत्राची मुदत	दिनांक २९/०९/२०२० ते २८/०९/२०२५ पर्यंत
६.	कामे करण्याची आर्थिक क्षमता	रुपये- अमर्याद कोटी पर्यंत

प्रमाणपत्राचे नुतनीकरणासाठी कंत्राटदाराने विहित नमुन्याप्रमाणे आणि त्याबरोबर जरूर असलेल्या सर्व कागदपत्रांची मुदत संपण्यापूर्वी कमीत कमी तीन महिने आधी त्या वेळच्या शासकीय नियत्यांनी यंत्रसागुत्री विल्हेवाट लावली असल्यास त्यासंबंधी सर्व प्रकारचे बदल या कार्यालयात त्वरीत कळविण्याची जबाबदारी कंत्राटदारावर राहिल.

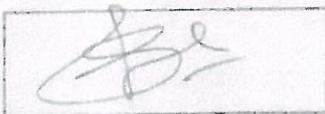
प्रत्येक वर्षाच्या दि.३० एप्रिल रोजी विहित नमुन्याप्रमाणे एक वार्षिक विवरणपत्र या कार्यालयास माहितीसाठी आणि पुढील कार्यवाहीसाठी कंत्राटदाराने पाठविणे आवश्यक आहे. सदर विवरणपत्राबरोबर कंत्राटदाराने त्यावर्षी केलेल्या सर्व कामाची माहिती देणारे प्रमाणपत्र जोडणे आवश्यक आहे.

जि.प.रोस महसुली जमा आर-०११५ पं.रा.कार्या१०१- अंतर्गत जि.प.खाते नं.२७६ मध्ये चलनावदारे नोंदणी शुल्क रु. ४००००/- भरणा करण्यात आली.

सदरची नोंदणी खाली नमुद बाबींसाठी रद्द करणेचे अधिकार मा.मुख्य कार्यकारी अधिकारी जिल्हा परिषद अहमदनगर यांनी राखून ठेवले आहेत.

१. नेमूण दिलेला काम विहित मुदतीत व मुदतवाढ देऊन केली नाही
२. निविदाच्या संदर्भात शासनाने वेळोवेळी असणारे अधिनियम,नियम,शासन निर्णय व मार्गदर्शन सूचना यांचा भंग केल्यास
३. कामाची गुणवत्ता, दर्जा,ठरवून दिलेले मापदंड यांचा भंग झाल्यास.
४. कामावर लावण्यात आलेले मजूर/ कामगार यांची सुरक्षितता,अपघातापासून संरक्षण त्यांना पुरविण्यात आलेल्या सुखसोई, आरोग्य याबाबत शासनाने प्रचलित अधिनियम, नियम, शासन निर्णयानुसार सुविधा पुरविल्या नसल्यास.
५. घेण्यात आलेली विकासकामे जनतेच्या सोईसाठी असल्याने काम चालू असतांना कामास विलंब केल्यामुळे किंवा हलगर्जीपणा जनतेची गैरसोय झाल्यास.
६. विकास कामा संदर्भात शासनाने वेळोवेळी निर्गमित केलेल्या सूचना प्रचलित अधिनियम नियम व इतर तत्सम बाबींचा भंग झाल्यास.

टेकेदाराची नमुना स्वाक्षरी



(दत्तात्रय म. गावडे)  
कार्यकारी अभियंता  
जि.प.सा.बां.दक्षिण विभाग  
अहमदनगर

जा.क्र.जिप/नोंदणी /२८४/२०२०, दिनांक- २९/०९/२०२०

जि.प.सा.बां.दक्षिण विभाग, अहमदनगर

प्रत- मे.बी.जे.मुरदारे (भागीदारी फर्म) मु.पो. मि.नं.७७६८, प्लॉट नं.४७,आयटीआय शेजारी, शेवगाव, ता.शेवगाव,

जि.अहमदनगर

प्रत- मा.अति.मुख्य कार्यकारी अधिकारी तथा अध्यक्ष काम वाटप समिती जिल्हा परिषद अहमदनगर

प्रत- कार्यकारी अभियंता, जिल्हा परिषद,सा.बां. (उत्तर)विभाग/ ग्रा.पा.पु.विभाग/ ल.पा.विभाग, अहमदनगर

# जिल्हा परिषद, अहमदनगर

3



## - नोंदणी प्रमाणपत्र -

क्रमांक बांध/लेखा/नोंदणी/९०/२०१६

अहमदनगर, दिनांक ११/०५/२०१६

विषय:- जिल्हा परिषदेकडील नोंदणीकृत वैयक्तिक कंत्राटदार म्हणून वर्ग -२ मध्ये सरळ नोंदणी.

- संदर्भ:- १. ग्राम विकास व जलसंधारण विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई शासन निर्णय क्रमांक ग्रासयो२००७/प्र.क्र.१/यो.९/, दिनांक २० एप्रिल २००७ व ८ मे २००७  
२. आपला अर्ज दिनांक १५/०२/२०१६  
३. ग्रामविकास व जलसंधारण विभागाकडील पत्र जाक्र ग्रासयो/२०१६/प्र.क्र१६१/यो-९ दि.११ मे २०१६

उपरोक्त संदर्भिय १ च्या शासन निर्णयानुसार जिल्हा परिषदेकडे वर्गीकरण नोंदणी केलेल्या कंत्राटदारांना जिल्हा परिषदे कडील विकास कामांचे वाटप करणेत येणार आहे. आपण संदर्भ क्रमांक २ नुसार या कार्यालयाकडेस वैयक्तिक स्वतंत्र कंत्राटदार म्हणून नोंदणी मिळणेसाठी प्रस्ताव दाखल केलेला आहे. त्यानुसार आपले वैयक्तिक कंत्राटदार वर्ग-२ मध्ये मान्यता प्राप्त कंत्राटदार म्हणून संदर्भ क्रमांक ३ नुसार मान्यता दिलेली आहे.

कंत्राटदाराचे नांव	- श्री. बाळासाहेब जनार्दन मुरदारे
पूर्ण पत्ता	- मु.पो. भगुर, ता.शंभुगाव, जि. अहमदनगर
नोंदणी वर्ग	- वर्ग - २
प्रमाणपत्राची मुदत	- दिनांक ११/०५/२०१६ ते १०/०५/२०१९ (तीन वर्ष)
कामे करण्याची पात्रता	- रुपये ७५०.०० लक्ष.

नोंदणी साठी नोंदणी शुल्काची रक्कम रुपये ३५०००/- दिनांक ३०/०३/२०१६ अन्वये अहमदनगर डिस्ट्रिक्ट सेंट्रल को-ऑप.बँक लिमिटेडमध्ये, अहमदनगर येथे भरणा केलेली आहे. त्यानुसार आपणास वर्ग-२ मध्ये मान्यता प्राप्त कंत्राटदार म्हणून जिल्हा परिषदेकडे नोंदणी खालील अटीवर देण्यात येत आहे.

प्रमाणपत्राचे नुतनीकरणासाठी अथवा वरच्या वर्गात नोंदणीकरिता कंत्राटदाराने विहित नमुन्या प्रमाणे व बरोबर आवश्यक असलेल्या सर्व कागदपत्रांसह या प्रमाणपत्राची मुदत संपण्यापूर्वी कमीत कमी तीन महिने अगोदर त्या वेळेस प्रचलीत असणा-या शासकीय नियमानुसार अर्ज करण्याचे बंधन कंत्राटदारावर राहिल.

प्रत्येक वर्षाच्या दिनांक ३० एप्रिल रोजी विहित नमुन्याप्रमाणे एक वार्षिक विवरणपत्र या कार्यालयास माहितीस्तव सादर करणे आवश्यक आहे. सदर विवरणपत्रा बरोबर कंत्राटदाराने मागील आर्थिक वर्षात केलेल्या सर्व कामांची माहिती देणारे प्रमाणपत्र जोडणे आवश्यक आहे. जर हे नोंदणी पत्र दिल्यापासून तीन वर्षांच्या मुदतीत कंत्राटदाराने जिल्हा परिषदेकडे एकही निविदा सादर न भरल्यास अथवा जिल्हा परिषदेची कामे घेण्यास असमर्थ ठरल्यास दिलेले नोंदणी रद्द करण्यात येईल.

प्रमाणपत्र धरिकाची स्वाक्षरी.

(बी.एस.भोसले)  
कार्यकारी, अभियंता  
सार्वजनिक बांधकाम दक्षिण विभाग  
जिल्हा परिषद, अहमदनगर



**GOVERNMENT OF MAHARASHTRA  
PUBLIC WORKS DEPARTMENT**

Public Works Division, Ahmednagar



**CONTRACTOR'S REGISTRATION CERTIFICATE**

1. Desk officer, Public Works Department, Mantralaya, Mumbai, through online registration using their rights given to them vide latest Government Resolution No. CAT-03/2013/Case No. 102/Bldg-2 dated 30/06/2014 orders for Registration to **MURDARE BALASAHEB JANARDHAN** in **CLASS II** for 3 years from **25-04-2016 to 24-04-2019**.

2. Registered contractors should apply for registration renewal 3 months before expiry date of certificate. In this regard, no separate correspondence shall be done. Registered contractors should submit their year wise reports in prescribed format. It may kindly be noted that if the renewal-related required documents are not submitted within prescribed time limit, the registration certificate shall be treated as cancelled and it will be required to deposit requisite fees as per new registration.

3. Year wise details containing particulars of works done during last one year shall be submitted every year after 31st May. If Registration certificate is in the name of Company or Partnership firm and if it is changed, the same may be intimated to the registration issuing authority.

4. Atleast 3 Engineers shall be employed in organization (Company/Partnership firm) who have passed after 1979 from Maharashtra Universities.

**Details**

1. Contractors Name and Address: **MURDARE BALASAHEB JANARDHAN, AP :- BHAGUR TAL :- SHEVGAON DIST:- AHMEDNAGAR PIN:- 414502**
2. Registration fees, Receipt No and date : Rs. 30000 / 221875912 / 25-04-2016
3. Registration class and period: **CLASS II** for 3 years from 25-04-2016 to 24-04-2019
4. Work Capacity Upto: Rs. Upto 750 Lakhs

**Contractor Signature Specimen**

**Digitally signed by**

**Name: Dayanand Bhimrao Vibhute**

**Designation: Executive Engineer**

**Provider: SafeScrypt sub-CA for RCAI Class 2 2014**

**Date of Signing: 2016-04-25 18:13:30**

**Digital Sign Expiry Date: Sat, Jun 24, 2017 16:46**



Issuing Authority

AP  
ITCC Nagpur



AGS2HRDC0W

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253/2365150  
Fax : 0253/2365140  
Email : [ronashik@mpcb.gov.in](mailto:ronashik@mpcb.gov.in)  
Visit At : <http://mpcb.gov.in>



Udyog Bhavan, First Floor  
Trimbak Road, Near ITI, Satpur,  
Nashik - 422007

Orange/S.S.I

Date: 12/03/2020

Consent No: RO-NASHIK/CONSENT/2003000776

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Trans-boundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to;

M/s. B.J.Murdare,  
Gut No.-40, At- Varur (k)  
Tq. Shevgaon , Dist- Ahmednagar.

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- The Consent to Operate is granted for a period up to:- 30.03.2026.
- The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Asphalt Mix (Hot Mix Plant)	920	MT/M

### 3. CONDITIONS UNDER WATER ACT:

- The daily quantity of trade effluent from the factory shall be Nil.
- The daily quantity of sewage effluent from the factory shall not exceed 0.30 M<sup>3</sup>.
- Trade Effluent: Nil.
- Treatment: N.A.
- Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
 

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	100	mg/l.
- Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

### (vii) Non-Hazardous Solid Wastes:-

S.N.	Type Of Waste	Quantity	UOM	Treatment	Disposal
			Nil		

*B.J. Murdare*



(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. **The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974**

The daily water consumption for the following categories is as under:

- |   |              |
|---|--------------|
| (i) Domestic purpose  | ... 1.00 CMD |
| (ii) Water gets Polluted & Pollutants are Biodegradable             | ... 4.00 CMD |
| (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic | ... 0.00 CMD |
| (iv) Industrial Cooling, spraying in mine pits or boiler feed       | ... 2.00 CMD |

5. **CONDITIONS UNDER AIR ACT :**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to Exceed	150 mg/Nm <sup>3</sup>
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a) **A) Control Equipment (Hot Mix Plant):**

1. Drum mix machine shall be provided with dust collector followed by scrubbing system of sufficient capacity to limit emissions.
2. Construction of metallic roads within the premises.
3. Regular cleaning and wetting of the ground within the premises.
4. Growing of a green belt along the periphery.

a) **Standards for Air Emission;**

The Suspended Particulate Matter measured between 3 meters and 10 meters from any process equipment of stone crushing unit shall not to Exceed 600 µg/m<sup>3</sup>

6. **Standards for Stack Emission:**

- (i) **The applicant shall observe the following fuel pattern:-**

Sr. No.	Type Of Fuel	Quantity	UOM
1	LDO	20	Liters/Hr

- (ii) **The applicant shall erect the chimney(s) of the following specifications:-**

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Hot Mix Drum	11

- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

**Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry shall achieve The National Ambient Air Quality Standards (NAAQS) published in 2009 G.S R826 (E), dated 16.11.2009.

**CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2016:**

- (i) The Industry shall not generate any hazardous waste.

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**8. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- xiii. The project authorities shall install well designed water sprinkling arrangements including fixed and mobile sprayers for dust suppression.

**9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Statutory/Government agencies.**

**This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry. The applicant shall apply for consent to operate before taking actual commercial production.**

**12. The applicant shall obtain permission from Central Ground Water Authority in case of use of ground water.**

13. The industry shall comply with the location criteria for setting up Stone Crushers units as under;
- The distance of the nearest point of boundary of the land in which the stone crusher is to be set up must be at least 500 meters away from the National Highway, 200 meters away from the State Highway and 100 meters away from the other roads.
  - The distance of the nearest point of boundary of the land in which the stone crusher is to be set up must be at least 500 meters away from the nearest habitation (minimum 1000 Souls).
14. Industry shall renew Bank Guarantee of Rs. 1.0 Lakh for compliance of consent condition for the period up to 30.06.2026.
15. The Capital investment of the industry is Rs. 500 Lacs.

For and on behalf of the  
Maharashtra Pollution Control Board

(Amar B. Durgate)  
Regional Officer, Nashik

To,  
M/s. B.J. Murdare,  
Gut No.-40, At- Varur (k)  
Tq. Shevgaon, Dist- Ahmednagar.

Copy to:

- Sub-Regional Officer, MPCB Nashik.
- Master File.



Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Transaction Date
1	7500/-	TKN1912001298	16/12/2019
Remaining fee of Rs. 3000/- will be balance with the Board			

*(Signature)*

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150  
 Fax : 0253-2365140  
 Website: <http://mpcb.gov.in>  
 E-Mail: [ronashik@mpcb.gov.in](mailto:ronashik@mpcb.gov.in)



UdyogBhavan, First Floor, Trimbak  
 Road, Near ITI, Satpur, Nashik-422007.

UAN NO.- 0000044025

Orange / SSI

Consent No. RO-Nashik/Consent/ 1803001112

Date: 21/03/2018

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization /Renewal of Authorization under Rule 5 of the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

[To be referred as Water Act, Air Act and HW (M & TM) Rules respectively].

CONSENT is hereby granted to

**M/s. B J MURDARE,  
 GUT NO40, VARUR (K),  
 TAL. SHEGAON DIST. AHMEDNAGAR**

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. Consent to Operate is granted for a period up to : 30.03.2020

2. Consent is valid for the manufacture of-

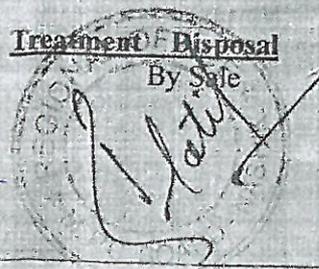
Sr. No.	Product	Maximum Quantity
1.	Asphalt Mix (Hot Mix Plant)	920 MT/M

### 3.CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be Nil
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.3 M<sup>3</sup>
- (iii) Trade Effluent Treatment : N.A.
- (iv) Trade Effluent Disposal : N.A.
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
- |     |                   |               |     |       |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids  | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |
- (vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) Non Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	Treatment / Disposal
1.	Stone Dust	-----	By Sale



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(viii) **Other Conditions:** The Industry shall monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amended Rules, 2003 there under. The daily water consumption for the following categories is as under:

Domestic	0.5 CMD
Industrial processing	--- CMD
Industrial Cooling / spraying	1.0 CMD
Any other and gardening.	1.0 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

#### 5. CONDITIONS UNDER AIR ACT:

The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

(a) **Control Equipment :** Industry shall provide dust collector of sufficient capacity to control the emissions from Stone crushing activity.

#### Control Equipment for Hot Mix Plant :

1. Drum mix machine shall be provided with dust collector followed by scrubbing system of sufficient capacity to limit emission level.
2. Water sprinkling arrangement at the vent (6 m height) shall be provided for Hot Mix Plant before emitting flue gas through its vent with re-circulation system so as to avoid particulate matter emission.
3. Construction of the metallic roads within the premises.
4. Regular cleaning and wetting of the ground within the premises.
5. Growing of a green belt along the periphery.

(b) **Standards for Emissions of Air Pollutants:**

- (i) TPM... Not to exceed 150 mg/Nm<sup>3</sup>
- (ii) SO<sub>2</sub> ... Not to exceed --- Kg/D

(c) **The applicant shall observe the following fuel pattern:**

Sr. No.	Type of fuel	Quantity	UOM
1.	LDO	20	ltr/Hr

(d) **The applicant shall erect the chimney(S) of the following specifications:**

Sr. No.	Chimney attached to	Height in Mtrs
1.	Hot Mix Plant-Dryer	11

(e) The applicant shall provide ports in the chimney (s) and facilities such as ladder platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S 2 etc. and these shall be painted/displayed to facilitate identification.

(f) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time is reckoned between 10 p.m. and 6 a.m.

(g) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.

*[Handwritten signatures and initials]*

**6. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M& TM) RULES, 2016:**

(i) The applicant shall handle hazardous wastes as specified below:

Sr. No	Item No. of Process generating HW as per schedule I/II	Type of Waste	Quantity	Disposal
<b>The industry shall not generate any type of hazardous waste.</b>				

(ii) Treatment: Nil

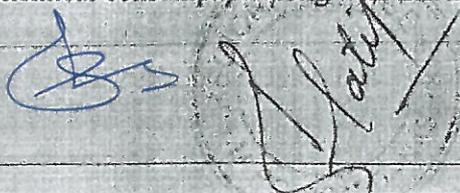
(iii) The authorization is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

(iv) The Industry should comply with the Hazardous Waste (Management & Transboundary Movement) Rules, 2016.

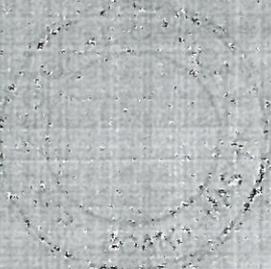
7. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law

**8. General Conditions:**

- (i) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30<sup>th</sup> September every year on available open plot area, no. of trees surviving as on 31<sup>st</sup> March of the year and no. of trees planted by September end.
- (ii) The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent. In the absence of same, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- (iii) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent/ emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- (iv) The firm shall submit MPCB, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30<sup>th</sup> September every year. This Consent is granted only for stone crushing activity & industry shall obtain separately Environment Clearance for stone quarrying activity.
- (v) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained. The applicant shall also submit a comparative statement of designed power and chemical consumptions Vis-a-Vis actual power and chemical consumption along with Environmental statement.



- (vi) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory
- (vii) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- (viii) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
- (ix) The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- (x) In case of any expansion, addition, modernization, any change etc. in the existing plant / activity, the plant / activity authority shall obtain prior permission from the Board.
9. This Board reserves the right to revoke the consent and amend or add any conditions in this consent and the same shall be binding on the Applicant.
10. The consent should not be construed as exemption from obtaining necessary NOC from any other Government agencies as required.
11. The industry shall obtain permission /NOC from CGWA for ground water extraction before starting production activity.
12. The industry shall furnish Bank guarantee of Rs. 1 lakh having validity up to 31/07/2020 towards compliance of consent conditions drawn in favor of Regional Officer MPCB Nashik within period of 15 days from date of issuance of the consent.
13. The proposed Capital investment of industry is Rs.50 lakh (As per C.A Certificate submitted by industry).



*R. U. Patil*  
(R. U. Patil)  
Regional Officer, Nashik

To,  
M/s. B J MURDARE,  
GUT NO 40, VARUR (K),  
TAL. SHEGAON DIST. AHMEDNAGAR

**Copy forwarded to:**

- 1) Sub-Regional Officer, MPCB, Ahmednagar – He is directed to ensure compliance of consent condition and submit the proposal for action in case of violations of Consent conditions.
- 2) Cess Wing /Statistical Wing /Air Wing/HWMH Wing, MPCB, Mumbai.

**Received Consent fee of -**

Amount	TXN.No./D.D.No.	Date
Rs.3000/-	1803000512	05.03.2018

*[Signature]*

वाचले:-

- १) श्री. बाळासाहेब जनार्दन मुरदारे रा.वरुर खु.ता.शेवगाव यांचा अर्ज दि.०९/०३/२०१८
- २) सहाय्यक संचालक नगररचनाकार अ.नगर यांचेकडील जा.क्र.विशेष/मौ.वरुर खु.ता.शेवगाव/ग.नं.४०/१/ससंअ/२०५९ अहमदनगर दि.१८/०६/२०१८
- ३) कार्यकारी अभियंता,रो.ह.यो.(कार्य) विभाग,अ.नगर यांचे यांचेकडील नाहरकत दाखला जा.क्र.रेशा/नाहदा/५३१/२०१८ दि.०८/०२/२०१८
- ४) कार्यकारी अभियंता,(प्रा)म.रा.वि.वि.कं.मर्या.विभाग,अ.नगर यांचे यांचेकडील नाहरकत दाखला जा.क्र.का.अ./अ.न.ग्रा./तां/म/आ/०००२७५ दि.१७/०१/२०१८
- ५) आरोग्य विभाग,पं.स.शेवगाव यांचेकडील नाहरकत दाखला जा.क्र.टि.एच.ओ.पी.एस./नाहदा/३९/२०१८ दि.१४/०२/२०१८
- ६) मा.जिल्हाधिकारी,अ.नगर यांचेकडील क्र./भुस/कार्या/१६-ब/एनएसआर/६१९/२०१८ दि. १५.०९.२०१८
- ७) दुरसंचार विभाग शेवगाव नाहरकत दाखला नं.डब्ल्यु-३९/एन.ओ.सी./२०१७-१८/०८ शेवगाव दि.१३/११/२०१७
- ८) ग्रामपंचायत कार्यालय,वरुर खु.ता.शेवगाव यांचेकडील नाहरकत दाखला जा.क्र.४५ दि. ०६/११/२०१७
- ९) मंडळअधिकारी शेवगाव यांचेकडील अहवाल जा.क्र.४६/२०१८ दि. ०५/०३/२०१८
- १०) महाराष्ट्र जमिन अधिनियम १९६६ चे कलम ४४ अन्वये जमीनीच्या वापराचे एका प्रयोजनातून दुस-या प्रयोजनात रूपांतरण करण्याकरीता.
- ११) मा.जिल्हाधिकारी,अ.नगर यांचेकडील पत्र क्र.मह.कार्या/३-ब/११७२/२०१३ दि. १२.११.२०१३
- १२) शासन परिपत्रक महसूल व वन विभाग क्रं.संकीर्ण ०२/२०११ /प्र.क्रं.१३/ई-१/दि.२९/०३/२०१२
- १३) शासन परिपत्रक क्रं.संकीर्ण ०२/२०१२ /प्र.क्रं.४३/ई-१/दि.०४/१०/२०१३
- १४) श्री. बाळासाहेब जनार्दन मुरदारे रा. वरुर खु. ता.शेवगाव यांचे मोजे वरुर खु.ता.शेवगाव गट नं.४०/१ पैकी क्षेत्र ०.४० आर (४०००.०० चौ.मी.) यांचे यांनी वार्षिक अकृषक सारा व स्थानिक उपकर नउ पट रक्कम रु.६०००/- भरलेबाबतचे दि.१९/०६/२०१८ चे चलन.
- १५) श्री. बाळासाहेब जनार्दन मुरदारे रा. वरुर खु. ता.शेवगाव यांचे मोजे वरुर खु.ता.शेवगाव गट नं.४०/१ पैकी क्षेत्र ०.४० आर (४०००.०० चौ.मी.) यांचे मोजनी फि रक्कम रु. १३५००/- भरलेबाबतचे चलन दि.२०/०६/२०१८ व विकास शुल्क रक्कम १२८००/- हे सहाय्यक संचालक नगररचनाकार अ.नगर या कार्यालयाने भरून घेतलेले आहे. तसेच त्याचा उल्लेख त्यांचे नाहरकत दाखला मध्ये अटी व शर्ती क्रं.१४ मध्ये उल्लेख केलेला आहे.

क्र.कावि/जमिन/एन.ए.एस.आर/ ११ /२०१८ आदेश	शेवगाव दि. १०/०६/२०१८
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मोजे वरुर खु.ता.शेवगाव जिल्हा अहमदनगर,येथील हदद्रीत वरुर खु.गट नं.४०/१ पैकी क्षेत्र ०.४० आर (४०००.०० चौ.मी.) क्षेत्रा मध्ये श्री. बाळासाहेब जनार्दन मुरदारे रा.वरुर खु. ता.शेवगाव जि.अहमदनगर यांच्या मालकीचे आहे.वर नमुद मिळकतीमधील क्षेत्रामध्ये औदयोगिक (डांबर मिश्रीत खडीचा प्लान्ट) या प्रयोजनासाठी अकृषिक मिळणेकामी त्यांनी दि.०९/०३/२०१८ रोजी अर्ज केला आहे.

अर्जदार यांनी केलेल्या अर्जाच्या अनुषंगाने वर नमुद सर्व विहित खात्याकडून नाहरकत दाखले मागविण्यात आलेले आहेत.तसेच मंडळअधिकारी शेवगाव यांच्याकडून देखील चौकशी अहवाल मागविण्यात आलेला आहे.

अर्जदार यांनी अवश्यक ते सर्व खात्याचे नाहरकत दाखले हजर केलेले आहेत.तसेच मंडळअधिकारी शेवगाव यांनी सदरच्या अर्जाची चौकशी करून अर्जदार यांना त्यांचे वर नमुद औदयोगिक (डांबर मिश्रीत खडीचा प्लान्ट) या कारणासाठी अकृषिक वापरास परवानगी देण्याबाबत शिफारस केली आहे.

अर्जदार यांना अकृषिक करावयाचे एकूण क्षेत्र ४०००.०० चौ.मी.त्याचा वार्षिक अकृषिक दर ०.१५ पेसे याप्रमाणे वार्षिक अकृषिक सारा रक्कम रु.६०० अधिक स्थानिक उपकर नउ पट उपकर रु.५४००/- असे एकूण होणारी रक्कम रु.६०००/- फी भरलेबाबत दिनांक १९/०६/२०१८ अन्वये सरकारी चलन इकडेस सादर केलेले आहे.तसेच मोजणी फी रु.१३५००/- भरले बाबतची दि. २०/०६/२०१८ ची पावती व विकास शुल्क रक्कम १२८००/- हे सहाय्यक संचालक नगररचनाकार अ.नगर या कार्यालयाने भरून घेतलेले आहे. तसेच त्याचा उल्लेख त्यांचे नाहरकत दाखला मध्ये अटी व शर्ती क्रं.१४ मध्ये उल्लेख केलेला आहे.

त्याअर्थी मी तहसीलदार शेवगाव मला प्रदान केलेल्या अधिकाराचा वापर करून अर्जदार श्री. बाळासाहेब जनार्दन मुरदारे रा. वरुर खु. ता.शेवगाव जि.अहमदनगर यांचे मोजे वरुर खु. ता.शेवगाव जि.अ.नगर येथील गट नं.४०/१ पैकी क्षेत्र ०.४० आर (४०००.०० चौ.मी.) क्षेत्रास औदयोगिक (डांबर मिश्रीत खडीचा प्लान्ट) या कारणासाठी खालील अटीचे आधीन राहून अकृषिक वापरास परवानगी देत आहे.

अटी:-

- १) महाराष्ट्र जमीन महसूल अधिनियम १९६६ व त्या खालील नियम व महाराष्ट्र जमीन महसूल अधिनियमात (सुधारीत १९७९ चे) अधिन राहून परवानगी देण्यात येत आहे.
- २) प्रश्नाधिन जमीनीच्या ज्या तारखेपासून बिनशेती वापर सुरु केलेला आहे त्या तारखेपासून ४०००.०० चौ.मी.क्षेत्रावरील प्रतिवर्षी भूधारक/भूखंडधारक यांनी प्रति चौ.मी.ला रुपये ०.१५ पे दराने बिनशेती सारा भरावा.सदरचा बिनशेती सारा रु.६००/- अधिक स्थानिक उपकर रु.५४००/- एवढा येत आहे.सदर बिनशेती सा-याचा दर सुधारीत झाल्यानंतर बदलास पाज राहिल व त्यानुसार मिळणारी फरकाची रक्कम भरणे अर्जदार यांचेवर बंधनकारक राहिल.
- ३) अर्जदार यांनी सदरहू जमिनीतील प्लॉटची विल्हेवाट कोणत्याही त-हने लावली अर्जदार यांचे जबाबदारी राहिल की सदरहू प्लॉटची विक्री किंवा विल्हेवाट ही आदेशातील शर्तीस अधिन राहून अथवा सनदेमधील शर्तीस अधिन राहून करावी.
- ४) अर्जदार यांनी अकृषिक प्रयोजनाकरीता जमिनीचा उपयोग सुरु केल्याबाबत अथवा उपयोगात बदल केल्याबाबत एक महिन्याच्या आत संबंधीत तलाठी/तहसिल कार्यालय/जिल्हाधिकारी यांना कळवावे अन्यथा अर्जदार यांचे विरुद्ध महाराष्ट्र जमिन महसूल (जमिनीच्या वापरात बदल अकृषिक आकारणी) नियम १९६६ (६) प्रमाणे कारवाई करण्यात येईल.
- ५) अर्जदार यांनी सदर जमिनीचा वापर हा फक्त औदयोगिक (डांबर मिश्रीत खडीचा प्लान्ट) कारणासाठीच करावा. सदरच्या क्षेत्रास बांधकाम करायचे झाल्यास बांधकामासाठी परवानगी देणे आवश्यक राहिल. तसेच सदर वापरात बदल करावयाचे ठरल्यास तत्पूर्वी मा.जिल्हाधिकारी यांची पूर्व परवानगी घेणे आवश्यक राहिल.
- ६) अर्जदाराने प्रस्तुतच्या जमिनीत सदरचे आदेशापासून एक वर्षाच्या आत बिनशेतीचा वापर सुरु करावा अन्यथा सदरची परवानगी आपोआप रद्द समजण्यात येईल.
- ७) मा.जिल्हाधिकारी यांची पूर्व परवानगी शिवाय प्रश्नाधिन क्षेत्राची भूखंडाची उपविभागातून/सुधारीत रेखांकन/ एकत्रीकरण करता येणार नाही.
- ८) रेखांकनास मा.जिल्हाधिकारी अहमनगर यांचे परवानगी शिवाय बदल करू नये.
- ९) कोणतेही औदयोगिक (डांबर मिश्रीत खडीचा प्लान्ट) चे बांधकाम शेवगाव आखेगाव कोरडगाव रस्ता प्र.जि.मा. ३८ या रस्त्याच्या मध्यापासून नियंत्रण रेषा ४७.०० मीटर तसेच इमारत रेषा ३०.०० मीटरचे अंतराच्या आत (अनागरी भाग) करता येणार नाही.
- १०) अर्जदारास सदर भूखंडाची विक्री करावयाची असेल तर आदेशातील अटीचा तसेच सनदेतील अटीचा उल्लेख करावा.
- ११) अर्जदार यांनी दिलेली माहिती खोटी अथवा चुकिची आढळल्यास सदरचा आदेश रद्द समजण्यात येईल व त्याची पूर्ण जबाबदारी अर्जदार यांचेवर राहिल.
- १२) सदरचा आदेश हा वेळोवेळी अंमलात येणा-या कायदयांमधील तरतुदीना अधिन राहून देण्यात आलेले आहे.
- १३) मिळकत धारकाने या आदेशाचा एक महिन्याच्या आत आदेशातील नमूद केलेल्या अटी व शर्तीवर अनाधिकृत अकृषिक वापर नियमित केल्याबाबत महाराष्ट्र जमिन महसूल (जमिनीचे वापरात बदल आणि बिनशेती आकारणे) नियम १९६६ मधील फॉर्म ६ मध्ये कबुलायत (सनद) करून घ्यावी.
- १४) सहाय्यक संचालक नगरचनाकार अ.नगर यांचेकडील नाहरकत दाखला नमुद केलेल्या सर्व अटीचे पालन करणे अर्जदार यांचेवर बंधनकारक राहिल.
- १५) सार्वजनिक बांधकाम खात्याच्या परवानगीशिवाय रस्त्याच्या बाजूला कोणत्याही प्रकारचे जाहिरात फलक लावता येणार नाही.
- १६) सदर जागेवर नियमित करून देण्यात आलेल्या बांधकामाव्यतिरीक्त अतिरीक्त बांधकाम करावयाचे झाल्यास त्यास सक्षम प्राधिकरणाकडून बांधकाम नकाशे मंजूर करून घेवून या कार्यालयाची परवानगी घेणे बंधनकारक आहे.
- १७) या आदेशातील कोणत्याही शर्त अगर अटीचा भंग झाल्यास सदरचे बेकायदेशीर बांधकाम काढून टाकण्यात येईल.
- १८) कार्यकारी अभियंता म.रा.वि.वि.कं. मर्या,अ.नगर यांनी कळविलेनुसार नियोजित आराखड्यातील मोकळ्या जागेत रस्त्यालगत विज कंपनीच्या रोहित्रासाठी ३ मीटर x ३ मीटर आकाराची जागा राखीव ठेवण्यात यावी.
- १९) प्रस्तावीत रस्ता रुंदीकरणखालील क्षेत्र समुचित प्राधिकरणास विनामुल्य हस्तांतरित करणे बंधनकारक राहिल.
- २०) भूगर्भातील पाण्याची पातळी कमी होत असल्याने तसेच पाण्याचे स्रोत कमी झाल्याने व उपलब्ध होणारे पाणी अनावश्यक रित्या वाया जात असल्याने उदभवनारी पाणी टंचाई विचारात घेता पावसाचे वाया जाणारे पाणी भूगर्भात जिरविणे व साठविणे आवश्यक आहे. तरी बांधकाम सुरु करतांना त्या छतावारील पाणी नजिकच्या

बोअर/विहिरीत सोडणे आवश्यक आहे. जेणेकरून पावसाळ्यात छतावर पडणारे पाणी घाया न जाता त्याचा वापर भूगर्भातील पाण्याच्या पुर्नवापर करण्यासाठी होवू शकतो याकरीता सदर बांधकाम करतांना रुफ टॉप वॉटर हार्वेस्टिंग करणे बंधनकारक आहे. सदर अटीची पूर्तता न केल्यास बिनशेती आदेश रद्द करण्यात येईल याची नोंद घ्यावी.

- २१) जागेच्या चतुःसिमा व हद्ददीबाबत वाद उदभवल्यास त्यास सर्वस्वी अर्जदार जबाबदार राहतील.
- २२) बांधकामासाठी लागणा-या विटामध्ये पल्याय अंशद्वारे तयार करण्यात आलेल्या विटाचा वापर नियमितपणे करावा.
- २३) मा.सहाय्यक संचालक नगर रचनाकार अहमदनगर यांनी त्यांचेकडील पत्र दि.१८/०६/२०१८ चे पत्रन्वये रेखांकनास सुचविलेल्या दुरुस्तीनुसारच बांधकाम करणे आवश्यक राहिल व उक्त पत्रात नमुद सर्व अटीस/शर्तीस अधीन राहून उक्त परवानगी देणेत येत आहे. त्यांचा भंग झाल्यास उक्त परवानगी आपोआप रद्द होईल.

-: शस्ती विषयक खंड :-

अ) उपरोक्त शर्तीपैकी कोणत्याही शर्तीचे उल्लंघन केल्यास उक्त अधिनियमाच्या उपबंधान्वये ज्या शिक्षेस पात्र होईल अशा इतर कोणत्याही शिक्षेस बांधा न आणता जिल्हाधिकारी निर्देशित करतील अशी आकारणीची रक्कम व उक्त अधिनियमाचे कलम ३२९ पोट कलम (२) ला अधिन राहून निर्देशित करतील असा दंड भरल्यानंतर भूखंड अर्जदार यांचे ताब्यात ठेवण्याचे चालु ठेवता येईल.

ब) उपखंड अ मध्ये काहीही अंतर्भूत असले तरी या अधिकारपत्रच्या उपबंधाविरुद्ध कोणत्याही इमारत किंवा बांधकाम उभारण्याचे झाल्यास किंवा वापरण्यात आल्यास जिल्हाधिकारी यांनी विनिर्दिष्ट केलेल्या मुदतीत बाधित इमारत / बांधकाम अशा प्रकारे (इमारत/बांधकाम) काढून टाकणेत आले किंवा त्यात बदल करणेची व्यवस्था करणेत येईल आणि त्याबाबतचा खर्च संबंधिताकडून जमीन महसूलाची थकबाकी असलेप्रमाणे वसूल करणेत येईल.

क) सदरची परवानगी कुळकायदा ग्रामपंचायत कायदा व इतर निगडीत असलेल्या सर्व कायद्याच्या तरतुदीस अधिन राहणेचे अटीवर देण्यात येत आहे.

(दिपक पाटील)  
तहसिलदार, शेवगाव

प्रत :- श्री. बाळासाहेब जनार्दन मुरदारे रा. वरुर खु. ता.शेवगाव जि.अहमदनगर

प्रत :- मा.जिल्हाधिकारी अ.नगर महसूल शाखा / अंतर्गत लेखा शाखा यांचेकडेस सविनय सादर.

प्रत :- मां.उपविभागिय अधिकारी पाथर्डी भाग पाथर्डी यांचे कडेस सविनय सादर.

प्रत :- मा.सहाय्यक संचालक नगररचना अहमदनगर यांना माहितीसाठी.

प्रत :- मा.उपअधिक्षक भूमिअभिलेख शेवगाव यांचेकडेस पुढील कार्यवाहीसाठी रवाना.

प्रत :- ग्रामपंचायत वरुर बु.ता.शेवगाव, जि.अ.नगर यांना माहितीसाठी रवाना.

प्रत :- का.तलाठी ~~शेवगाव~~ ता.शेवगाव यांचेकडेस आवश्यक त्या नोंदी कामी रवाना.

२/- प्रस्तुत प्रकरणां गा.न.नं.२ बिनशेती नोटबुकमध्ये योग्य त्या नोंदी घ्याव्यात.अर्जदार यांचेकडून विहित नमुन्यात सदन तयार करून घ्यावी व सनदेत उपरोक्त अटी समाविष्ट कराव्यात सदन करून घेतल्याशिवाय भुखंडवाईज नोंदी व भुखंड नोंदी व भुखंड विक्रीच्या नोंदी गाव दफ्तरी करू नयेत. तसेच पोटहिस्साप्रमाणे बिनशेती क्षेत्राचा नविन ७/१२ उतारा करून घ्यावा.

(दिपक पाटील)  
तहसिलदार, शेवगाव



(दिपक पाटील)

अहवाल दिनांक : 06/08/2019

गाव नमुना सात  
अधिकार अभिलेख पत्रक

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहया ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव :- वरूर खुर्द तालुका :- शेवगांव जिल्हा :- अहमदनगर  
गट क्रमांक व उपविभाग : 40/1/2

गट क्रमांक व उपविभाग	भू-धारणा पध्दती	भोगवटादाराचे नांव				
40/1/2	भोगवटादार वर्ग -1					
शेताचे स्थानिक नांव :-	क्षेत्र	आकार	पो.ख.	फे.फा	खाते क्रमांक	
क्षेत्र एकक	आर.चौ.मी	बाळासाहेब जनार्दन मुरदारे	4000.00.00	600.00	( 1099 )	635
बिन शेती	4000.00.00					कुळाचे नाव
बिन शेती आकारणी	600.00					इतर अधिकार
जिरायत						अकृषिक वापर
नागायत						औद्योगिक ( झांबर मिश्रीत खडीचा प्लांट ) अकृषिक
तरी						या प्रयोजनासाठी वापर-क्षेत्र 4000.00 चौ.मी ( 1099 )
वरकस						
इतर						
एकुण क्षेत्र	-					
पोट-खराब (लागवडीस अयोग्य)						
वर्ग (अ)	-					
वर्ग (ब)	-					
एकुण पो ख	0.00.00					
आकारणी	0.00					
जुडी किंवा विशेष	-					
आकारणी						
जुने फेरफार क्र.						सीमा आणि भुमापन चिन्हे :

सुचना : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबींसाठी वापरता येणार नाही.

गाव नमुना बारा  
पिकांची नोंदवहो

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहया ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९ ]

गाव :- वरूर खुर्द तालुका :- शेवगांव जिल्हा :- अहमदनगर  
गट क्रमांक व उपविभाग : 40/1/2

पिकाखालील क्षेत्राचा तपशील											लागवडीसाठी उपलब्ध नसलेली जमीन	जल सिंचनाचे साधन	शेरा
मिश्र पिकाखालील क्षेत्र						निर्भळ पिकाखालील क्षेत्र							
वर्ष	हंगाम	मिश्रणाचा संकेत क्रमांक	जल सिंचित	अजल सिंचित	घटक पिके व प्रत्येकाखालील क्षेत्र			पिकांचे नाव	जल सिंचित	अजल सिंचित	स्वरूप	क्षेत्र	
					पिकांचे नाव	जल सिंचित	अजल सिंचित						
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	(१२)	(१३)	(१४)
			आर. चौ.मी	आर. चौ.मी		आर. चौ.मी	आर. चौ.मी		आर. चौ.मी	आर. चौ.मी		आर. चौ.मी	

सुचना : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबींसाठी वापरता येणार नाही.



For View Only

" पंचायत राज्य निर्मिती हिच खरी लोकशाही "

स्थापना १९५२

# ग्रामपंचायत कार्यालय वरूर बु.॥

ता. शेवगांव, जि. अहमदनगर



ग्रामविकास अधिकारी

उपसरपंच

सरपंच

श्री. दादासाहेब बाबुराव पवार

श्री. बन्सी यादव तुजारे

श्री. भागवत बलभीम लव्हाट

मो. ९४२२९३९८९५

मो. ९६५७६२९५७६

मो. ८९७५३२८२००

\* शौचालय बांधा वापर करा. \* कराचा भरणा वेळेवर करा.



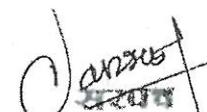
२०१०

दिनांक :- ०६/११/२०१०

..... ना हरकत दाखला .....

श्री. मुरदारे वाळासाहेब जनार्दन रा. भगूर ता. शेवगाव यांना त्यांच्या स्वतःच्या मालकीच्या वरूर खु. हददीतील गट नं. ४०/१ मधील ३.२४ हेक्टर पैकी ०.४० आर क्षेत्र जागेमध्ये (डांबर मिश्रीत खडीचा प्लान्ट) वानिज्य अकृषीक वापराच्या परवानगीसाठी ग्रामपंचायत वरूर बु. ची काहीही हरकत नाही .

  
ग्रामविकास अधिकारी  
ग्रामपंचायत वरूर बु.॥,  
ता. शेवगांव, जि. अ. नगर

  
सरपंच  
ग्रामपंचायत वरूर बु.॥,  
ता. शेवगांव जि. अ. नगर



**Subject :- Grant of No Objection Certificate to  
Shri Balasaheb Janardhan Murdare**

**Village : Bhagur Tal- Shevgaon Dist- Ahmednagar.**

Ref:- 1) His/Her Application dt. 20/01/2018

- 2) PHC/THO/ Site Inspection on 14/02/2018 From the  
M.O.P.H.C Shevgaon Tal- Shevgaon Dist :- Ahemdngar .

On Physical Inspection the Proposed site of Village Gat No./G.P.M.No. 40/1 of village Varur Kh Taluka- Shevgaon Dist-A.nagar is inspected by H.A. P H C Shevgaon from the health & sanitary Points of view there is no objection to the proposed site for Non-agriculture Used for Commercial Purpose For Only One Year From the Health & Sanitary points of views.

**DISCRIPTION OF THE SITE**

Name of the village	S.No./Gat No. /G.P.M.No	Area	Name of the owner
Varur kh	40/1	0.40 R	Shri Balasaheb Janardhan Murdare Bhagur Tal Shevgaon Dist Ahmednagar

  
Taluka Health Officer  
Panchayat Samiti Shevgaon

To,

**Shri Balasaheb Janardhan Murdare**

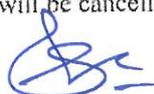
**At Post Bhagur Tal Shevgaon Dist- Ahmadnagar.**

**Copy To the /D.H.O. Z.P. A.nagar**

**Copy To – Chief Executive Officer, Zilla Parishad, Ahmednager.**

**Condition-**

1. Tree Plation should be made on the open space & sounding. Drainage, Latrine & Urinal system is essential for this purpose & all sanitary facilities should be provided for the Heal Point of Views & he should take precaution not to be harmful to Human Health.
2. Grampanchayat at NOC should be provided to S.D.O./ Tahasildar.
3. Brick-lin should be away 500 Mtrs. From recesidential houses scholls & road etc.
4. Kerosine Centre/Petrol Pump/Poultry Form/Slater House /Hotel/should be installed sufficiently away from recesidential houses school . Temple& road etc.
5. In future when actual Industry will be start N.O.C. should be given Industrial Board & Pollution Control Board, Ahamednagar/Nasik.
6. Permission granted by this office will be cancelled if any complation from Health point of views raised by surrounding residence





कार्यकारी अभियंता  
रोजगार हमी योजना (कार्य) विभाग, अहमदनगर



बांधकाम भवन शासकिय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर - ४१४ ००३  
दुरध्वनी क्र. (०२४१) २४२२९३८ फॅक्स - (०२४१) २४२२९२९ ई-मेल : egsahemadnagar.ce@mahapwd.com

जा.क्र.रेशा/नाहदा/५३१/सन २०१८

दिनांक:- ०८/०२/२०१८

प्रति

तहसिलदार  
शेवगाव

विषय - औद्योगिक कारणासाठी विगरशेती करणेसाठी नाहरकत प्रमाणपत्र मिळणे बाबत.

संदर्भ - १. श्री.बाळासाहेब जर्नादन मुरदारे रा. भगुर ता.शेवगाव.यांचा अर्ज दि.२४/१२/२०१७  
२. उपविभागीय अभियंता सा.बां.उपविभाग शेवगाव यांचे पत्र क्र.रेशा/१४/२०१८  
दि.२४/०१/२०१८

अर्जदार यांच्या मालकीचे मौजे वरर खु. ता.शेवगाव हद्दीतील गट क्र.४०/१ मधील ४०आर क्षेत्र औद्योगिक कारणासाठी विगरशेती करण्यास नाहरकत प्रमाणपत्र मिळणे करीता अर्ज केला आहे. त्यानुसार उपविभागीय अभियंता सा.बां.उपविभाग शेवगाव यांनी उपरोक्त जागेचा स्थळ निरीक्षण अहवाल व नाहरकत प्रमाणपत्र सादर केले आहे. तरी प्रमाणपत्रातील सर्व अटीच्या अधिन राहण्याच्या शर्तीवर तसेच जोडरस्त्याची स्वतंत्र परवानगी घेण्याच्या अटीवर सदर प्रमाणपत्रावर प्रति स्वाक्षरी करून प्रमाणपत्र व नकाशा सोबत पाठविण्यात येत आहे.

सोबत- ना हरकत प्रमाणपत्र व  
नकाशा

स्थळप्रतीवर का.अ.  
यांची स्वाक्षरी असे.

  
कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर करीता

प्रत माहितीस्तव- उपविभागीय अभियंता सा.बां.उपविभाग शेवगाव. सोबत- प्रमाणपत्र



रो.ह.यो.(कार्य)विभाग,अहमदनगर  
ना हरकत प्रमाणपत्र

प्रमाणित करण्यात येते की, श्री.बाळासाहेब जनार्दन मुरदारे, मु.पो.भगुर ता.शेवगाव जि.अहमदनगर यांचे स्वतःचे मालकीचा मौजे वरुन खु.ता.शेवगाव जि.अहमदनगर येथील गट नं.४०/१ मधील बिगर करावयाचे क्षेत्र ०.४० आर हे या खात्याच्या अधिपत्याखालील शेवगाव आखेगाव कोरडगाव रस्ता सार्वजनिक बांधकाम विभाग शासन निर्णयक्रमांक आरबीडी-१०८१/८७१/रस्ते-७ मंत्रालय,मुंबई ४०००३२ दिनांक ९ मार्च २००१ च्या पथ किनारवर्ती नियमानुसार औद्योगिक कारणास्तव सदर प्रजिमा.३८ चे मध्यापासून नियंत्रण रेषा ४७.०० मिटरचे अंतर वजा जाता राहिलेल्या क्षेत्रास औद्योगिक कारणास्तव खालील अटीवर ना हरकत प्रमाणपत्र देण्यात येत आहे.

अटी

१. कोणतेही औद्योगिक (अनिवासी) बांधकाम या खात्याच्या अधिपत्याखालील शेवगाव आखेगाव कोरडगाव रस्ता प्र.जि.मा.३८ या रस्त्याच्या मध्यापासून नियंत्रण रेषा ४७.०० मिटर तसेच इमारत रेषा ३०.०० मीटरचे आंत (अनागरी भाग) करता येणार नाही.
२. प्रस्तावित क्षेत्र शेवगाव आखेगाव कोरडगाव प्र.जि.मा.३८ या रस्त्याच्या मध्यापासून ६९.०० मिटर आहे.
३. जोडरस्त्याच्या कडेला दोन्ही बाजूस कायमस्वरूपी टिकाणारी २०० झाडे लावावी लागतील व त्याचे ५ वर्षा पर्यंत जतन करावे लागेल.तसेच ते तोडतांना या खात्याची परवानगी घ्यावी.
४. कोणत्याही प्रकारचे मद्यपानाचे दुकान रस्त्याच्या कडेला सुरु करता येणार नाही.
५. बांधकामामुळे रस्त्याचा पृष्ठभाग साईड गटर व मोरी यांचे बांधकामास हानी पोहचार नाही याची दक्षता घ्यावी.
६. जोड रस्त्याचे काम पुर्ण झाल्यावर रस्त्याच्या बाजूचा पृष्ठभाग मुख्या रस्त्याच्या पुर्ववत आणावा लागेल.
७. सार्वजनिक बांधकाम/जि.प. खात्याच्या पुर्व परवानगी शिवाय रस्त्याच्या बाजूस कोणतेही प्रकारचे जाहिरात फलक लावता येणार नाही त्यासाठी सा.बां./जि.प.या खात्याची स्व तंत्र परवानगी घ्यावी लागेल.
८. कोणतेही बांधकाम सुरु करण्या अगोदर प्रथम सा.बां./जि.प.या खात्याची परवानगी घ्यावी लागेल.
९. अर्जदाराने वरील अटी अधीन राहण्या बाबत रु.१००/- च्या स्टॅप पेपरवर सा.बां./जि.प. या खात्याकडे करार करुन घ्यावा लागेल.
१०. सदर क्षेत्राची शासनास भविष्यात भुसंपादन करण्याची वेळ आली तर आपण जर इमारत रेषा व नियंत्रण रेषा आत बांधकाम केलेले असले तर ते आपणास विना शर्त स्व खर्चाने काढून घ्यावे लागेल.
११. अर्जदाराने सादर केलेले कोणतेही दस्तऐवज(कागदपत्र) खोटे आढळून आल्यास सदर प्रमाणपत्र रद्द समजण्यात येईल.

वरील अटीपैकी एका जरी अटीचे भविष्यात अर्जदाराकडून उल्लंघन झाल्यास सदरचे प्रमाणपत्र रद्द समजण्यात येईल.याची नोंद घ्यावी.

  
उपविभागीय अभियंता,  
सार्वजनिक बांधकाम उपविभाग,  
शेवगाव.

प्रतिस्वाक्षरी  
  
कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग,  
अहमदनगर.



महाराष्ट्र राज्य विद्युत वितरण कं. मर्या.  
संवसु, ग्रामीण विभाग, अ.नगर



{महाराष्ट्र शासन अंगीकृत उपक्रम}

CIN:-U४०१०२MIR००५SGC१५३६४५

कार्यकारी अभियंता यांचे कार्यालय  
जुने पंथर हाऊस, मयीन प्रशासकीय इमारत  
स्टेशन रोड, अहमदनगर ४१४००१  
फोन नं. (०२४१) २३५३१२२/२३५६२९९  
ई-मेल:-ccahmednagar@gmail.com  
वेब साईट:- www.mahadiscom.in

काअ / अनग्र / तां / म / आ /

000275

17 JAN, 2018  
दिनांक :-

-:: दाखला ::-

उप कार्यकारी, म.रा.वि.वि.कं.मर्या., शेवगांव उपविभाग यांनी केलेल्या पाहणीनुसार दाखला देण्यात येतो की, खालील तपशिलात नमूद केलेली शेत जमीन बिनशेती करण्यास विशेष शे-यातील अटीनुसार म.रा.वि.वि.कं.मर्या., ची हरकत नाही.

-:: तपशिल ::-

०१. मालकाचे नांव. :- श्री.बाळासाहेब जनार्धन मुरदारे.
०२. गावाचे नांव व तालुका :- वरूर खुर्द, शेवगांव
०३. गट नं. / सर्व्हे नं. :- ४०/१
०४. बिनशेती करावयाचे क्षेत्रफळ :- ०.४० आर
०५. विशेष शेरा
- अ] नियोजित आराखड्यातील भोकळ्या जागेत रस्त्यालगत वीज कंपनीच्या रोहित्रासाठी ३x३ मीटर आकाराची जागा राखीव ठेवण्याच्या अटीवर उर्वरित क्षेत्रासाठी बिगर शेती करण्यास ना हरकत दाखला देण्यात येत आहे.
- ब] नियोजित आराखड्यातील अस्तित्वात असलेल्या वाहिनीच्या दोन्ही बाजूस भारतीय विद्युत कायदा २००३ नुसार योग्य ती जागा सोडून बांधकाम करण्याच्या सोडण्याच्या अटीवर ना हरकत दाखला देण्यात येत आहे. नियोजित आराखड्यात दाखविल्याप्रमाणे.

चतुःसिमा.

कार्यकारी अभियंता [ ग्रा ],  
म.रा.वि.वि.कं.मर्या, अहमदनगर.

प्रति,

श्री.बाळासाहेब जनार्धन मुरदारे.

मु.पो वरूर खु, ता. शेवगांव..... उप कार्यकारी अभियंता, शेवगांव यांच्या मार्फत

प्रत रवाना :-

उप कार्यकारी, मराविविकं मर्या., शेवगांव उपविभाग.

त्याचे पत्र क्रं. ३५ दिनांक ०५/०१/२०१८ नुसार.

कार्यालयीन टिप्पणी

विषय : माहितीचा अधिकार अधिनियम २००५  
अंतर्गत माहिती मिळणेबाबत.

अहमदनगर ४१४००१, दिनांक २७/११/२०१७.

प्रति,

जनमाहिती अधिकारी,  
तथा  
मुख्यलेखापाल,  
वर्नाविभाग अहमदनगर.

संदर्भ : आपलेकडील पत्र क्र.व/मा.अ./प्र.क्र. १५६/३२८९/ दिनांक १/११/२०१७

वरील संदर्भिय पत्रास अनुसरून श्री. बाळासाहेब जनार्धन मुरदरे मु. वरूर खुर्द ता. शेवगाव जि.अ.नगर यांचा दिनांक २७/११/२०१७ च्या अर्जातील मुद्द्याबाबत माहिती मागविण्यात आली आहे. यास अनुसरून खालीलप्रमाणे माहिती सादर करण्यात येत आहे.

मुद्दा क्र.१ : मौजे वरूर खुर्द ता. शेवगाव जि. अहमदनगर येथील जमीन ग.नं. ४०/१ चे क्षेत्र माळढोक पक्षी अभयारण्यामध्ये समाविष्ट आहे किंवा नाही याबाबतची माहिती लेखी स्वरूपात मिळावी हि विनंती.

- या विभागातील वनजमिनीचे अभिलेखे तपासले असता शेवगाव तालुक्यातील मौजे वरूर खुर्द ता. शेवगाव येथील ग.नं. ४०/१ हा माळढोक पक्षी अभयारण्याची अधिसूचना ५ मार्च २०१६ मध्ये समाविष्ट असल्याचे आढळून येत नाही.

आपला विश्वासू,

  
(एस.एम.गडदे)

वनसर्वेक्षक, वनविभाग  
अहमदनगर.



प्रमाणपत्र

जिल्हाधिकारी यांची भूसंपादन शाखा  
 क्र/भूस/कार्या/१६-ब/एनएसआर/६९४/२०१६  
 अहमदनगर दिनांक :- १५/०९/२०१६

प्रति,

श्री. बाळासाहेब जनार्दन मुरदारे

विषय :- भूसंपादनाचा नाहरकत दाखला मिळणेबाबत.

गावाचे नाव वरुर खुर्द

तालुका :- शेवगांव

ग.नं. :- ४०/१

क्षेत्र :- ० हे. ४० आर

संदर्भ :- आपलेकडील दिनांक २६/११/२०१७ रोजीचा अर्ज

उपरोक्त विषयात नमुद प्रकरणी भूसंपादनाची कार्यवाही आजमितीस या कार्यालयामार्फत चालू नाही. प्रस्तुत ७/१२ उता-याचे अवलोकन करता त्यावर कलम ४ ची अधिसूचना किंवा प्रक्रिया चालू असलेची नोंद दिसून येत नाही.जर कलम ४ च्या भूसंपादन अधिसूचनेची नोंद घेणेचे काम तहसिलदार यांनी केले नसल्यास त्याची जबाबदारी संबंधित तहसिलदार यांची राहिल. सदर ना हरकत दाखला हा एक वर्षासाठी वैध राहिल.



जिल्हाधिकारी अहमदनगर करीता

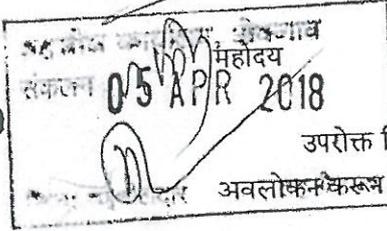


मंडळाधीकारी शेवगांव.  
जा / क्रमांक ..... ४-६१-१८  
दिनांक. ५ / ३ / २०१८

प्रति,  
मा.तहसिलदार सो.शेवगांव  
यांचे कडेस

विषय:- मौजे वरुवर बुध्द ता शेवगांव स.न. / ग.नं. २०/१ या क्षेत्रास  
२००० चौ.मी प्रयोजनासाठी बिनशेती परवानगी मिळणेबाबत

संदर्भ :- आपले कडील पत्र क्र. फावि / जमिनि / १४८ / २०१८ दि. १३/३/२०१८



उपरोक्त बिनशेती प्रकरणात स्थानिक चौकशी करणेत आली असून त्यानुसार व सर्व कागदपत्रांचे अवलोकन करून खालीलप्रमाणे अहवाल सादर करणेत येत आहे.

अ.क्र.	तपशिल	खुलासा
अ)	बिनशेती करावयाची जमिनीचा चालू ७/१२ उतारा , ३० वर्षांची पिकपाहनी असलेला ७/१२ उतारा व त्यावरील सर्व फेरफार उतारे प्रकरणात समाविष्ट केले आहेत काय ?	होय
१.	अकृषिक करावयाचे क्षेत्र अर्जदार यांचे मालकीचे आहे काय ?	होय
२.	अकृषिक परवानगीचा विहित नमुन्यातील अर्ज अर्जदाराशिवाय इतरांनी दाखल केला काय त्याबाबत जनरल / स्पे मुखत्यारपत्र जोडले आहे काय ?	नाही
३.	सध्या जमिनीचा व वापर कोणत्या कारणांसाठी होतो. पडीत असल्यास दोन वर्षांपेक्षा अधिक कालावधी पर्यंत पडीत आहे काय त्याबाबत अर्जदार यांचा खुलासा व तहसीलदार यांनी कु.का. कलम ६५ (२) प्रमाणे कार्यवाही सुरु केली आहे काय. नसल्यास कारण	शेती
४.	जमिनीचे इतर हक्कांत बिन कब्जा वारस आहेत काय. असल्यास त्याची रुपये २०/- चे मुद्रांकपेपरवर समंती आहे काय.	नाही आवश्यकता नाही.
५.	नवीन शर्त, नियंत्रित सत्ता प्रकार ,कुळकायदा /सिलिंग / वेतन /इनाम यांपैकीची आहे काय असल्यास वरील पैकी कोणती व ठरवून दिलेला नजराणा शासनास भरणे केला आहे काय	आजगी ओगटावर वर्ग-१

६.	जमिनीतून विद्युत वाहिनी / दूरध्वनी वाहिनी जात आहे काय जात असल्यास भूखंड बाधित होत आहे काय	नाही
७.	अर्जदार यांनी प्रशाधिन जमीन खरेदी केली आहे काय खरेदी केली असल्यास फेर क्र. व तारीख	फेरफार क्र. ९०७ दि. २२/५/२०१४
८.	अर्जदाराने जमीन खरेदी केलेली असलेस उक्त जमीन खरेदीचे वेळी शेतकरी असलेबाबतचा पुरावा हजर केला आहे काय नसलेस जमीन खरेदीचे वेळी जमीन खरेदीसाठी समक्ष अधिकाऱ्याची परवानगी घेतली आहे काय	शेतकरी आहे.
९.	गांव नमुना नंबर ७/१२ चे इतर हक्कात बोजे आहेत काय असल्यास अकृषिक परवानगी कामी समक्ष अधिकाऱ्यांचा दाखला प्रकरण सादर केला आहे काय	होय
१०.	अर्जदार यांनी अज्ञानाची जमीन खरेदी केली आहे काय	नाही
११.	जमीन नगरपालिका/ग्रामपंचायत हद्दीत येत आहे काय	ग्रामपंचायत हद्दीत
१२.	जमीन महानगरपालिका / नगरपालिका हद्दीबाहेर असल्यास हद्दीपासून किती किलोमीटर अंतरावर आहे.	ग्रामपंचायत हद्दीत
१३.	जमिनीपासून रेल्वे मार्ग जात आहे काय जात असल्यास अंतर	नाही
१४.	जमीन कोणत्या क्षेत्रात येते रहिवास / औद्योगिक	औद्योगिक
१५.	सहाय्यक नगर रचना / नगरपालिका / महानगरपालिका यांनी रेखांकन मंजूर केले आहे काय असल्यास मंजूराचे पत्र क्र. व दिनांक	परस्पर जोडणार आहेत.

१६.	प्रकरणी खालीलप्रमाणे संबधित विभागाचे नाहरकत दाखले सादर करणेत आले आहेत काय. अ)कार्यकारी अभियंता सा.बा. ब)कार्यकारी अभियंता म.रा.वि. मंडळ क)आरोग्य अधिकारी ना.प /जि.प. ड) जिल्हाधिकारी भूसंपादन शाखा इ) उपविभागीय अभियंता दूरध्वनी	पृ.डोय जा.क्र.३३१/२७२ पृ.काज/अनक्रा/ता/म/आ/०००२७५ पृ.नो. T.H.O.P.S /NOC/३९/१८ पृ.क्र/अक्र/कधी/१६-९/मं.प्र.स.आ.२/६९९ पृ.व-३९/NOC/SDEU-SGA/२०११-१६/०८
१७.	तहसिलदार यांनी केलेल्या चौकशीनुसार अकृषिक वापर परवानगी पूर्व सुरु केला आहे काय	नाही
१८.	गांवचा अकृषिक प्रमाणदर किती आहे व त्यानुसार एकूण वार्षिक अकृषिक सारा व रुपांतर कराची रक्कम	१) अकृषिक करावयाचे क्षेत्र चौ.मी.:- ४००० चौ.मी. २) अकृषिक आकारणीचा प्रमाणदर प्रति चौ.मी.रु.:- १५/- ३) वार्षिक अकृषिक सारा :-
१९.	बिनशेती , परवानगी देणे कामी मंडळाधिकारी <u>शे.व.गाव</u> यांचा अभिप्राय	डोय. स.द. क्षेत्रास वाणिज्य वापर परवानगी देण्यास हरकत नाही असे इकडालेले मत आहे.

आपला विश्वासू  
मंडळ अधिकारी  
मंडळाधिकारी शे.व.गाव



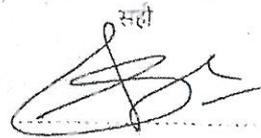
मी श्री/सो/श्रीमती बाळासाहेब जगदिन मुरदार  
 रा. वरुवर खुर्द त. शिवगाव जिल्हा: अहमदनगर विभाग: असता  
 सांगतो/सांगते की, मी मोजे वरुवर खुर्द ता. शिवगाव गा. नं. २११  
 क्षेत्र २००० चौ.मी. आकार ३-२१ ही शेतीची जमीन निम्नस्थानासाठी / अग्निनीचा /  
 औद्योगिक / या विंगशेती प्रयोजनासाठी वर्ग करित आहे. म्हणून हा अर्ज करित आहे. यासाठी खाली  
 माहिती देत आहे ती खालील प्रमाणे:-

१. जमीनीचा उपयोग सध्या कायसाठी होत आहे. जमीन खरीतीसाठी आहे / पहिले आहे. जमीन  
 शहरालगत व लागत वस्ती झाल्यामुळे तसेच नैसर्गिक कारणाने वहीत करता येत नव्हत.
२. जमीन नविन शेतीची / चतनापेकी आहे काय? नाही
३. सदर जमीनीबाबत भू संपादनाची कार्यवाही चालू आहे काय? अगर पुढे होण्याची शक्यता आहे  
 काय? नाही.
४. सदर जमीनीमधून विद्युत प्रवाह जातो काय? सह्य / नाही. भुखंड वापीत सह्य / नाही. विद्युत  
 प्रवाह जालिनी रस्त्याच्या भोक्ळे जागेत घेतलेली अह / नाही.
५. सध्या जमीनीस पुर्वी विनशेती परवानगी दिली होती. कस? कित्या कसे? नाही
६. सदर जमीनीपासून राज्य / जिल्हा मार्ग किती अंतरावर आहे?-----
७. सदर जमीनीमध्ये पिण्याचे पाण्यासाठी हातपंप आहे. पाणी पुरेसे आहे. सदर जमीनीलागत  
नसण्यासाठी / ग्रामांच्यातले तफ पाणी पुरवठा सोय आहे / नाही.
८. सदर जमीनीचे विनशेती कामी लागणारे विविध जात्याचे नाहरकत चाकले पेरफार परस्पर हजर  
 करित आहे. सोबत जोडली आहे.
९. सदर जमीन खरेदीपूर्वी शेतकरी असले बाबत पुरावा म्हणून लागतचे वर्षाचा ७/१२ उतारा व ८ अ  
 चाखाते उतारा सोबत हजर करित आहे.
१०. सदर जमीन पूर नियंत्रण रेषेत येत आहे / नाही.
११. प्रश्नाभिन क्षेत्राबाबत कुठल्याही न्यायालयात वाद यांचे अर्जित / अर्जित अह / नाही.  
 तरी जमीन निम्नस्थानासाठी / अग्निनीचा / औद्योगिक / या विंगशेतीकडेस वर्ग होणेस विनंती  
 आहे. हा जबाब लिहून दिला तरीच 13/11/2014

समाप्त

महानगर अधिकारी शिवगाव  
 शिवगाव

सही





## पंचनामा

अर्जादार श्रीयुत / श्रीमती / सौ. बाळसाहेब जजदिन भुरदावे  
रा. वस्तर खुर्द

तुळुका जिल्हा- अहमदनगर हे / हया मोजे ता. जि. अहमदनगर टा. शेवनांव  
येथील जमिन र. वि. नं. ४०/१ क्षेत्र ४००० चौमी वापर निव्वसस्थानासार  
वाणिज्यकीक / औद्योगिक / या विंगरशेती प्रयोजनासाठी वर्ग करीत आहे. म्हणून समक्ष जमि  
पाहून खालील प्रमाणे लिहून देत आहे.

१. अर्जातील जमिनीचे आजू- बाजूस विंगरशेती वापर चालू आहे / नाही.
२. रिबन डेव्हलपमेंटचा भंग होत नाही नाही.
३. या जमिनीवरून इलेक्ट्रीक लाईन जात नाही / आहे. भूखंड बांधित होत आहे / नाही.
४. जमीन नगरपालिका हद्दीत आहे / नाही. जमिन नगरपालिका हद्दीबाहेर असल्यास १ किलो मीटर अंतराचे आत आहे. अगर बाहेर आहे. ग्रामपंचायत
५. अर्जातील जमीन हल्ली मळीत / वहीतीस आहे जमिनीमध्ये अनधिकृत बांधकाम नाही. जमिन शाहसालागत असून वर्दळीमुळे मशागतीस फार अडचणी येत वरती आहे. नैसर्गिक कां रंगांमुळे वहीली करता येत नाही.
६. या जमिनीच्या रुंदीच्या खुणा दाखविलेल्या आहेत / नाहीत.
७. या जमिनीस जाणे / येणे साठी रस्ता आहे / नाही.
८. या सदर जमीन चिन्शेती कडेस वर्ग होणेस योग्य आहे / नाही.
९. सदर जमिनीपासून \_\_\_\_\_ सडक / जिल्हा मार्ग \_\_\_\_\_ कि. मी. अंतरावर आहे.
१०. सदर जमिनीलागत नली, नाला ओढा आहे / नाही. जमिनीपासून नदी, नाला, आढा \_\_\_\_\_ मी. अंतरावर आहे, पुरावे पाण्यापासून धोका आहे / नाही.
११. सदर जमिनी लागत नगर पालिका नळ योजनेची पाणी पुरवठा सोय आहे / नाही. पिण्याचे पाण्यासाठी हातपत अथवा ग्रामपंचायतीतर्फे सोय उपलब्ध आहे.

समक्ष

मंडळ अधिकारी कार्यालय  
तालुका शेवनांव

पंचाच्या सहया

कोरवे ए. के. Leopold  
नागोडे संतोष Sanjay  
मुरदारे अशोक नामदेव Amr  
यवतण लक्ष्मी हारणे Amr  
आगळे वसुधा Amr

Amr

30

नगर रचना आणि मूल्यनिर्धारण विभाग,  
अहमदनगर शाखा अहमदनगर

जा.क्र. बिशेप/मौ.वरर, ता.शेवगाव/ग.नं. 40/1/ससंअ/ २०५९

अहमदनगर

दि. २८/११/१९

प्रति,

तहसीलदार,  
शेवगाव, जि.अहमदनगर.

विषय :- मौजे. वरर, ता. शेवगाव येथील ग.नं. 40/1 पैकीचे अर्जदाराचे रेखांकनाखालील  
0.40 हेक्टर आर क्षेत्रावर डांबर मिश्रीत खडीचा प्लॉन्ट या (लघुऔद्योगिक) प्रयोजनार्थ  
तात्पुरत्या स्वरुपात अभिन्यास / रेखांकन मंजूरीची शिफारस करणे बाबत  
( श्री.बाळासाहेब जनार्दन मुगदारे )

संदर्भ :- आपले कार्यालयाचे पत्र क्र. कावि/जमिन/191//2018, दि. 18.05.2018.

संदर्भिय पत्रान्वये अपेक्षितानुसार व अर्जदाराने डांबर मिश्रीत खडीचा प्लॉन्ट या (लघुऔद्योगिक) उपयोगासाठी सादर केलेले रेखांकन नकाशे काही बाबतीत सदोष आढळून आले. त्या अनुषंगाने सादरच्या रेखांकन नकाशात लाल रंगाने दुरुस्ती दर्शवून नकाशांना डांबर मिश्रीत खडीचा प्लॉन्ट या (लघुऔद्योगिक) प्रयोजनार्थ अकृषिक परवानगीची शिफारस तात्पुरत्या स्वरुपात खालील अटीवर करण्यात येत आहे.

- 1 अभिन्यासातील भूखंडाचा वापर डांबर मिश्रीत खडीचा प्लॉन्ट या (लघुऔद्योगिक) या कारणासाठीच करण्यात यावा.
- 2 अभिन्यासातील कोणत्याही भूखंडाचे विभाजन पूर्व परवानगी शिवाय करता येणार नाही.
- 3 अभिन्यासातील भूखंड रस्ते, खुल्या जागा यांची प्रत्यक्ष प्रस्तावित अभिन्यासा प्रमाणे आखणी संबंधीत उपअधीक्षक, भूमि अभिलेख यांचे तर्फे करून घ्यावी व उपअधीक्षक, भूमि अभिलेख यांचेकडील प्रमाणित अभिन्यासाचा तसा नकाशा अंतिम मंजूरीसाठी परवानगी दिलेल्या तारखेपासून एक वर्षाचे आत सादर करावा.
- 4 अभिन्यासातील प्रस्तावित खुली जागा विषयाकित्त उपयोगासाठी मोकळी ठेवावी लागेल व या बाबतचे बंधपत्र (Under Taking) जमिन मालकांकडून घेणे आवश्यक आहे. भूखंड धारकांची / भोगवटा धारकांची नोंदणीकृत संस्था असल्यास अशी खुली जागा संस्थेकडे वर्ग झाल्याचे मानण्यात येईल. (Shall deem to have vested) विषयाकित्त प्रकरणी अशी नोंदणीकृत संस्था नसल्यास अशी खुली जागा परवानगी दिल्याच्या तारखेपासून एक वर्षाचे आत संबंधीत नियोजन प्राधिकरणा यांचेकडे खुली जागा म्हणून वर्ग करावी.
- 5 अभिन्यासातील रस्ते व रस्त्यांच्या बाजूच्या नाल्या यांचे बांधकाम अर्जदाराने शासनाच्या / नियोजन प्राधिकरणाच्या स्पेसिफिकेशन प्रमाणे अर्जदारांच्या स्वतःच्या खर्चाने परवानगी दिलेल्या तारखेपासून एक वर्षाचे आत पूर्ण करावे आणि तसे रस्ते व नाल्या नियोजन प्राधिकरणाकडे सार्वजनिक वापराचे रस्ते व नाल्या म्हणून हस्तांतरित करावे. अभिन्यासाचे सिमांकन केल्यानंतर त्याखालील रस्ते व खुली जागा इ. सुविधा देणारे भूखंड, हयाचे क्षेत्र, लांबी, रुंदी इ. मंजूर अभिन्यासानुसार असणे आवश्यक आहे. त्यात फरक झाल्यास अभिन्यास फेर मंजूरी घेतली पाहिजे. अभिन्यासातील रस्ते हे संबंधीत प्राधिकरणास हस्तांतरित करण्यापूर्वी सुध्दा सार्वजनिक रस्ते म्हणून अर्जदाराने सर्वाना वापरण्यास खुले ठेवले पाहिजे.
- 6 वरील कामाशिवाय परवानगी दिलेल्या तारखेपासून एक वर्षाचे आत अर्जदारास खालील बाबींची पूर्तता करावी लागेल.
  - अ जमिन उंच सखल असल्यास जमिन खणून अथवा भर टाकून समपातळीवर आणणे.
  - ब नियोजनरस्त्यात नाले, ओहोळ इ. असल्यास त्यावर सार्वजनिक वापरासाठी पुल बांधणे.
  - क विजेचे अथवा दुरध्वनीचे स्तंभ (खांब) जे भूखंडात अथवा रस्त्यात येत असल्यास संबंधीत खात्याकडे आवश्यकतो खर्च भरून त्याची फेर आखणी करून घेणे.
  - ड मंजूरी प्राधिकरणाने निर्देशित केलेली अभिन्यासातील संबंधीत विशिष्ट कामे पूर्ण करणे.

- इ कोणत्याही परिस्थितीत जास्त विद्युतदावाच्या ताराखाली किंवा निर्देशित अंतरावर / बांधकाम भूखंड अनुज्ञेय राहणार नाही.
- 7 अट क्र. 3, 4 व 6 ची पूर्तता झाल्याशिवाय बांधकाम परवानगी दिली जाणार नाही.
- 8 बांधकाम करताना अभिन्यासातील प्रत्येक भूखंडात पुढून, मागून व बाजूने सोडावयाची अंतरे एकूण बांधकामाचे क्षेत्र व मजल्यांची संख्या ह्या बाबी प्रमाणित विकास नियंत्रण नियमावलीनुसार राहतील व नियोजन प्राधिकरणाकडे पूर्व मंजूरी घेतल्याशिवाय बांधकाम करू नये.
- 9 महसूल खात्याकडून अकृषिक परवानगी घेणे, नियोजन प्राधिकरणाकडून परवानगी घेणे ही अर्जदाराची जबाबदारी राहिल.
- 10 राज्य हमरस्त्यापासून अभिन्यासाच्या जमिनीला तात्पुरत्या अगर कायम स्वरूपाच्या रस्त्यांना कार्यकारी अभियंता, राष्ट्रीय महामार्ग यांचेकडील ना हरकत दाखला अशा रस्त्यांचा वापर सुरु करण्यापूर्वी घेणे आवश्यक आहे.
- 11 अर्जदार यांनी प्रकरणा सोबत सादर केलेल्या कागदपत्रे / नकाशांच्या सत्यतेबाबतची पडताळणी या कार्यालयाकडून केली जात नाही. त्यामुळे कोणत्याही वेळी असे आढळून आलेकी, अर्जदारांनी सादर केलेली माहिती चुकीची आहे. तर वर दिलेली परवानगी रद्द समजण्यात यावी.
- 12 अर्जदार यांनी बिनशेती परवानगी प्राप्त झालेनंतर बांधकाम परवानगी सक्षम प्राधिकरणांकडून मंजूर करून घेणे आवश्यक राहिल. (सादर जागेत 10% चटई क्षेत्र निर्देशांक अनुज्ञेय राहिल)
- 13 जागेच्या चतुःसिमा, मालकी हक्क व पोंच रस्ता या बाबत भविष्यात काही वाद उदभवल्यास त्यास सर्वस्वी अर्जदार जबाबदार राहिल.
- 14 अर्जदार यांचेकडून या कार्यालयाचे स्तरावर विकास शुल्क (रक्कम रुपये 12,800/- अक्षरी रु. बारा हजार आठशे फक्त) दिनांक 15.06.2018 रोजी वसूल करण्यात आलेले आहे.
- 15 रस्ता रुंदीकरणाखालील क्षेत्र संबंधित विभागाकडे विनामूल्य हस्तांतरीतकरणे आवश्यक आहे.
- 16 विषयांकित भूखंडात बांधकाम परवानगी देण्यापूर्वी जर जागेवर प्रत्यक्षात बांधकाम सुरु केले असेल किंवा पूर्ण झाले असेल तर महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम 1966 चे कलम 143 अन्वये दंडात्मक कार्यवाही करून तडजोड शुल्क वसूल करणे आवश्यक राहिल.
- 17 प्रती हेक्टर 500 झाडे लावणे आवश्यक राहिल, तसेच त्यांचे संगोपन करणे बंधनकारक राहिल.
- 18 विषयांकित प्रकरणी उद्योग विभागाचा ना हरकत दाखला घेणे अर्जदार यांचेवर बंधनकारक राहिल.
- 19 महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा ना हरकत दाखला प्राप्त करून घेणे आवश्यक राहिल

कार्यालयाच्या अभिलेखासाठी नकाशाची एक प्रत, मालकीहक्क नोंदीचे उतारे इ. ठेवून बाकी सर्व कागदपत्रे सोबत परत पाठवित आहे.

सोबत : वरील प्रमाणे.



सहायक संचालक, नगर रचना,  
अहमदनगर

*(Handwritten signature)*

No Objection Certificate.

From: -  
Sub Divisional Engineer (Gr)  
BSNL, Shevgaon-414 502.

To:-  
Shri-Balasaheb Janardhan Murdare  
A/P-Bhagur Tq. Shevgaon  
Dist- Ahmednagar

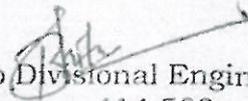
NO: -W-39/NOC/SDEU-SGA/2017-18/ 08 Dated at Shevgaon the 13/11/2017

Ref:- Your application on 07/11/2017 for NOC

Certified that this office has no objection to consider Total 0 hectore & 40 R area of Gut No 40/1 of Warur Tq. Shevgaon. The area is as per the plan submitted by the applicant Shri. Balasaheb Janardhan Murdare

At present there is no Telephone line or Under Ground Cable passing through the above site of Shevgaon Tq. Shevgaon.

This certificate has issued as per parties' request to apply for non-agriculture land.

  
Sub Divisional Engineer  
Shevgaon 414 502.

Place:- Shevgaon

Date:-13.11.2017

  
B.J. Murdare



An ISO 9001:2008 Company



## TAX INVOICE

To, B. J. MURDARE MARKET YARD, SHOP NO.47 EAST SHEVGAON, TAL:SHEVGAON, DIST:AHMEDNAGAR (MH)					Invoice No: 051/16-17		
TIN No: 27160727263V					Date: 17-10-2016		
Sr. No.	Description	Qty.	Value Rs. Ps. (Each)	Excise duty @12.50% Rs. Ps.	VAT @ Rs. Ps.	Amount+vat Rs. Ps.	
01.	'Atlas' Asphalt Drum mix plant Model DM-50 (Auto) Capacity 60 to 90 TPH accessories consisting of: Four bin feeder with 2 HP AC variable drive, Thermo drum unit, Load out conveyor with hopper, Slinger conveyor with load cell, 2000 Liter LDO tank, Vibrating screen, Lime filler, one No. 20 tons Capacity 'U' shape Bitumen tank, burner, R. Gear, AC Motor, Fuel pump, Jacketed pump, Control panel board, Pollution control unit.	01 Unit	20,00,000/-	2,50,000/-	45,000/-  (CST @2% Against form 'C')	22,95,000/-	
Grand Total					45,000/-	22,95,000/-	
Rupees: Twenty two lacs ninety five thousand only.							
TERMS:							
<ul style="list-style-type: none"> <li>Any complain regarding this should made within a 7 days.</li> <li>Goods once sold will not be accepted back.</li> <li>Our responsibility ceases sooner the goods leave our factory.</li> <li>Delivery Ex-factory. Payment by Demand draft.</li> <li>12 % interest per annum will be charged on overdue payment.</li> <li>All disputes are subject to Mehsana Jurisdiction.</li> </ul>							
TIN. G.S.T.NO. 24040705523 Dt. 06-11-2006							
TIN. C.S.T.NO. 24540705523 Dt. 06-11-2006							

PLOT NO. 14/1, GIDC-II, DEDIYASAN, MEHSANA-384 002, GUJARAT, INDIA  
 PH.: +91-2762-224065 FAX: +91-2762-224066  
 E-MAIL: CONTACT@ATLASINDUSTRIES.IN, ATLASINDUSTRIESINDIA@GMAIL.COM  
 WEBSITE: WWW.ATLASINDUSTRIES.IN

MANUFACTURERS OF ROAD & CIVIL CONSTRUCTION MACHINERY

SUBJECT TO MEHSANA JURISDICTION.

34

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ORIGINAL FOR BUYER

TAX INVOICE



**UNITED GENSETS PVT.LTD.,**

310/2, M.I.D.C., WALUJ,  
Aurangabad 431 136 (M.S)  
Ph. ( 0240 ) 2553307 , 2554732.  
E- mail :- unityunited@bsnl.in

Range - WALUJ RENG-B  
Div - AURANGABAD -III  
Collectorate - Aurangabad  
Registered Office:- 29, Suvarna Laghu Udyog  
Yojana, M.I.D.C Area, Near Truck Terminus,  
Waluj, Aurangabad 431133

To :- **B. J. Murdare,**  
A/p Bhagur Tal. Shevgaon,  
Dist. Ahmednagar  
GSTIN No. 27AFIPM5522J129  
Con No. 9921740998

Commodity : Electric Diesel Generating Set  
PAN No. :- AAACU6201G  
GSTIN :- 27AAACU6201G1ZN  
State Code M.H 27

Invoice No. UGPL /SC/331 Date 15.03.2018

Order No. Date

UB-Chapter 8502 HSN Code : 85021200

D.C No. Date:-

Consi : As above

Sr. No.	Description & Specification of Good Supplied	Qty.	Rate each	Total Rs.
---------	--	------	-----------	-----------

"SUPPLY OF OLD 125 KVA D.G SET "

1	SUPPLY OF OLD 125 KVA CUMMINS MAKE 6 BFA D.G SET	01Nos	100,000.00	100,000.00
---	---	-------	------------	------------

GST Rs. In Words Rupees Eighteen Thousand Only

Transportation Charges

"I/We hereby certify that my/our registration certificate under the The Constitution ( One Hundred and First Amendment ) Act, 2017 is in force on the date on which the sale of the goods specified in this Tax Invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me /us and shall be accounted for in the turnover of sales while filling of return and the due tax if any, payable on the sale has been paid or shall be paid."

SUB Total Rs.		100,000.00
CGST	9%	9,000.00
SGST	9%	9,000.00
IGST		-
Total Rs.		118,000.00
INVOICE VALUE Rs.		118,000.00

Rs. In Words :- Rupees One Lakh Eighteen Thousand Only

Date & Times of Removal of Goods

For UNITED GENSETS PVT. LTD.

Time

Subject to Aurangabad Jurisdiction



51016



महाराष्ट्र MAHARASHTRA

© 2015 ©

NW 553278



सकल प्रतिशोधकतादी

इतिहास प्रमाणको माध्य कर्तव्यार्थे .....

प्रतिशोधकतादीये कथन करकनाही B. J. Mardare

पुस्तक विधान कर्तव्यार्थे ना - व - शेवगाव Civil Engg. Govt. Contractor

पत्र शेवगाव, Dist. Ahmednagar

पुस्तक विधान अ.क. शेवगाव

पुस्तक विधान कर्तव्यार्थे. शेवगाव

श. क. पु. शेवगाव अ.क. Mumale

कर्मचारी शेवगाव

आ. क. शेवगाव

सकल प्रतिशोधकतादीये कथन शेवगाव



*Handwritten signature*

ARTICLES OF AGREEMENT

This Agreement of Hire of Machinery made and executed at on this, the 28<sup>th</sup> day of the July month of 2016.

BETWEEN :

1) M/s Deshmukha and Company, Tembhurni.

Partnership Firm registered under the provisions of respective Acts in force and having his /their Office situated, Tembhurni, Tal. Madha, Dist. Solapur and managed by Shri. Balasaheb Laxman Deshmukh, Partner of the said Firm

Who is a ,

ii) Partner of the above mentioned partnership firm. Hereinafter for the sake of brevity referred to as " The Owner " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their sccessors).

**Party of the First Part**

AND

**2) B.J.Murdare**

Sole Trading registered under the provisions of respective Acts in force and registered Government contractors registered in appropriate Class with Government of Maharashtra Having his / their office situated at Bhagur Tal. Shevgaon, Dist. Ahmednagar and managed by Shri Balasaheb Janardhan Murdare Sole Proprietor of the above mentioned concern.

Who is a ,

i) Sole Proprietor of the above mentioned concern.

Hereinafter for the sake of brevity referred to as " The Hirer " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their successors).

**Party of the Second Part**

Where in the party of the first part herein is an absolute owner of the Name of Machine/s Hot Mix Plant Paver Finisher, Vibratory Roller, Bitumen Sprayer And substantiate or establish if the documentary evidence in token of voucher enclosed. Where as party of the second part herein is a registered Government Contractors as stated in appropriate Class with Government of Maharashtra.

AND whereas the party of the second part is or is likely to submit the tender STBT to Newasa Shevgaon Georai road (SH-50) Km 206/00 to 207/00, Tal Shevgaon Dist. Ahmednagar.

Executive Engineer / Superintending Engineer,

AND WHERE AS the party of the second part intends to use the machinery of the said work as is being stipulated by the Department and desirous of taking the one /s on the monthly hire charges basis.

AND WHERE AS the party of the first part , is desirous of giving machinery on hire charges basis to the party of second part.

AND WHERE AS to these presents are desirous of recording the terms and of the agreement , reduce the same to writing.

Now therefore, this articles of agreement witnesseth as under :  
One /s to be hired.

It is hereby agreed between the parties to these presents that Paver Finisher, Vibratory Roller, Static Roller, Bitumen Sprayer,

**Name of Machine / s**

Of the second part has agreed to pay an amount of Rs.3,80,000/- to the party of the first part on account of monthly wages of the machine /s as detailed below at the end of each month. The party of Second part shall also pay an amount of Rs. as interest deposit to the party of the first part at the time of intimation in writing. This deposit shall either be refunded by the First Part to the party of the Second Part or shall be adjusted in the final of the hire charges of the machine /s .

Name of Machine	Monthly rate of hire charges.
Hot Mix Plant	1,50,000
Paver Finisher	90,000/-
Vibratory Roller	90,000/-
Bitumen Sprayer	50,000/-

2) Date of Hire :

It is hereby expressly declared by the parties to the presents that the machine /s shall be hired on and from the date of commencement of the work being awarded or that would be awarded by the Executive Engineer, to the party of the second part herein

3. It is hereby agreed by and between the parties to these presents that instant agreement shall remain in force from the date of hire as specified in Clause -2 above to the date of either completion of the work in question or six months from the date of hire whichever period expires later.

4. Possession :

The party of the first part has agreed to deliver the possession of the machine /s that would be hired as described in Clause one above in good working condition along with its operational crew and all the necessary accessories of the machine / s being hired to the party of the second part within eight days from the date of intimation in writing given by the party of the second part to the party of the first part.

5. Mode of payment :

Monthly hire charges of the machine /s as specified in Clause one above shall be paid by the party of the second part as on the last day of each month by issuing a crossed Account Payee Cheque or Crossed Account Payee Demand Draft.

6. Repairs and Maintenance :

It is hereby agreed by the party of the first part that it shall bear all day to day expenses of the machine /s on account of fuel, oil, and lubricants, operations, maintenance and repair charges during the currency of the period for which machine/s let out on hire charges to the party of the second part. It is further agreed that if the party of the second part spends on the operations, repairs and maintenance for the machine /s hired by it, the party of the second part has every right to deduct the said amount from the monthly hire charges payable to the party of the first part.

7. The party of the first part shall always keep the machine/s in good working conditions that are given on hire charges basis to the party of the second part. It is further agreed that the day spend on repairs and maintenance shall be excluded for the purpose of calculating the monthly hire charges.

8. The party of the second part shall have right to deduct the Income Tax at source at the prescribed rate of the provisions of Income Tax Act as ordered by the Government of India, are applicable.

In Testimony where of the parties to these present have set and subscribed their respective signatures on the day, month and year herein above written.

M/s. Deshmukh & Co.

Partner  
Party of the First Part  
Signed Executed  
and delivered for  
behalf of

Ms Deshmukh and Company

B. J. Mardare  
Civil Party of the Second Part  
Signed Executed  
and on and delivered for and on  
behalf of

Shri Balasaheb Janardhan Mardare

In presence of :

1) *महाराष्ट्र राज्य एग्रीकल्चरल इंजिनियरिंग कॉलेज*

2)



ATTESTED

Mrs. S. S. GAWWAD  
Advocate & Notary Public  
Khatnagar, Colmar Road  
Alameda Nagar

12 9 JUL 2018



39

Who is a ,

ii) Partner of the above mentioned partnership firm. Hereinafter for the sake of brevity referred to as " The Owner " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their sccessors).

Party of the First Part

AND

2) **B.J.Murdare**

Sole Trading registered under the provisions of respective Acts in force and registered Government contractors registered in appropriate Class with Government of Maharashtra Having his / their office situated at **Bhagur Tal. Shevgaon, Dist. Ahmednagar** and managed by **Shri Balasaheb Janardhan Murdare Sole Proprietor** of the above mentioned concern.

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i) Sole Proprietor of the above mentioned concern.

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Party of the Second Part

Where in the party of the first part herein is an absolute owner of the Name of Machine/s **Hot Mix Plant Paver Finisher, Vibratory Roller, Bitumen Sprayer** And substantiate or establish it the documentary evidence in token of voucher enclosed. Where as party of the second part herein is a registered Government Contractors as stated in appropriate Class with Government of Maharashtra.

AND whereas the party of the second part is or is likely to submit the tender S.T.B.T. to Akhegaon Vadgaon Chapadgaon Road ( MDR 30) Km 75/800 to 76/00 and 77/600 o 79/200.Tal Shevgaon, Dist Ahmednagar

Executive Engineer / Superintending Engineer,

AND WHERE AS the party of the second part intends to use the machinery of the said work as is being stipulated by the Department and desirous of taking the one /s on the monthly hire charges basis.

AND WHERE AS the party of the first part , is desirous of giving machinery on hire charges basis to the party of second part.

AND WHERE AS to these presents are desirous of recording the terms and of the agreement , reduce the same to writing.

Now therefore, this articles of agreement witnesseth as under :  
One /s to be hired

It is hereby agreed between the parties to these presents that Paver Finisher, Vibratory Roller, Static Roller, Bitumen Sprayer,

Name of Machine / s

Of the second part has agreed to pay an amount of **Rs.3,80,000/-** to the party of the first part on account of monthly wages of the machine /s as detailed below at the end of each month. The party of Second part shall also pay an amount of Rs. as interest deposit to the party of the first part at the time of intimation in writing. This deposit shall either be refunded by the First Part to the party of the Second Part or shall be adjusted in the final of the hire charges of the machine /s .

Name of Machine	Monthly rate of hire charges.
Hot Mix Plant	1,50,000
Paver Finisher	90,000/-
Vibratory Roller	90,000/-
Bitumen Sprayer	50,000/-

40

2) Date of Hire :

It is hereby expressly declared by the parties to the presents that the machine /s shall be hired on and from the date of commencement of the work being awarded or that would be awarded by the Executive Engineer, to the party of the second part herein

3. It is hereby agreed by and between the parties to these presents that instant agreement shall remain in force from the date of hire as specified in Clause -2 above to the date of either completion of the work in question or six months from the date of hire whichever period expires later.

4. Possession :

The party of the first part has agreed to deliver the possession of the machine /s that would be hired as described in Clause one above in good working condition along with its operational crew and all the necessary accessories of the machine / s being hired to the party of the second part within eight days from the date of intimation in writing given by the party of the second part to the party of the first part.

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Monthly hire charges of the machine /s as specified in Clause one above shall be paid by the party of the second part as on the last day of each month by issuing a crossed Account Payee Cheque or Crossed Account Payee Demand Draft.

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It is hereby agreed by the party of the first part that it shall bear all day to day expenses of the machine /s on account of fuel, oil, and lubricants, operations, maintenance and repair charges during the currency of the period for which machine/s let out on hire charges to the party of the second part. It is further agreed that if the party of the second part spends on the operations, repairs and maintenance for the machine /s hired by it, the party of the second part has every right to deduct the said amount from the monthly hire charges payable to the party of the first part.

7. The party of the first part shall always keep the machine/s in good working conditions that are given on hire charges basis to the party of the second part. It is further agreed that the day spend on repairs and maintenance shall be excluded for the purpose of calculating the monthly hire charges.

8. The party of the second part shall have right to deduct the Income Tax at source at the prescribed rate of the provisions of Income Tax Act as ordered by the Government of India, are applicable.

In Testimony where of the parties to these present have set and subscribed their respective signatures on the day, month and year herein above written.

M/s. Deshmukh & Co.

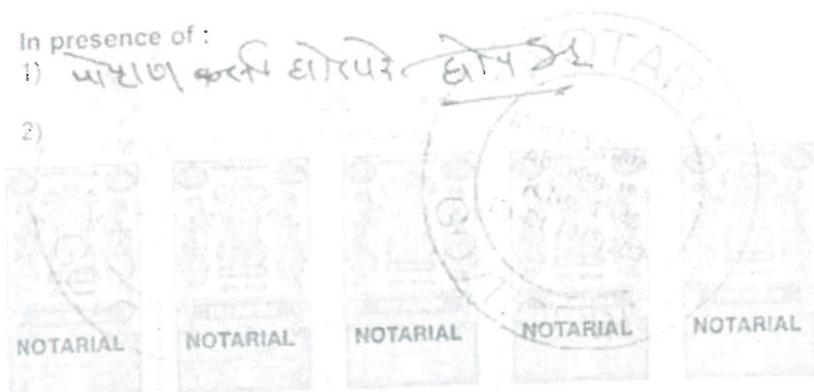
Partner  
Party of the First Part  
Signed Executed  
and delivered for  
behalf of  
Ms Deshmukh and Company

B. J. Murdare  
Civil Engg. Govt. Contractor  
Party of the Second Part  
Signed Executed  
and on and delivered for and on  
behalf of

Shri Balasaheb Janardhan Murdare

In presence of :

- 1) ...
- 2) ...



ATTESTED

Mrs. J. S. ...  
Advocate & Notary Public  
203, Kalachand ...  
Aurangabad

29 JUL 2018



Who is a ,

ii) Partner of the above mentioned partnership firm. Hereinafter for the sake of brevity referred to as " The Owner " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their successors).

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AND whereas the party of the second part is or is likely to submit the tender S.T.B.T. to Kolgaon Varkhed Chapadgaon Road ( MDR 30) Km 86/400 to 88/200, Tal Shevgaon, Dist Ahmednagar

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Name of Machine

Monthly rate of hire charges.

Hot Mix Plant	1,50,000
Paver Finisher	90,000/-
Vibratory Roller	90,000/-
Bitumen Sprayer	50,000/-

2) Date of Hire :

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3. It is hereby agreed by and between the parties to these presents that instant agreement shall remain in force from the date of hire as specified in Clause -2 above to the date of either completion of the work in question or six months from the date of hire whichever period expires later.

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In Testimony where of the parties to these present have set and subscribed their respective signatures on the day, month and year herein above written.

Ms. Deshmukh & Co.

*[Signature]*  
**Partner**  
Party of the First Part  
Signed Executed  
and delivered for  
behalf of  
Ms Deshmukh and Company

*[Signature]*  
**B. J. Murdare**  
Civil Engg. Govt. Contractor  
Party of the Second Part  
Signed Executed  
and on and delivered for and on  
behalf of

**Shri Balasaheb Janardhan Murdare**

In presence of :

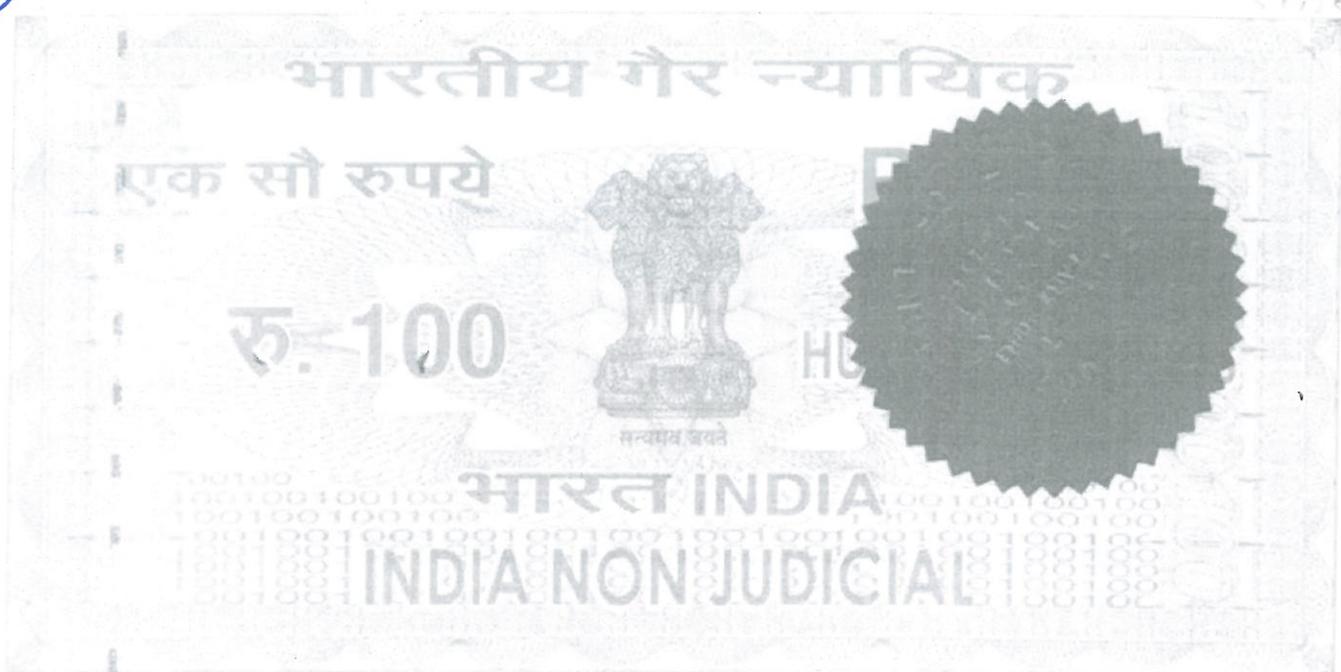
- 1) *[Handwritten names]*
- 2) *[Handwritten names]*

**ATTESTED**  
*[Signature]*  
Mrs. *[Name]*  
Advocate & Notary  
2016, Katol, Dist. Solapur



29 JUL 2016

44



महाराष्ट्र MAHARASHTRA

2015

NW 553281

उपरोक्तानुसार कायदाबद्ध  
शिवमास  
दि. 13 JUL 2016  
श्री. को. जा. शिर्गाव

पक्षत प्रतिपादकसंघटी

प्रतिपादक जो वस्तुचे वाढर करणारा आहे .....  
 प्रतिपादकसंघटीचे सदस्य श्री. बाळासाहेब लखनानुसुधमुख  
 मुलाकूत पत्रकार, देवता बाबाई बाबा व कंपनी  
 पत्ता गा. व. धोरेपुडा, Shivgaon, Dist. Ahmednagar  
 इतर प्रतिपादक श्री. को. जा. शिर्गाव  
 मुलाकूत पत्रकार श्री. को. जा. शिर्गाव  
 श्री. को. मुली, शिर्गाव, ताल. मधुगाव, जिल्हा. सोलापूर, महाराष्ट्र  
 उक्त कायदाबद्ध पत्रकार श्री. को. जा. शिर्गाव यांच्या कार्यासाठी मुलाकूत वाढर  
 कायदाबद्ध व वाढरवाढर कायदा बळगट आहे.



ARTICLES OF AGREEMENT

This Agreement of Hire of Machinery made and executed at on this, the 28<sup>th</sup> day of the July month of 2016.

BETWEEN :

1) M/s Deshmukha and Company, Tembhurni.

Partnership Firm registered under the provisions of respective Acts in force and having his /their Office situated, Tembhurni, Tal. Madha, Dist. Solapur and managed by Shri. Balasaheb Laxman Deshmukh, Partner of the said Firm

Handwritten signature or initials.

45

Who is a ,  
 ii) Partner of the above mentioned partnership firm. Hereinafter for the sake of brevity referred to as " The Owner " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their sccessors).

**Party of the First Part**

AND

**2) B.J.Murdare**

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Where in the party of the first part herein is an absolute owner of the Name of Machine/s **Hot Mix Plant Paver Finisher, Vibratory Roller, Bitumen Sprayer** And substantiate or establish it the documentary evidence in token of voucher enclosed. Where as party of the second part herein is a registered Government Contractors as stated in appropriate Class with Government of Maharashtra.

AND whereas the party of the second part is or is likely to submit the tender STBT to NH 222 to Koradgaon Bodhegaon Road. MDR.39 Km.No. 6/600 to 8/600, Tal. Pathardi Dist Ahmednagar (Actual Length 7/300 to 9/200)

Executive Engineer / Superintending Engineer.

AND WHERE AS the party of the second part intends to use the machinery of the said work as is being stipulated by the Department and desirous of taking the one /s on the monthly hire charges basis.

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46

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Ms. Deshmukh & Co.

Partner  
Party of the First Part  
Signed Executed  
and delivered for  
behalf of  
Ms Deshmukh and Company

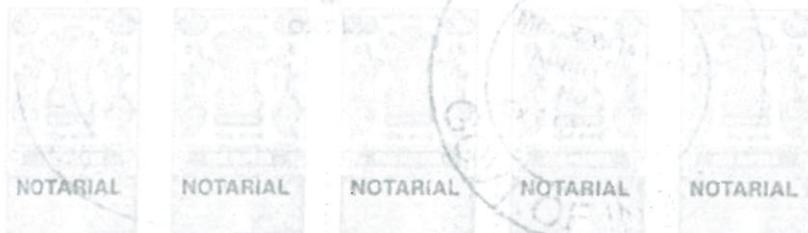
B. J. Murdare

Party of the Second Part  
Signed Executed  
and on and delivered for and on  
behalf of  
Shri Balasaheb Janardhan Murdare

In presence of :

1) 20/10/2016  
2)

Handwritten signature



ATTESTED  
Mrs. M. Y. GAWWAD  
Advocate & Notary Public  
25/6, Kalanagar, Goudanar Road  
Ahmednagar

20/10/2016



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AND whereas the party of the second part is or is likely to submit the tender S.T.B.T. to SH 50 to Najik Bhabulgaon Gadewadi Khadka Madka Mungi Road ( MDR 40) Km 8/00 to 9/500 , 12/00 to 15/00 and 17/00 to 18/00, Tal Shevgaon, Dist Ahmednagar

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AND WHERE AS the party of the second part intends to use the machinery of the said work as is being stipulated by the Department and desirous of taking the one /s on the monthly hire charges basis.

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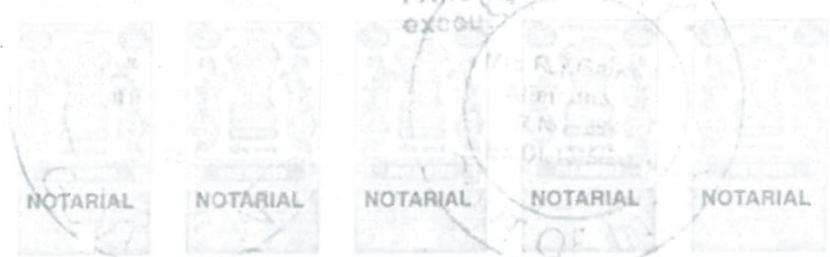
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*[Signature]*  
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Party of the First Part  
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Ms Deshmukh and Company

*[Signature]*  
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and on and delivered for and on  
behalf of  
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In presence of :

- 1) *[Handwritten name]*
- 2) *[Handwritten name]*



**ATTESTED**  
*[Signature]*  
Mrs. J. V. ...  
Kalyan Nagar  
Ahmednagar

*[Handwritten date]*



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The party of the first part has agreed to deliver the possession of the machine /s that would be hired as described in Clause one above in good working condition along with its operational crew and all the necessary accessories of the machine / s being hired to the party of the second part within eight days from the date of intimation in writing given by the party of the second part to the party of the first part.

5. Mode of payment :

Monthly hire charges of the machine /s as specified in Clause one above shall be paid by the party of the second part as on the last day of each month by issuing a crossed Account Payee Cheque or Crossed Account Payee Demand Draft.

6. Repairs and Maintenance :

It is hereby agreed by the party of the first part that it shall bear all day to day expenses of the machine /s on account of fuel, oil, and lubricants, operations, maintenance and repair charges during the currency of the period for which machine/s let out on hire charges to the party of the second part. It is further agreed that if the party of the second part spends on the operations, repairs and maintenance for the machine /s hired by it, the party of the second part has every right to deduct the said amount from the monthly hire charges payable to the party of the first part

7. The party of the first part shall always keep the machine/s in good working conditions that are given on hire charges basis to the party of the second part. It is further agreed that the day spend on repairs and maintenance shall be excluded for the purpose of calculating the monthly hire charges.

8. The party of the second part shall have right to deduct the Income Tax at source at the prescribed rate of the provisions of Income Tax Act as ordered by the Government of India, are applicable.

In Testimony where of the parties to these present have set and subscribed their respective signatures on the day, month and year herein above written.

M/s. Deshmukh & Co.

Partner  
Party of the First Part  
Signed Executed  
and delivered for  
behalf of  
Ms Deshmukh and Company

B. J. Murdare  
Civil Engg. Govt. Contractor  
Party of the Second Part  
Signed Executed  
and on and delivered for and on  
behalf of  
Shri Balasaheb Janardhan Murdare

In presence of:

- 1) 21/07/2016 11:43
- 2) 21/07/2016

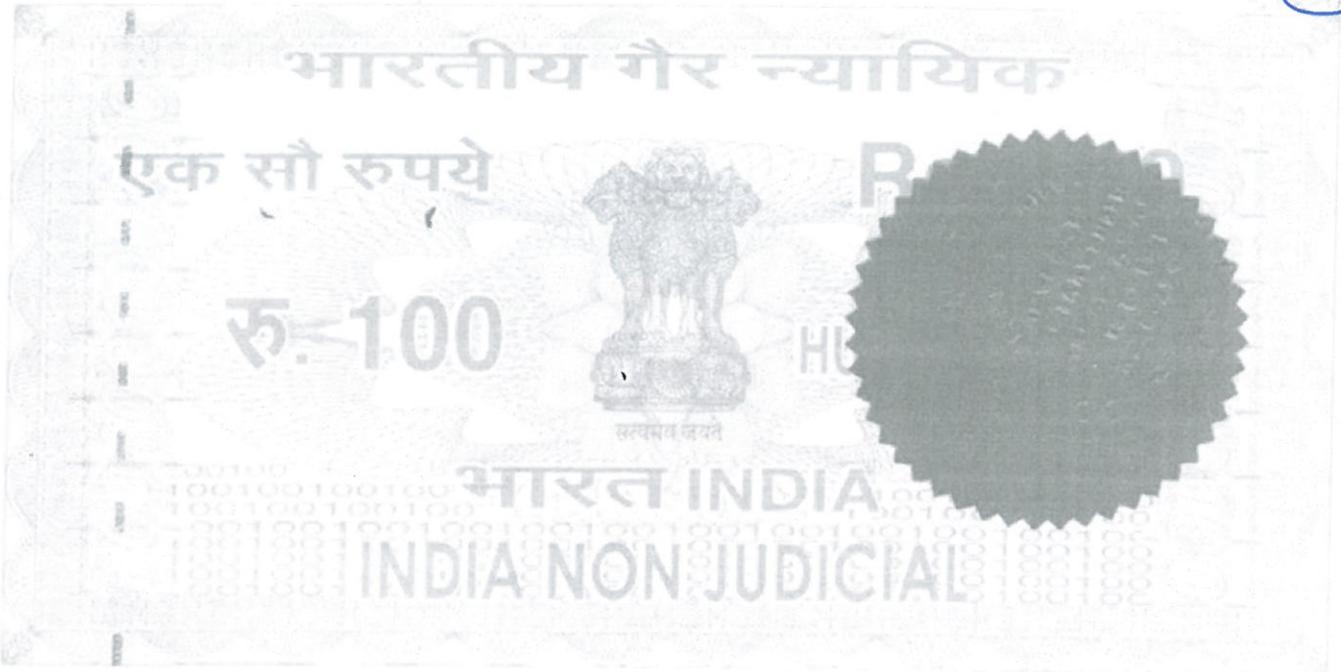
I know the  
Executive

ATTESTED

Mrs. Attorney  
205



12 9 JUL 2016



महाराष्ट्र MAHARASHTRA

© 2015 ©

NW 553284

उपरोक्तानुसार कार्यनिष्ठ  
शेवकस्य  
दि 13 JUL 2016  
श. ली. आ. शेवकस्य

क्या प्रतिहस्ताक्षरार्थी  
प्रमाणित कीजिए कि मादर भरतस्यार्थी  
प्रमाणित/सत्यताके कारण  
पुस्तक विक्रय, केलगुठारी जग १ बन्ना  
श.म. श्री. क. शेवकस्य जेवगुठारी, जिल्हा सोलापूर  
पुस्तक विक्रय क.स. ११०५०  
पुस्तक विक्रय घण्टागुठारी क.स. २१०६०१०१  
श. ली. आ. शेवकस्य  
महाराष्ट्र राज्य, केलगुठारी  
जिल्हा सोलापूर, जिल्हा सोलापूर  
कलकत्ता १ वहीपुस्तक विक्रय केलगुठारी जग

*Munshi*  
*Sharma*



ARTICLES OF AGREEMENT

This Agreement of Hire of Machinery made and executed at on this, the 28<sup>th</sup> day of the July month of 2016 .

BETWEEN :

1) M/s Deshmukha and Company, Tembhorni.

Partnership Firm registered under the provisions of respective Acts in force and having his /their Office situated. Tembhorni, Tal. Madha, Dist. Solapur and managed by Shri. Balasaheb Laxman Deshmukh, Partner of the said Firm

Who is a

ii) Partner of the above mentioned partnership firm. Hereinafter for the sake of brevity referred to as "The Owner" ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their sccessors).

AND

Party of the First Part

**2) B.J.Murdare**

Sole Trading registered under the provisions of respective Acts in force and registered Government contractors registered in appropriate Class with Government of Maharashtra Having his / their office situated at Bhagur Tal. Shevgaon, Dist. Ahmednegar and managed by Shri Balasaheb Janardhan Murdare Sole Proprietor of the above mentioned concern.

Who is a

i) Sole Proprietor of the above mentioned concern.

Hereinafter for the sake of brevity referred to as " The Hirer " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their successors).

Party of the Second Part

Where in the party of the first part herein is an absolute owner of the Name of Machine/s Hot Mix Plant Paver Finisher, Vibratory Roller, Bitumen Sprayer And substantiate or establish it the documentary evidence in token of voucher enclosed. Where as party of the second part herein is a registered Government Contractors as stated in appropriate Class with Government of Maharashtra.

AND whereas the party of the second part is or is likely to submit the tender STBT to NH 222 to Koradgaon Bodhegaon Road. MDR.39 Km 5/600 to 7/600 Tal. Pathardi Dist Ahmednagar

Executive Engineer / Superintending Engineer,

AND WHERE AS the party of the second part intends to use the machinery of the said work as is being stipulated by the Department and desirous of taking the one /s on the monthly hire charges basis.

AND WHERE AS the party of the first part , is desirous of giving machinery on hire charges basis to the party of second part.

AND WHERE AS to these presents are desirous of recording the terms and of the agreement , reduce the same to writing.

Now therefore, this articles of agreement witnesseth as under ;  
One /s to be hired.

It is hereby agreed between the parties to these presents that Paver Finisher, Vibratory Roller, Static Roller, Bitumen Sprayer,

**Name of Machine / s**

Of the second part has agreed to pay an amount of Rs.3,80,000/- to the party of the first part on account of monthly wages of the machine /s as detailed below at the end of each month. The party of Second part shall also pay an amount of Rs. as interest deposit to the party of the first part at the time of intimation in writing. This deposit shall either be refunded by the First Part to the party of the Second Part or shall be adjusted in the final of the hire charges of the machine /s .

**Name of Machine**

**Monthly rate of hire charges.**

Hot Mix Plant	1,50,000
Paver Finisher	90,000/-
Vibratory Roller	90,000/-
Bitumen Sprayer	50,000/-

2) Date of Hire :

It is hereby expressly declared by the parties to the presents that the machine /s shall be hired on and from the date of commencement of the work being awarded or that would be awarded by the Executive Engineer. to the party of the second part herein

3. It is hereby agreed by and between the parties to these presents that instant agreement shall remain in force from the date of hire as specified in Clause -2 above to the date of either completion of the work in question or six months from the date of hire whichever period expires later.

4. Possession :

The party of the first part has agreed to deliver the possession of the machine /s that would be hired as described in Clause one above in good working condition along with its operational crew and all the necessary accessories of the machine / s being hired to the party of the second part within eight days from the date of intimation in writing given by the party of the second part to the party of the first part.

5. Mode of payment :

Monthly hire charges of the machine /s as specified in Clause one above shall be paid by the party of the second part as on the last day of each month by issuing a crossed Account Payee Cheque or Crossed Account Payee Demand Draft.

6. Repairs and Maintenance :

It is hereby agreed by the party of the first part that it shall bear all day to day expenses of the machine /s on account of fuel, oil, and lubricants, operations, maintenance and repair charges during the currency of the period for which machine/s let out on hire charges to the party of the second part. It is further agreed that if the party of the second part spends on the operations, repairs and maintenance for the machine /s hired by it, the party of the second part has every right to deduct the said amount from the monthly hire charges payable to the party of the first part.

7. The party of the first part shall always keep the machine/s in good working conditions that are given on hire charges basis to the party of the second part. It is further agreed that the day spend on repairs and maintenance shall be excluded for the purpose of calculating the monthly hire charges.

8. The party of the second part shall have right to deduct the Income Tax at source at the prescribed rate of the provisions of Income Tax Act as ordered by the Government of India, are applicable.

In Testimony where of the parties to these present have set and subscribed their respective signatures on the day and year herein above written.

**Ms. Deshmukh & Co.**  
*[Signature]*  
**Partner**

Party of the First Part  
Signed Executed  
and delivered for  
behalf of  
**Ms Deshmukh and Company**

*[Signature]*  
**B. J. Murdare**  
Civil Engg. Cont. Contractor  
Party of the Second Part  
Signed Executed  
and on and delivered for and on  
behalf of

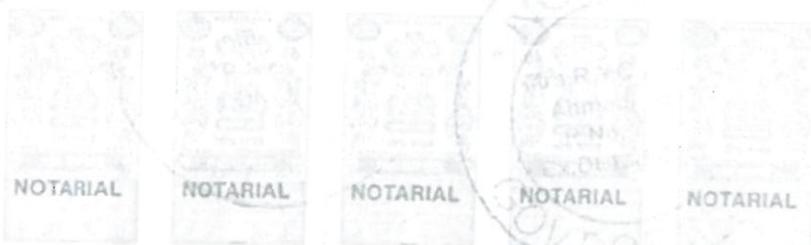
**Shri Balasaheb Janardhan Murdare**

In presence of :

- 1) *[Signature]* **Know the executant**
- 2) *[Signature]*

ATTESTED

*[Signature]*  
20/11/2016





Who is a ,

ii) Partner of the above mentioned partnership firm. Hereinafter for the sake of brevity referred to as " The Owner " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their sccessors).

Party of the First Part

AND

2) B.J.Murdare

Sole Trading registered under the provisions of respective Acts in force and registered Government contractors registered in appropriate Class with Government of Maharashtra Having his / their office situated at Bhagur Tal. Shevgaon, Dist. Ahmednagar and managed by Shri Balasaheb Janardhan Murdare Sole Proprietor of the above mentioned concern.

Who is a ,

i) Sole Proprietor of the above mentioned concern. Hereinafter for the sake of brevity referred to as " The Hirer " ( which expression shall, unless it be repugnant to the meaning of context thereof, mean and included the firm of all partners of the Firm, the company at material time and their successors).

Party of the Second Part

Where in the party of the first part herein is an absolute owner of the Name of Machine/s Hot Mix Plant Paver Finisher, Vibratory Roller, Bitumen Sprayer And substantiate or establish it the documentary evidence in token of voucher enclosed. Where as party of the second part herein is a registered Government Contractors as stated in appropriate Class with Government of Maharashtra.

AND whereas the party of the second part is or is likely to submit the tender S.T.B.T. to Tisgaon Shevgaon Paithan Road ( SH 61) Km 20/600 to 21/500 .Tal Shevgaon, Dist Ahmednagar

Executive Engineer / Superintending Engineer,

AND WHERE AS the party of the second part intends to use the machinery of the said work as is being stipulated by the Department and desirous of taking the one /s on the monthly hire charges basis.

AND WHERE AS the party of the first part , is desirous of giving machinery on hire charges basis to the party of second part.

AND WHERE AS to these presents are desirous of recording the terms and of the agreement , reduce the same to writing.

Now therefore, this articles of agreement witnesseth as under :  
One /s to be hired.

It is hereby agreed between the parties to these presents that Paver Finisher, Vibratory Roller, Static Roller, Bitumen Sprayer,

Name of Machine / s

Of the second part has agreed to pay an amount of Rs.3,80,000/- to the party of the first part on account of monthly wages of the machine /s as detailed below at the end of each month. The party of Second part shall also pay an amount of Rs. as interest deposit to the party of the first part at the time of intimation in writing. This deposit shall either be refunded by the First Part to the party of the Second Part or shall be adjusted in the final of the hire charges of the machine /s .

Name of Machine

Monthly rate of hire charges.

Hot Mix Plant  
Paver Finisher  
Vibratory Roller  
Bitumen Sprayer

1,50,000  
90,000/-  
90,000/-  
50,000/-

2) Date of Hire :

It is hereby expressly declared by the parties to the presents that the machine /s shall be hired on and from the date of commencement of the work being awarded or that would be awarded by the Executive Engineer, to the party of the second part herein

3. It is hereby agreed by and between the parties to these presents that instant agreement shall remain in force from the date of hire as specified in Clause -2 above to the date of either completion of the work in question or six months from the date of hire whichever period expires later.

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8. The party of the second part shall have right to deduct the Income Tax at source at the prescribed rate of the provisions of Income Tax Act as ordered by the Government of India, are applicable.

In Testimony where of the parties to these present have set and subscribed their respective signatures on the day, month and year herein above written.

M/s. Deshmukh & Co.

Partner  
Signed Executed  
and delivered for  
behalf of  
Ms Deshmukh and Company

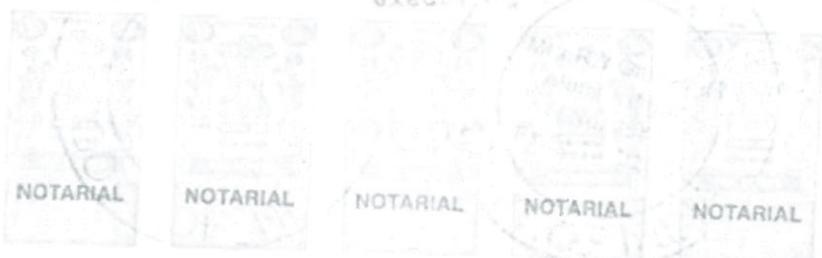
B. J. Murdare  
Civil Engg. Govt. Contractor  
Party of the Second Part  
Signed Executed

and on and delivered for and on  
behalf of  
Shri Balasaheb Janardhan Murdare

In presence of :

- 1) मोहोपायन एम 43
- 2)

I know the  
exact nature



*[Handwritten Signature]*  
B. Balasaheb Murdare

29 JUL 2015



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग,अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३	
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar.ee@mahapwd.com
जा.क्रं. लेखानिविदा/ ५१११ / सन २०१६	दिनांक २२/१०/२०१६

कार्यारंभ आदेश

प्रति,

श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- नेवासा शेवगांव रोवराई रस्ता रामा.५० कि.मी.२०६/०० ते २०७/०० मध्ये  
मजबुतीकरण व डाबरीकरण करणे ता.शेवगांव जि.अहमदनगर  
(लेखाशिर्ष :- ५०५४ मार्ग व पूल ०३ राज्य मार्ग अंतर्गत)

संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१६१४

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्थी आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/07 दिनांक २१/९/२०१६ अन्वये रू. ९२,०००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्थी वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१)	निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१६१४/ सन २०१६-२०१७
२)	कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रू. ४५,९५,९३२/-
३)	अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४)	मंजूर निविदा रक्कम	:-	रू. ४५,४९,०२९/-
५)	काम पूर्ण करण्याचा विहित कालावधी.	:-	१२ (बारा) महिने (पावसाळ्यासह)
६)	निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७)	उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, शेवगांव

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादेत पुर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, शेवगांव यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पुर्ण करून घ्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळच्यावेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमेपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपिक, शेवगांव / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक,विमा संचालनालय,शासकीय विमा निधी,महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५१ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग,अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३	
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar. ee@mahapwd.com
जा.क्रं. लेखानिविदा/ ८००० / सन २०१६	दिनांक २२/०९/२०१६

कार्यारंभ आदेश

प्रति,

श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- रामा.५० नजिकबाभुळगांव गदेवाडी खडका मडका मुंगी रस्ता प्रजिमा.४०  
कि.मी.८/०० ते ९/५००, १२/०० ते १५/०० व १७/०० ते १८/०० मध्ये  
मजबुतीकरण व डांबरीकरण करणे ता.शेवगांव जि.अहमदनगर  
(लेखाशिर्ष :- ५०५४ मार्ग व पूल ०४ जिल्हा व इतर मार्ग अंतर्गत)

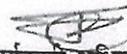
संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१७६३

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्थी आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/03 दिनांक २१/९/२०१६ अन्वये रू. ९४,०००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्थी वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१) निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१७६३/ सन २०१६-२०१७
२) कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रू. ४६,९७,२०७/-
३) अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४) मंजूर निविदा रक्कम	:-	रू. ४६,५०,२८२/-
५) काम पूर्ण करण्याचा विहित कालावधी.	:-	१२ (बारा) महिने (पावसाळ्यासह)
६) निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७) उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, शेवगांव

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादेत पुर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

  
कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, शेवगांव यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पूर्ण करून घ्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळच्यावेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपीक, शेवगांव / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक,विमा संचालनालय,शासकीय विमा निधी,महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५१ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग, अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३  
दुरध्वनी क्र. ०२४१-२४२२९३८ ई-मेल:- egsahemadnagar.ee@mahapwd.com

जा.क्र. लेखानिविदा/ ६००७ / सन २०१६ दिनांक २२ / ०९ / २०१६

कार्यारंभ आदेश

प्रति,

श्री.बाळासाहेब जनार्दन मुरदार,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- आखेगांव वडगांव चापडगांव रस्ता प्रजिमा.३० कि.मी.७५/८०० ते ७६/००,  
७७/६०० ते ७९/२०० मध्ये मजबुतीकरण व डांबरीकरण करणे ता.शेवगांव  
जि.अहमदनगर (लेखाशिर्ष :- ५०५४ मार्ग व पूल ०४ जिल्हा व इतर मार्ग अंतर्गत)

संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१७११

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्था आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/06 दिनांक २१/९/२०१६ अन्वये रू. ८९,३००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्था वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१)	निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१७११/ सन २०१६-२०१७
२)	कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रू. ४४,६३,५६९/-
३)	अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४)	मंजूर निविदा रक्कम	:-	रू. ४४,१८,९७८/-
५)	काम पूर्ण करण्याचा विहित कालावधी.	:-	१२ (बारा) महिने (पावसाळ्यासह)
६)	निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७)	उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, शेवगांव

यापुढे आपणास कळविणेत येते की, सदर काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादेत पुर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, शेवगांव यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पूर्ण करून द्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळोवेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमेपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपिक, शेवगांव / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक, विमा संचालनालय, शासकीय विमा निधी, महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५१ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग,अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३	
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar.ee@mahapwd.com
जा.क्रं. लेखानिविदा/ ६००२ / सन २०१६	दिनांक २२/१०/२०१६

कार्यारंभ आदेश

प्रति,

श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- राममा २२२ ते कोरडगांव बोधेगांव रस्ता प्रजिमा.३९ कि.मी.५/६०० ते  
७/६०० मध्ये मजबुतीकरण व डांबरीकरण करणे ता.पाथर्डी जि.अहमदनगर  
(लेखाशिर्ष :- ५०५४ मार्ग व पूल नाबाई अंतर्गत)

संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१८२४

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्थी आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/01 दिनांक २१/९/२०१६ अन्वये रू. ९३,६००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्थी वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१) निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१८२४/ सन २०१६-२०१७
२) कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रू. ४६,७८,५०२/-
३) अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४) मंजूर निविदा रक्कम	:-	रू. ४६,३१,७६४/-
५) काम पूर्ण करण्याचा विहित कालावधी.	:-	८ (आठ) महिने (पावसाळ्यासह)
६) निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७) उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, पाथर्डी

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या निवंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहुन निविदेत नमूद केलेल्या कालमर्यादेत पूर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, पाथर्डी यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पूर्ण करून द्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळच्यावेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमेपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकित प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपिक, पाथर्डी / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक,विमा संचालनालय,शासकीय विमा निधी,महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५९ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग,अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३	
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar.ee@mahapwd.com
जा.क्रं. लेखानिविदा/ ६००३ / सन २०१६	दिनांक २२/०९/२०१६

कार्यारंभ आदेश

प्रति,

श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- तिसगांव शेवगांव पैठण रस्ता रामा.६१ कि.मी.२०/६०० ते २१/५०० मध्ये  
मजबुतीकरण व डांबरीकरण करणे ता.शेवगांव जि.अहमदनगर  
(लेखाशिर्ष :- ५०५४ मार्ग व पूल ०३ राज्य मार्ग अंतर्गत)

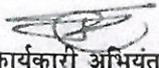
संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१६१२

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्था आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/08 दिनांक २१/९/२०१६ अन्वये रू. ८९,५००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्था वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१)	निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१६१२/ सन २०१६-२०१७
२)	कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रू. ४४,५७,३६७/-
३)	अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४)	मंजूर निविदा रक्कम	:-	रू. ४४,१२,८३८/-
५)	काम पूर्ण करण्याचा विहित कालावधी.	:-	१२ (बारा) महिने (पावसाळयासह)
६)	निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७)	उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, शेवगांव

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादित पुर्ण करावेत. कालमर्यादा हे पत्र निर्गीमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

  
कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, शेवगांव यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादित काम पुर्ण करून घ्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळच्यावेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमेपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.  
प्रत :- लेखालिपिक, शेवगांव / प्रकल्प शाखेस यांना माहितीसाठी.  
प्रत :- विमा संचालक,विमा संचालनालय,शासकीय विमा निधी,महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५१ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग, अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३	
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar.ee@mahapwd.com
जा.क्र. लेखानिविदा/ ६००४ / सन २०१६	दिनांक २२/०९/२०१६

**कार्यारंभ आदेश**

प्रति,

श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- आखेगांव वडगांव हसनपूर चापडगांव रस्ता प्रजिमा.३० कि.मी.७६/०० ते  
७८/०० मध्ये मजबुतीकरण व डांबरीकरण करणे ता.शेवगांव  
जि.अहमदनगर

(लेखाशिर्ष :- ५०५४ मार्ग व पूल नाबाई अंतर्गत)

संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१७८४

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्थी आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/02 दिनांक २१/९/२०१६ अन्वये रु. ८९,३००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्थी वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१) निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१७८४/ सन २०१६-२०१७
२) कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रु. ४४,६२,८४१/-
३) अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४) मंजूर निविदा रक्कम	:-	रु. ४४,२८,२५७/-
५) काम पूर्ण करण्याचा विहित कालावधी.	:-	८ (आठ) महिने (पावसाळ्यासह)
६) निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७) उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, शेवगांव

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादेत पूर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

  
कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, शेवगांव यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पूर्ण करून घ्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळोवेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमेपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपिक, शेवगांव / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक,विमा संचालनालय,शासकीय विमा निधी,महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५९ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग, अहमदनगर



‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३	
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar.ee@mahapwd.com
जा.क्रं. लेखानिविदा/ ६००५ / सन २०१६	दिनांक २२/०९/२०१६

कार्यारंभ आदेश

प्रति,

श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- राममा.२२२ ते कोरडगांव बोधेगांव रस्ता प्रजिमा.३९ कि.मी.६/६०० ते  
८/६०० मध्ये मजबुतीकरण व डांबरीकरण करणे ता.पाथर्डी जि.अहमदनगर  
प्रत्यक्षात लांबी ७/३०० ते ९/२००

(लेखाशिर्ष :- ५०५४ मार्ग व पूल ०४ जिल्हा व इतर मार्ग अंतर्गत)

संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१७२५

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्थी आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक  
शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/04 दिनांक २१/९/२०१६ अन्वये रु. ८५,३००/- या  
कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्थी वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे  
स्विकारणेत आली आहे.

१)	निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१७२५/ सन २०१६-२०१७
२)	कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रु. ४२,६४,५०५/-
३)	अंदाजपत्रकीय दरापेक्षा	:-	०.९९९९ टक्के कमी दराने
४)	मंजूर निविदा रक्कम	:-	रु. ४२,२१,८६४/-
५)	काम पूर्ण करण्याचा विहित कालावधी.	:-	१२ (बारा) महिने (पावसाळ्यासह)
६)	निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७)	उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, पाथर्डी

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा  
शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादेत पूर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल.  
सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, पाथर्डी यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पूर्ण करून  
द्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळच्यावेळी आढावा घेऊन  
दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची  
छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपिक, पाथर्डी / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक, विमा संचालनालय, शासकीय विमा निधी, महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर,  
बांद्रा (पूर्व) मुंबई - ४०० ०५१ यांना माहितीसाठी.



कार्यकारी अभियंता,  
रो.ह.यो.(कार्य) विभाग,अहमदनगर



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‘बांधकाम भवन’, शासकीय विश्रामगृह परिसर, औरंगाबाद रोड, अहमदनगर- ४१४००३		
दुरध्वनी क्र. ०२४१-२४२२९३८	ई-मेल:- egsahemadnagar.ee@mahapwd.com	
जा.क्रं. लेखानिविदा/ ६००६ / सन २०१६	दिनांक	२२/०९/२०१६

कार्यारंभ आदेश

प्रति,

✓ श्री.बाळासाहेब जनार्दन मुरदारे,  
मु.पो. भगुर ता.शेवगांव  
जि. अहमदनगर

कामाचे नांव :- कोळगांव वरखेड चापडगांव रस्ता प्रजिमा.३० कि.मी.८६/४०० ते ८८/२०० मध्ये मजबुतीकरण व डांबरीकरण करणे ता.शेवगांव जि.अहमदनगर (लेखाशिर्ष :- ५०५४ मार्ग व पूल ०४ जिल्हा व इतर मार्ग अंतर्गत)

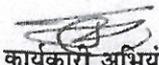
संदर्भ :- १) ई निविदा सूचना क्र. ७ सन २०१६-१७ ई- निविदा क्र. ५१७१२

महाशय,

वरील संदर्भान्वये कळविणेत येते की, ज्या अर्थी आपण आवश्यक ती प्रारंभीची सुरक्षा ठेव म्हणून सिंडिकेट बँक शाखा शेवगांव ची बँक गॅरंटी क्र. 2016/09/05 दिनांक २१/९/२०१६ अन्वये रू. ८९,३००/- या कार्यालयास भरली व निविदेची कागदपत्रे पूर्ण केली त्याअर्थी वरील कामाची आपली विनाअट निविदा खालील तपशिलाप्रमाणे स्विकारणेत आली आहे.

१)	निविदा क्रमांक	:-	ब-१ निविदा क्रमांक बी-१/एचओ/५१७१२/ सन २०१६-२०१७
२)	कामाची निविदेतील अंदाजपत्रकीय किंमत	:-	रू. ४४,५७,९९२/-
३)	अंदाजपत्रकीय दरापेक्षा	:-	०.९९९ टक्के कमी दराने
४)	मंजूर निविदा रक्कम	:-	रू. ४४,९२,६६५/-
५)	काम पूर्ण करण्याचा विहित कालावधी.	:-	१२ (बारा) महिने (पावसाळ्यासह)
६)	निविदा शर्त २० नुसार DLP	:-	काम पूर्ण झाल्याच्या दिनांकापासून २४ महिने.
७)	उपविभाग	:-	उपविभागीय अभियंता, सा.बां.उपविभाग, शेवगांव

यापुढे आपणांस कळविणेत येते की, सदरहू काम वरील उपविभागाच्या नियंत्रणाखाली आणि त्यांचे मार्गदर्शनाखाली सुरु करावे व निविदा शर्ती अटीच्या अधिन राहून निविदेत नमूद केलेल्या कालमर्यादेत पूर्ण करावेत. कालमर्यादा हे पत्र निर्गमित केलेल्या दिनांकापासून मोजण्यात येईल. सदर कामाच्या ई-निविदेची प्रत आपले अभिलेखासाठी ई-निविदा संकेतस्थळावरून डाऊनलोड करावी.

  
कार्यकारी अभियंता  
रो.ह.यो.(कार्य) विभाग  
अहमदनगर

- प्रत :- उप विभागीय अभियंता, सा.बां.उपविभाग, शेवगांव यांना माहितीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.  
२/- आपण ठेकेदाराच्या कामाच्या प्रगतीवर वेळोवेळी लक्ष देऊन सदर ठेकेदाराकडून निविदेत नमूद केलेल्या कालमर्यादेत काम पूर्ण करून घ्यावे काम प्रत्यक्ष सुरु झाल्याची तारीख या कार्यालयास कळवावी. तसेच ठेकेदाराच्या कामाच्या सद्यस्थितीचा वेळच्यावेळी आढावा घेऊन दरमहा अहवाल या कार्यालयास सादर करावा. कामाचा एकूण खर्च प्रशासकीय रक्कमेपेक्षा अधिक होणार नाही याची दक्षता घ्यावी. निविदेची छायांकीत प्रत विभागीय कार्यालयातून निविदा शाखेतून प्राप्त करून घ्यावी.
- प्रत :- लेखालिपिक, शेवगांव / प्रकल्प शाखेस यांना माहितीसाठी.
- प्रत :- विमा संचालक,विमा संचालनालय,शासकीय विमा निधी,महाराष्ट्र राज्य गृह निर्माण भवन, २६४, पहिला मजला, कलानगर समोर, बांद्रा (पूर्व) मुंबई - ४०० ०५१ यांना माहितीसाठी.

MAHARASHTRA POLLUTION CONTROL BOARD

Ph. No - 0241 - 2470852  
E mail - sroahmednagar@mpcb.gov.in



Sub - Regional Office,  
Savitribai Fule Vyapari Sankul,  
1<sup>st</sup> floor, Hall No - 2 & 3, Near  
TV Center, Savedi,  
Ahmednagar - 414 003

VISIT REPORT

Did- 14/06/2021

Name of Industry :- M/s B.J. Mudekar,  
Gat no. 40, Vaze (K),  
Tal - shevgaon,  
Dist - Ahmednagar  
Industry Representative :- Mr. B.J. Mudekar (Rep.)  
Email & Ph No. :- mudkarbj9798 @rediffmail.com  
Product :- Hot Mix Plant 9921740998  
Consent Status :- 30/03/2026  
Observations :-

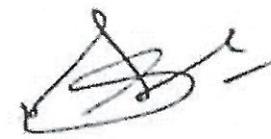
Hot Mix plant visited for checking compliance of proposed direction dtd - 17/02/2021. During the visit following observations are noticed -

- ① At the time of visit Hot mix plant was found not in operation.
- ② Raw material loading section (4 hoppers) are covered with tin sheet.
- ③ Screen conveyor belt covered with tin sheet.

(68)

- ④ Water sprinkling system provided at conveyor belt and hooper section.
- ④ Industry having one tanker of 5000 lit (water storage capacity) for <sup>regular</sup> wetting of the premises.

  
( R. S. Dake )  
f.o.

  
( Mr. B. T. Mudase )  
Prop.

ना हरकत प्रमाणपत्र / संमतीपत्र दि: 08/03/2022.

आम्ही खालील सद्द्या करणारे मौजे टेकाळेवस्ती सालवडगाव व भापकर वस्ती वरूर येथील रहिवाशी असून सदर दोन्ही वस्त्याशेजारी वरूर हद्दीत ग.नं. ४०/१ मध्ये बी.जे. मुरदारे यांचा डांबराचा हॉटमिक्स प्लॅन्ट चालू असून सदर डांबराचा प्लॅन्ट हा लोकवस्तीमध्ये आहे. सदरील प्लॅन्ट हा वर्षातून साधारण १ महिना सुरू असतो, सदरील प्लॅन्टच्या बाजूने आसपास उंच उंच झाडे लावलेली असून आगहाला कुठल्याही प्रकारचा त्रास सदर डांबर प्लॅन्टमुळे होत नाही. प्रदुषण नियमांक मंडळाने घालून दिलेल्या अटीनुसार सदर डांबर हॉटमिक्स प्लॅन्ट सुरू राहण्यास आमची कोणत्याही प्रकारची हरकत अगर तक्रार नसून आमची पूर्ण संमती आहे.

खालील सद्द्या करणारे ग्रामस्थ

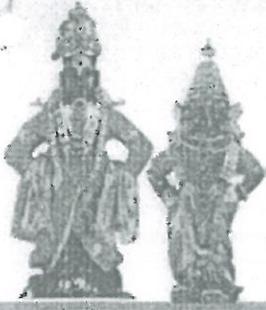
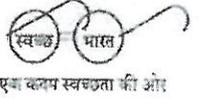
अ.नं.	नाव	सही/अंगठा
①	विठ्ठल दादासाहेब टेकाळे	<i>Pratishtha</i>
②	दिपक दादासाहेब टेकाळे	<i>Pratishtha</i>
③	काकासाहेब नाथा टेकाळे	<i>Pratishtha</i>
④	मुकाराम परसराम टेकाळे	<i>Pratishtha</i>
⑤	बाबासाहेब कुंभारिक टेकाळे	<i>Pratishtha</i>
⑥	दादासाहेब दिगंबर भापकर	<i>Pratishtha</i>
⑦	शिवाजी राजन वाघ	<i>Pratishtha</i>
⑧	शु. प्रकाश दत्तात्रय भापकर	<i>Pratishtha</i>
⑨	आमण दादासाहेब भापकर	<i>Pratishtha</i>
⑩	गणेश शिवाजी वाघ	<i>Pratishtha</i>
⑪	उदर शशांक घोडिया	<i>Pratishtha</i>

*Pratishtha*

अ.नं.	नाव	सही/अंगठा
11	शिवायथ जोडिका ठेकाके	
12	चंद्रकांत मारुत मुस्ताडे	
13	झाडादे लक्ष्मण मुस्ताडे	
14	<del>भासरी रामनाथ जोडिका</del> अशोक कागनाडे	
15	भासरी रामनाथ जोडिका	
16	भिका घोडके	
17	जयलाल अडे	
18	शेणराव टेकाडे	
19	दिपक मेनगाथ जोडे	
20	अशोक नामदेव मुस्ताडे	
21	सुभाष <del>का</del> लक्ष्मीराम देशमुख	
22	निमीन सुभाष देशमुख	
23	दिवीराम विष्णु गड	

## ग्रुप ग्रामपंचायत कार्यालय वरुड बु.॥

ता.शेवगाव जि.अहमदनगर



श्री.दातीर एस.एस.  
ग्रामविकास अधिकारी  
मो.९०९९८९९५८९



श्री.गोपाळ केशव खांबट  
उपसरपंच  
मो.९८५०६५५३००

सौ.मनिपाताई भागवत लव्हाट  
सरपंच  
मो.८९७५३२८२००

जा.क्र.

दिनांक :- १३/०२/२०२१



प्रत्यक्ष पाहणी अहवाल

— आम्ही खाडी स्वाक्षरी करणारे आज दिनांक

१३/०२/२०२१ वार शनिवार शेजी दुपारी ठिक १-१५ वाजक

शरडगाव रस्त्याशेजारील वरुड खुर्द हद्दीतील गाव क्रमांक

४०/१ मधील श्री बाळासाहेब जनाईन गुरदारे यांचे

स्वमालकीचे जांबर् फॅक्टवरी प्रत्यक्ष पाहणी केली. —

तसेच सदर फॅक्टचे चाचिम ताजुचे शेतीमध्ये लुस व

ज्वारीचे कडवळ जेणे पिकी लुसचे पिक काढलेले होते

— सदर पिकाचे कुठल्याही प्रकारचे नुकसान

अथवा हानी झालेले दिसून आलेले नाही तसेच फॅक्टवर

झाडांची दाट ताटी पध्दतीने उंच उंच झाडे पाहणीमध्ये —

आढळून आले. रस्ते रुंद व सुसज्ज प्रमाणात खडी —

पसरविण्यात आलेली दिशल्याने प्रदुषण बौद्धि व्यवस्थीत

निशम-अटीचे घालन केल्याचे दिसून येते.

करिता आज शेजी प्रत्यक्ष पाहणी अहवाल

दिला आहे.

  
ग्रामविकास अधिकारी  
ग्रामपंचायत वरुड बु.॥  
ता. शेवगाव, जि. अहमदनगर

  
सरपंच  
ग्रामपंचायत वरुड बु.॥  
ता. शेवगाव, जि. अहमदनगर



- ① निर्मला सुजिल म्हेके (वा.सदस्य) → N.S.mhaskar
- ② जयाबाई प्रभाकर गडर प्रां.प.सदस्या श्रीकीरगडर
- ③ रमं गोदावरी नवनाथ सोनटके (प्रां.प.सदस्या) गोदावरी नवनाथ सोनटके
- ④ श्री. वावरे छेसा व्यंसी (प्रां.प.सदस्य) ~~वावरे~~
- ⑤ सै शरदा उत्तमराम म्हेके → शा.भा.म्हेके
- ⑥ श्री. वासन लक्ष्मी म्हेके ~~वासन लक्ष्मी म्हेके~~
- ⑦ श्री. जामिदप नामा तुगीर ~~जामिदप नामा तुगीर~~
- ⑧ श्री. काकासाहेब शोरा म्हेके ~~काकासाहेब शोरा म्हेके~~
- ⑨ श्री. सुधीर बाबासाहेब म्हेके ~~सुधीर बाबासाहेब म्हेके~~
- ⑩ श्री. किशन भगवान म्हेके ~~किशन भगवान म्हेके~~
- ⑪ श्री. वावरे संगम श्रीअनोहेब ~~वावरे संगम श्रीअनोहेब~~
- ⑫ श्री. वावरे रविंद्र नानासाहेब ~~वावरे रविंद्र नानासाहेब~~
- ⑬ श्री. पुजराव साबासाहेब नानासाहेब ~~पुजराव साबासाहेब नानासाहेब~~
- ⑭ श्री. लंगम नारायण म्हेके ~~लंगम नारायण म्हेके~~
- ⑮ श्री. रमनाथ छेसा वावरे ~~रमनाथ छेसा वावरे~~
- ⑯ श्री. विठाराम उकाराम म्हेके ~~विठाराम उकाराम म्हेके~~
- ⑰ श्री. रवीशर जोगेंद्र भागुदास ~~रवीशर जोगेंद्र भागुदास~~
- ⑱ श्री. धारित डक साठू शिवाजी ~~धारित डक साठू शिवाजी~~
- ⑲ श्री. जनिशरत कृष्णराज राजगोरे ~~जनिशरत कृष्णराज राजगोरे~~
- ⑳ श्री. अशोक जगदीश वावरे ~~अशोक जगदीश वावरे~~

*(Signature)*

A.S. Warner

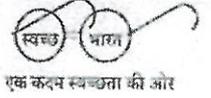
\* लेक बाघवा, लेक शिकवा \*

\* झाडे लावा झाडे जगवा \*

\* पाणी हेच जीवन आहे \*

" पंचायत राज्य निर्मिती दिव्य खरी लोकशाही "

ग्रुप ग्रामपंचायत कार्यालय वरुड बु.॥



ता.शेवगाव जि.अहमदनगर



श्री.दातीर एस.एस.  
ग्रामविकास अधिकारी  
मो.९०११८११५८१



श्री.गोपाळ केशव खांबट  
उपसरपंच  
मो.९८५०६५५३००

सौ.मनिषाताई भागवत लव्हाट  
सरपंच  
मो.८९७५३२८२००

जा.क्र.

दिनांक :- 13/02/2021

- |    |                         |                      |
|----|-------------------------|----------------------|
| 21 | अजय रामचरण पाने         | <u>Techet</u>        |
| 22 | महेश सोनखे              | <u>Mhaske</u>        |
| 23 | चैरे विकी किसन          | <u>Vikhe</u>         |
| 24 | सोमनाथ लक्ष्मण खांबट    | <u>Somnath</u>       |
| 25 | गणेश आबासाहेब मळे       | <u>Ganesh</u>        |
| 26 | मशांत आबासाहेब पुरी     | <u>Puri. P. A</u>    |
| 27 | गुंड अमोल भाग्या        | <u>Gund</u>          |
| 28 | योगेश मोरे              | <u>Yogesh</u>        |
| 29 | शंभुखंड लुणाराम वाजवीरे | <u>Shambhukhand</u>  |
| 30 | संभाजी बाबासाहेब धामपडक | <u>S. B. Dhayadk</u> |
| 31 | प्रकाश बंसरी कल्याणकर   | <u>P. B. Bansari</u> |
| 32 | महेश रामेश्वर आबासाहेब  | <u>Mahesh</u>        |
| 33 | महेश लक्ष्मण खेडकर      | <u>Mahesh</u>        |
| 34 | मुदलीकर त्रिकेन मधु     | <u>Mudlikar</u>      |
| 35 | जंगरे अशोक बबू          | <u>Jangare</u>       |
| 36 | मनोजय रामराव महेस्कर    | <u>Manoj</u>         |
| 37 | गजेश भास्कर वाघे        | <u>Gajesh</u>        |
| 38 | मादिनाथ लुणाराम वाघे    | <u>Madinath</u>      |
| 39 | महेश रविंद्र शिंदे      | <u>Mahesh</u>        |
| 40 | आठट महादेव सोनखे        | <u>Athad</u>         |

*(Handwritten signature and stamp)*

- 41) शमेश अशोकवरण महर्के - Janesh
- 42) शरद ककलखेव श्यामजक - Shard
- 43) योगेश ललके महर्के - Yogesh
- 44) महेश ललके महर्के - Mahesh
- 45) गोपाल आलाराम खवाल - Gopal
- 46) विशाल पंडे मोटे - Vishal
- 47) शेखे खंलखे श्यामजक - Shelke S.B
- 48) रामकिसल दलत्रय शेखे Shelke R.D
- 49) शंकरकिसल शंकर 2 गार 5 गार 2 शंकर 1 गार 5 गार 2

Shelke

दि. २३/०३/२०२३

जा.प.प्र. - ३७

भापकरवस्ती दि- २३/०३/२०२३

प्रति,

श्री. मुद्दारे बाळासाहेब जनार्दन  
मु.पो. भगूरता शेवगांव, जि. अ.नगर

विषय - माहितीच्या अधिकारातील माहितीबाबत

संदर्भ - आपला दिनांक २१/०३/२०२३ रोजी प्राप्त झालेला  
माहिती अधिकार कायदा २००५ नुसार अर्ज.

मुख्याध्यापक, जि.प.प्रा. शाळा भापकरवस्ती (साववडगांव)  
ता. शेवगांव जि. अ.नगर.

उपरोक्त विषयाव्यये आपणास कळविण्यात येते की,  
आपण माहिती अधिकार २००५ अंतर्गत मागणी केलेली  
माहिती खालीलप्रमाणे -

१) स्तन २१/०४/२०१६ ते आजपर्यंत प्लॅटसंदर्भात शालेकडे  
प्राप्त झालेल्या सर्व प्रकारच्या सत्यप्रती.  
→ प्लॅटसंदर्भात शालेकडे कुठल्याही प्रकारची लेखी तक्रार  
प्राप्त झाली नाही. (निरंक)

२) प्लॅटसंदर्भात शालेने केलेल्या सर्व प्रकारच्या पत्रव्यवहारास  
सत्यप्रती.  
→ प्लॅटसंदर्भात शालेने कुठल्याही प्रकारच्या पत्रव्यवहार  
केलेला नाही. (निरंक)

करीलप्रमाणे आपणास माहिती देण्यात येत आहे.  
यामध्ये शालेची कुठल्याही प्रकारची तक्रार नाही. शालेचा  
कुठल्याही संबंध नाही.

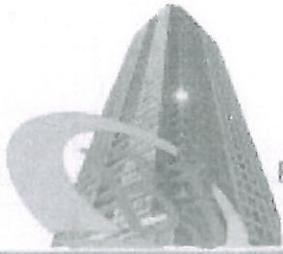
*Abgade*

मुख्याध्यापक  
जि.प. प्रा. शाळा, भापकरवस्ती  
ता. शेवगांव, जि. अहमदनगर

370

"Annexure - G"

76



**B. J. MURDARE**

Civil Engg. & Govt. Contractor's

Resi.: -A/P: Bhagur, Tal. Shevgaon, Dist. Ahmednagar. Pin. 414 502

Ph. No. (O) (02429) 222297 Mob. 9921740998, 9822909798



Date. • 14/03/2017

To,

Sub Regional Officer,

M.P.C.B. Board, Ahmednagar

Subject :- Reply to your latter no. MPCB /SRO/ANR/223 Dated 02/03/2017 Actual Received by  
post Dt. 08/03/2017

Respected Sir,

With reference to above referred latter I am Submitting herewith the reply regarding compliance there of.

We have submitted application for consent establish through on line portal along with necessary document and required consent fees on 04/01/2017. The field officer has visited the our unit on 22/02/2017 in connection with said application during visit manufacturing process not found in operation which is verified by him.

It is submitted that we have not started commercial production activity till date. We have provided adequate air pollution control system to the hot mix plant as wet scrubber with chimney having height 11 metre along with wet sludge tank. We are regularly spraying water and around premises to control the dust pollution. The conveyer belt of hot mix plant are totally covered by G.I. Sheet to avoid air pollution in the surrounding area. We have Planted trees within the premises. Also we have Provided guard wall of green net toward West boundry on wind breaking wall the photograph of all above measures taken by us for air pollution control are attached herewith for information.

Received  
on  
14-03-2017  
H.

Page no. 1/2

Office:- Shevgaon Market Commite, Shop No. 47, East Side, Tal. Shevgaon, Dist. Ahmednagar Pin. 414 502

Email\_murdarebj.9798@rediffmail.com, murdarebj.9798@gmail.com

The Complaint made by Shri. Raj Mahammad Rasul Beg for your office is not genuine. The complaint may be made with vested impart which will be best known to him.

I am owner of said unit is an unemployed Engineer and hence I have developed self employment which shall be considered. We have taken at most care for pollution control and it will be continued.

We have applied for grant of consent to operate through online portal on 03/03/2017 along with necessary documents and requied consent fees.

We are low abiding peoples and it is requested to grant consent at an earlist. Also requested not to take any action as we hare complied all rules and regulations.

Encl.

1. Photograph

Thanking you .

Copy Submitted to.

1. Reginal Office  
M.P.C. Board Nashik for Information

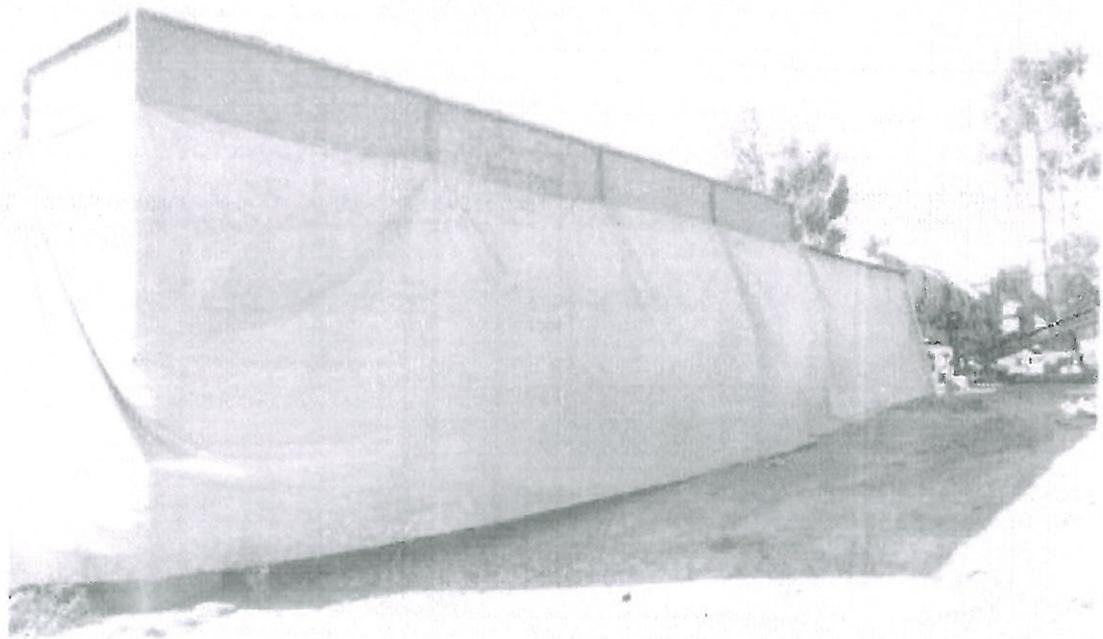


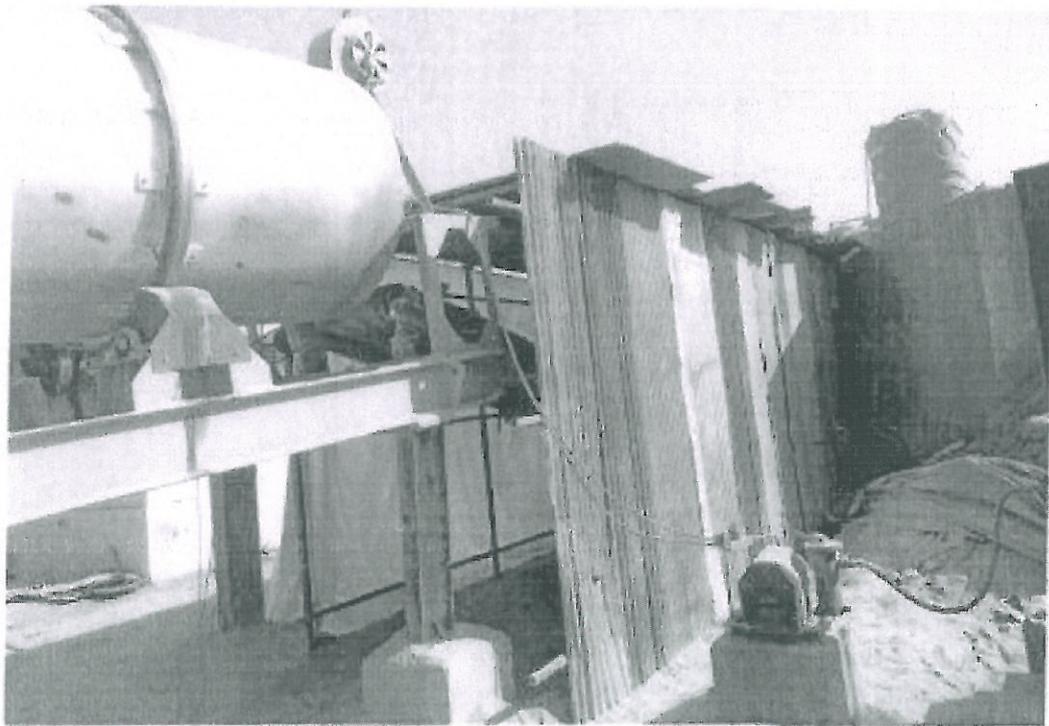
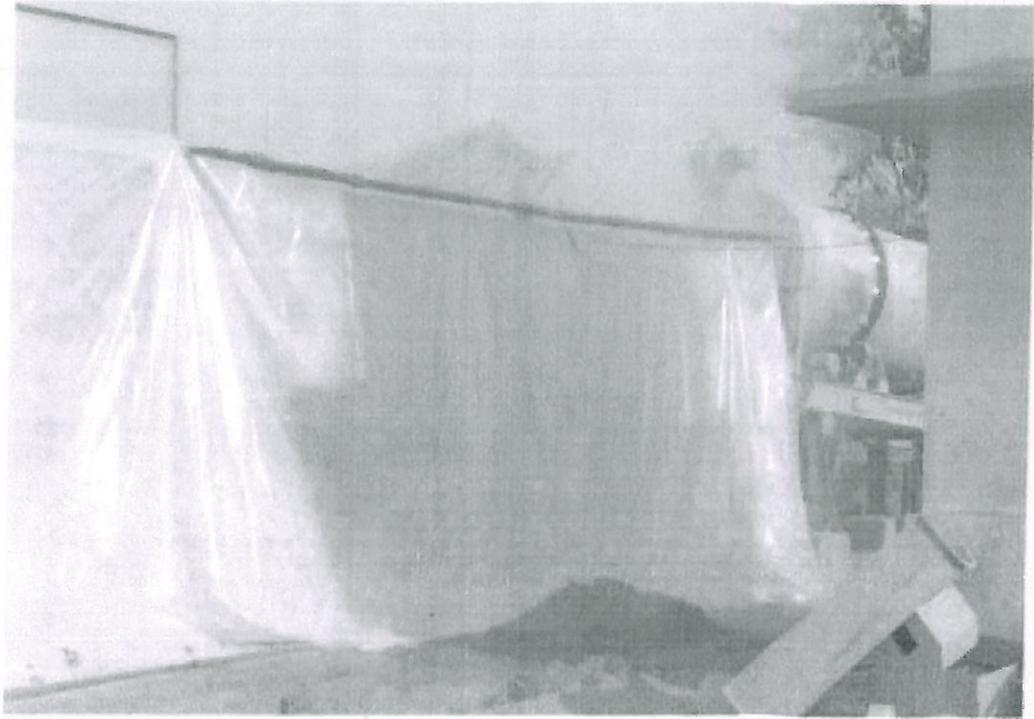
Yours Faithfully

**B. J. Murdare**  
Civil Engg. Govt. Contractor  
Shevgaon, Dist. Ahmednagar

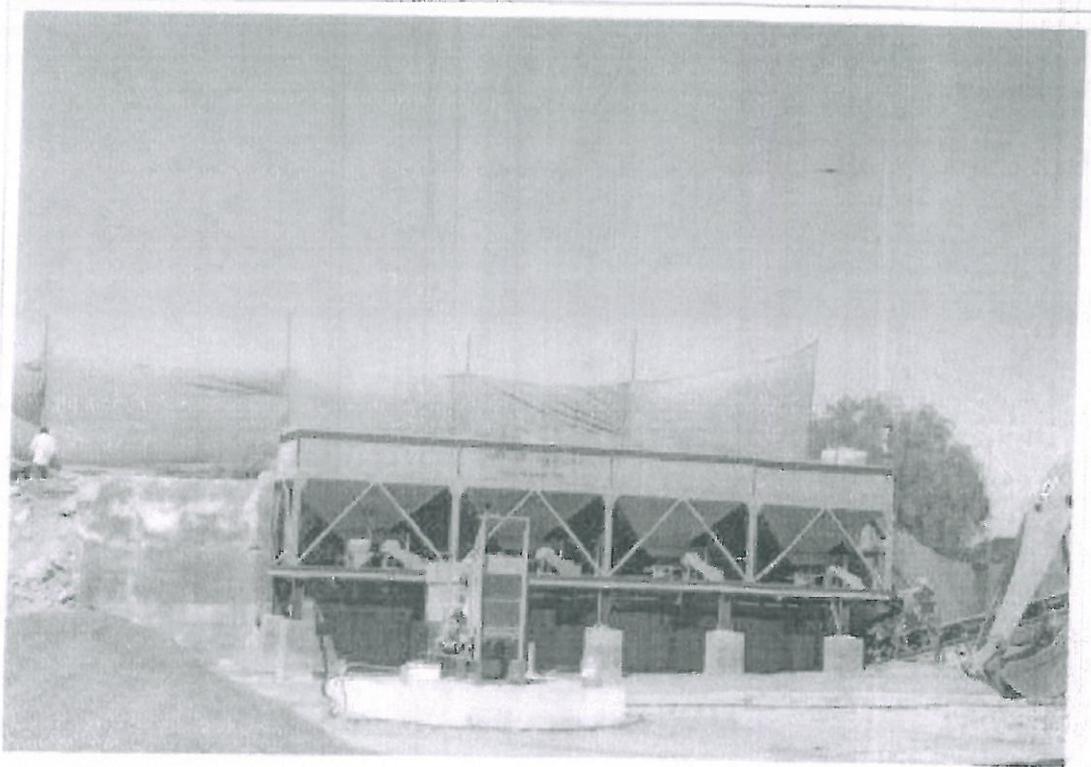
o/c







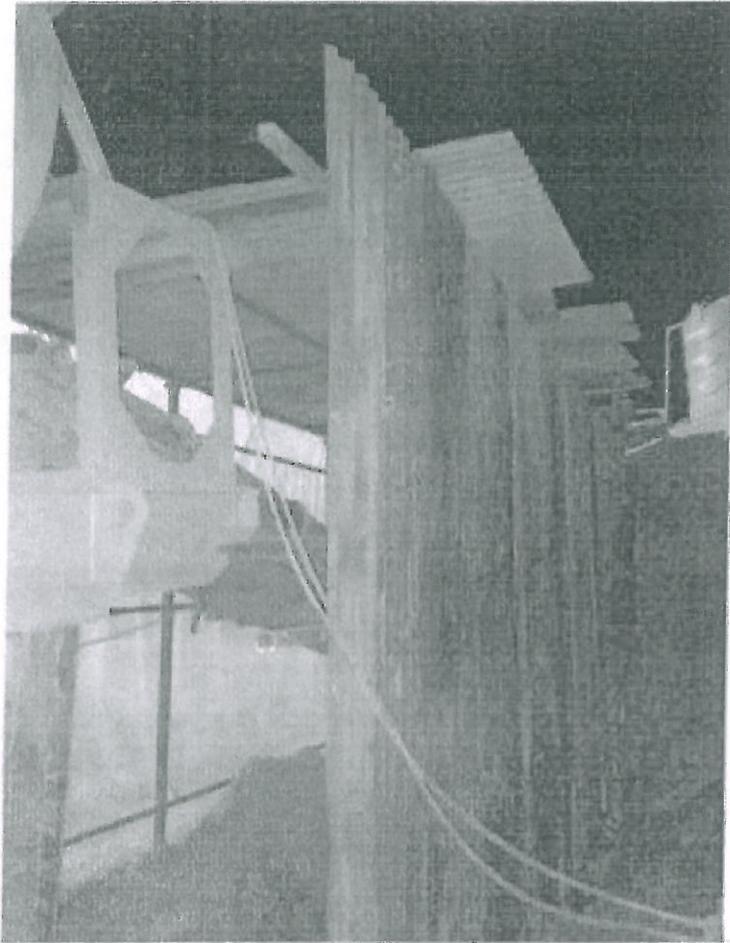




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85



Date:- 05/03/2019

To,  
Regional officer,  
Maharashtra pollution control Board,  
Nashik, Udyog Bhavan, first floor,  
Trimbak Raod, MIDC comp, Satpur,  
Nashik.422007

Sub – Notice reply of our show cause notice on dated 25/02/2019,  
L.No.MPCB/RONK/SCN/170/480/2019.

Applicant – M/s.B.J.Murdare ,  
R/o.Varur (Khurd) Gut no 40 , Tal – Shevgoan  
Dist-Ahmednagar

Respected Sir,

I have recived your show cause notice dated 25/02/2019 on 02/03/2019. In our notice sub regional office, MPCB Ahmednagar officer visited my industry on 04/02/2019 for investigation of complaint received by board office and they had submitted proposal for initiating legal action for not provided continuous cleaning and wetting facility in the premises, metallic road is not constructed and air pollution control system of hot mix plant was not effective and as per this proposal you have said the show cause notice against me and directed why your production activity shall not be stopped down forthwith.

That the above mention allegation made by our office which is not legal one and true. I am registered government contractor I was started hot mix plant at Varur Tal-Shevgaon Dist-Ahmednagar from March 2018 as per permission given by our competent authority that is Maharashtra Pollution Control Board as per the visit given by our officers and I was

उप प्रादेशिक अधिकारी

म. प्र. नि. मंडळ

अहमदनगर

Received  
5/3/2019

completed all requirements and provisions of under section 26 and section 21 of concerned and thereafter our office given the permission on 21/03/2018 by consent / permission No. RO-Nashik/Consent/1803001112. Thereafter I was running the said plant as per the provisions and conditions of prevention and control of pollution act.

Present applicant using machinery of high technologies which is provided by our act and certificate given by Assistance chief Engineers (Mech) Public Works Region Nashik in respect of the proper operating and the drum mix plant is efficient and in good working conditions on dated 22/10/2018. That the said plant newly established and metallic road is in working progress and which is will be completed within one month. In respect of continues cleaning and wetting facility is continuesly making there is no negligence of cleaning. But at the time of our officers visit said plant was closed for the period and that period our officers visited said plant and given said report but now said plant was in working position. And all fulfillment is completed as per our notice. Therefore our show cause notice is not legal and proper manner if you are taking the action against us as per said notice the said applicant will suffer irreparable loss.

One person namely Rajjak Rajmohammed Beg making the false complaint against me for garbing illegal money from me. Even thought one RCS No.79/2018 for injunction which is pending before Civil Court Shevgaon. Said person having bad habit of filing false complaint and making blackmail in the vicinity of Shevgaon taluka.

Hence humbly submitted respected sir.

I am running above mentioned plant as per the provisions of prevention and control of pollution act and I was already completed continues cleaning and wetting facilities, metallic road and functioning of air pollution control system of hot mix plant effectively. Therefore may please not taking any action as per the our notice. In respect of the said contention of my notice reply and completion of all requirements our officers may be visited again said plant and verifying actual working and situation of plant.

Humbly Submitted .

Date - 05/03/2019

  
 o/c B. J. Murdare  
 Civil Engg. Govt. Contractor  
 Shevgaon, Dist. Ahmednagar

Applicant

copy to:- Sub-Regional officer MPCB, Ahmednagar  
 Herewith applicant submitted following documents and photographs.

1. Permission given by our office
2. Certificate given by PWD Nashik.
3. Photographs of said plant.



To,  
Regional officer,  
Maharashtra pollution control Board,  
Nashik, Udyog Bhavan, first floor,  
Trimbak Raod, MIDC comp, Satpur,  
Nashik.

Date : 03/03/2021

Sub – Reply compliences of your show cause notice on dated  
17/02/2021, L.No.MPCB/PO/2102170004.

Applicant – M/s.B.J.Murdare ,  
R/o.Varur (Khurd) Tal – Shevgoan  
Dist-Ahmednagar

Respected Sir,

I have already given relpy of your show cause notice date 03/03/2021 by post..In our notice sub regional office, MPCB Ahmednagar visited my industry on 05/02/2021 as per complaint given by Razzaq Rajmohamad Beg in respect of air pollution and water pollution. There after you have visited our industry and said notice was given to us and directed and non-compliences following points.

1. Not provided covered to raw material loading section [4 hoppers].
2. Provided only partially cover to screen conveyor belt.
3. Not provided wate sprinkling at hopper for control of dust emission during raw material handling in the plant.
4. Not carry in regular cleaning and wetting facility.

In respect of this point applicant say all above compliences are done And I have inclosed photograph of complition of said point.

25/3/2021  
Clerk to  
Regional Office  
MPC Board,  
Nashik

I have not violated any rules and directions water and air pollution act. I have completed all necessary rules and regulations given by act and you. You and your officers given visits time to time since starting of said units and after your inspection your complitions marks also recorded.

Mr. Razzaq Rajmohmad Beg having enmity with us due to that he is making false complaint against me without any resion. except this person no any other persons given the plant against me this facts also disclosed that there is no any nusions by said unit. Mr. Beg also file civil suit against present applicant for injunction but court has not pass any order against said unit there after mr. Beg was RCS no 79/2018 was withdrawl on 22/03/2019. Considering the nature of Mr. Beg he is making intentionally harreshment of present applicant.

Present applicant using machinery of high technologies which is provided by our act and certificate given by Assistance chief Engineers (Mech) Public Works Region Nashik in respect of the proper operating and the drum mix plant is efficient and in good working conditions. In respect of continues cleaning and wetting facility is continuesly making there is no negligence of cleaning. And all fulfillment is completed as per our notice. Therefore our show cause notice is not legal and proper manner if you are taking the action against us as per said notice the said applicant will suffer irrepable loss.

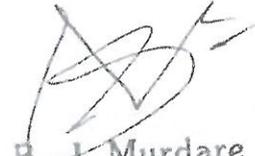
Hence humbly submitted respected sir.

I am running above mentioned plant as per the provisions of prevention and control of pollution act and I was already completed thick

plantation around industry, continues cleaning and wetting facilities, metallic road and functioning of air pollution control system of hot mix plant effectively. Therefore may please not taking any action as per the our notice. In respect of the said contention of my notice reply and completion of all requirements our officers may be visited again said plant and verifying actual working and situation of plant.

Humbly Submitted .

Date – 25/03/2021



B. J. Murdare  
Civil Engg. Govt. Contractor  
Shevgaon, Dist. Ahmednagar

o/c

Applicant

1. Photographs of said compliances.
2. The principal scientific officer, MPCB Board, sion Mumbai.
3. Sub Regional officer MPCB, Ahmednagar.

" 386 Annexure - H "

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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

**Transaction Receipt**

<b>Transaction Status:</b>	Success
<b>Transaction Reference no:</b>	HBOM5028379395
<b>Transaction no:</b>	TXN1701000919
<b>Transaction On:</b>	06-01-2017 18:26:37
<b>Payment For:</b>	MPCB-CONSENT-0000018801
<b>Email:</b>	murdarebj.9798@rediffmail.com
<b>Mobile no:</b>	9921740998
<b>Amount:</b>	1500.00 INR.

387

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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

**Transaction Receipt**

**Transaction Status:** Success  
**Transaction Reference no:** HSBI5158683472  
**Transaction no:** TXN1703000376  
**Transaction On:** 03-03-2017 17:24:08  
**Payment For:** MPCB-CONSENT-0000022315  
**Email:** murdarebj.9798@rediffmail.com  
**Mobile no:** 9921740998  
**Amount:** 1500.00 INR.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2362620 Fax : 0253-2365161 Email : sonashiklab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007.
---	---	---

Report Outward No.: MPCB/RL-Nashik/Ambient/22-23/03/8  
Date: 28/03/2023 07:28 PM

Analysis Report-Air (Ambient)

Client/Industry/location Name & Address M/S B.J.MURDARE O25 DG set of capacity >1MVA but < 5MVA
---

Sample Details	
Field Sample ID :	BR-0042442
Laboratory Sample Code :	MPCB/RL-Nashik/AMB/22-23/159
Sample Details (Water/Air/IIW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Ahmednagar (Mr. Raviraj Patil) (SRO-Ahmednagar)
Seal No. :	236
Type of Industry / Location details :	orange
Sample Collected On :	Mar 14 2023 10:00:00:000AM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	14-03-2023 10:00	14-03-2023 18:00	61	µg/m <sup>3</sup>	
2	SO2	14-03-2023 10:00	14-03-2023 14:00	7	µg/m <sup>3</sup>	
3	SO2	14-03-2023 14:00	14-03-2023 18:00	9	µg/m <sup>3</sup>	
4	NOx	14-03-2023 10:00	14-03-2023 14:00	15	µg/m <sup>3</sup>	
5	NOx	14-03-2023 14:00	14-03-2023 18:00	16	µg/m <sup>3</sup>	

Report Type: final

Report generated on: 28/03/2023 07:28 PM

Complied & Approved by: Shantilal Nagare

Reviewed on Date: 28/03/2023 07:28 PM

Reviewed by: Shantilal Nagare

जन माहिती अधिकारी तथा  
उप प्रादेशिक अधिकारी  
म.प्र.पि. मंडळ, अहमदनगर

(DAM)  
Near backside Gate of  
M/S. B.J. murdare  
Cont no. 40, Vavalka  
Pat. shageen, Dist. Ahmednagar.



# Maharashtra Pollution Control Board

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ

REGIONAL LABORATORY, NASHIK

(An ISO: 9001:2015 & OHSAS: 18001:2007 Certified Laboratory)

To,  
The Sub-Regional Officer,  
M.P.C. Board, A.Nagar

Sub: Analysis report of Ambient Air Samples

Lab Sr. No.- A- 839

Date of Collection:- 27/02/2020

Date of Receipt :-06/03/2020

Sample Code No.	Time	SO <sub>2</sub>	NO <sub>x</sub>	RSPM (08 Hrs.)
SRO/ANR/JVS/AAQM/2020/ 1449	13:30	14.25	29.51	91.0
	to 21:30	10.27	22.31	

Note: All the Results are expressed in  $\mu\text{g}/\text{m}^3$

Ambient  
M/s- B. J. Murdatee Hot  
mix plant  
A/P- Shevgaon - Tal- Shevgaon  
Dist- Nashik



(S.H.Nagare)  
Scientific officer,  
Regional Laboratory, Nashik.

पान माहिती अधिकारी तथा

उप प्रादेशिक अधिकारी

महाराष्ट्र प्रदूषण नियंत्रण मंडळ, अहमदनगर

Udyog Bhavan I<sup>st</sup> Floor, Near ITI Signal, Trimbak Road,  
MIDC Compound, Nashik - 422007.  
Tel: 0253, 2362820 Fax:-0253, 2365150  
Email :- [sonashiklab@mpcb.gov.in](mailto:sonashiklab@mpcb.gov.in)



Maharashtra Pollution Control Board  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

REGIONAL LABORATORY, NASHIK

(An ISO: 9001:2015 & OHSAS: 18001:2007 Certified Laboratory)

To,  
The Sub-Regional Officer,  
M.P.C. Board, A.Nagar

Sub: Analysis report of Ambient Air Samples

Lab Sr. No.- A-840

Date of Collection:- 03/03/2020

Date of Receipt :-06/03/2020

Sample Code No.	Time	SO <sub>2</sub>	NO <sub>x</sub>	RSPM (08 Hrs. )
SRO/ANR/JVS/AAQM/2020/ 1450	12:00	17.37	36.36	84.0
	to 20:00	14.58	31.12	

Note: All the Results are expressed in  $\mu\text{g}/\text{m}^3$

Ambient

M/s- B. J. Mardare  
Ylot Mix Plant  
A.P. Vasudek. Tatshovagon  
Dist- A' Nagar.



*(Signature)*

(S.H.Nagare)  
Scientific officer,  
Regional Laboratory, Nashik.

*(Signature)*  
जन माहिती अधिकारी तथा  
व्यवसायिक अधिकारी

*(Signature)*



# Maharashtra Pollution Control Board

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ

REGIONAL LABORATORY, NASHIK

(An ISO: 9001:2015 & OHSAS: 18001:2007 Certified Laboratory)

To,  
The Sub-Regional Officer,  
M.P.C. Board, A.Nagar

Sub: Analysis report of Ambient Air Samples

Lab Sr. No.- A- 841

Date of Collection:- 03/03/2020

Date of Receipt :-06/03/2020

Sample Code No.	Time	SO <sub>2</sub>	NO <sub>x</sub>	RSPM (08 Hrs.)
SRO/ANR/JVS/AAQM/2020/ 1451	12:30	12.01	25.53	67.0
	to 20:30	09.33	19.23	

Note: All the Results are expressed in  $\mu\text{g}/\text{m}^3$

Ambient

M/s. B. J. Mardale  
Hot Mix Plant  
A/P - Vahur K.  
Tul Shetgaon  
Dist - A Nagar.



(S.H.Nagare)  
Scientific officer,  
Regional Laboratory, Nashik.

मंडळ  
जन जाहती अधिकारी तथा  
उप प्रादेशिक अधिकारी  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ, नाशिक

# महाराष्ट्र प्रदुषण नियंत्रण मंडळ,

उप - प्रादेशिक कार्यालय, अहमदनगर

फोन नं. व फॅक्स नं. -

०२४१-२४७०८५२

ई-मेल - sroahmednagar@mpcb.gov.in



“आपली सेवा आमचे कर्तव्य”

सावित्रीबाई फुले व्यापारी संकुल,  
पहिला मजला, हॉल नं. २ व ३,  
टि.व्ही. सेंटर जवळ, सावेडी,  
अहमदनगर - ४१४००३.

जा.क्र. म.प्र.नि.मं/उ.प्रा.का.अह/ ३७९ /२०२३

दिनांक :- ०७ /०७/२०२३.

प्रति,

श्री. बाळासाहेब जनार्धन मुरदारे,

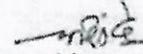
मु.पो. वरुर खुर्द, ता. शेवगांव,

जि. अहमदनगर.

विषय : मोजे वरुर येथील गट नं. ४० मधील तपासणीचे चाचणी अहवाल मिळणेबाबत.

संदर्भ : आपला अर्ज दि. ०७/०७/२०२३.

उपरोक्त विषयान्वये आपला संदर्भिय अर्ज या कार्यालयास प्राप्त झालेला असून सदरील अर्जामध्ये आपण मागीतलेल्या माहितीनुसार या कार्यालयातील उपलब्ध दस्तऐवजानुसार मोजे वरुर ता. शेवगांव, जि. अहमदनगर येथील गट नं. ४० मधील तपासणीचे (AAQM, CAQMS) चाचणीचे अहवाल सोबत जोडलेले आहेत.

  
उप-प्रादेशिक अधिकारी,  
म.प्र.नि. मंडळ, अहमदनगर.

प्रत माहितीस्तव सादर :- प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, नाशिक.



## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2362820

Fax : 0253-2365161

Email : sonashiklab@mpcb.gov.in

Website : http://mpcb.gov.in



Regional Laboratory  
Maharashtra Pollution Control Board,  
1st floor-Udyog Bhavan, Rathi Chowk,  
Near ITI, Trimbak Road, Satpur MIDC,  
NASHIK- 422 007.

Repot Outward No.: MPCB/RL-Nashik/Ambient/23-24/07/2

Date: 06/07/2023 06:04 PM

## Analysis Report-Air (Ambient)

## Client/Industry/location Name &amp; Address

B. J. MURDARE  
O64 Stone crushers

## Sample Details

Field Sample ID :	BR-0044968
Laboratory Sample Code :	MPCB/RL-Nashik/AMB/23-24/20
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Ahmednagar (Mr. Raviraj Patil) (SRO-Ahmednagar)
Seal No. :	236 Opp. Hot Mix Control Room
Type of Industry / Location details :	Red
Sample Collected On :	May 31 2023 10:00:00:00AM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	31-05-2023 10:00	31-05-2023 18:00	92	$\mu\text{g}/\text{m}^3$	
2	PM10	31-05-2023 18:15	01-06-2023 02:15	86	$\mu\text{g}/\text{m}^3$	
3	PM10	01-06-2023 02:30	01-06-2023 10:30	81	$\mu\text{g}/\text{m}^3$	
4	SO2	31-05-2023 10:00	31-05-2023 14:00	15	$\mu\text{g}/\text{m}^3$	
5	SO2	31-05-2023 14:00	31-05-2023 18:00	17	$\mu\text{g}/\text{m}^3$	
6	SO2	31-05-2023 18:00	31-05-2023 22:00	11	$\mu\text{g}/\text{m}^3$	
7	SO2	31-05-2023 22:15	01-06-2023 02:15	13	$\mu\text{g}/\text{m}^3$	
8	SO2	01-06-2023 02:30	01-06-2023 06:30	12	$\mu\text{g}/\text{m}^3$	
9	SO2	01-06-2023 06:30	01-06-2023 10:30	15	$\mu\text{g}/\text{m}^3$	
10	NOx	31-05-2023 10:00	31-05-2023 14:00	34	$\mu\text{g}/\text{m}^3$	
11	NOx	31-05-2023 14:00	31-05-2023 18:00	36	$\mu\text{g}/\text{m}^3$	
12	NOx	31-05-2023 18:00	31-05-2023 22:00	23	$\mu\text{g}/\text{m}^3$	
13	NOx	31-05-2023 22:00	01-06-2023 02:00	25	$\mu\text{g}/\text{m}^3$	
14	NOx	01-06-2023 02:30	01-06-2023 06:30	20	$\mu\text{g}/\text{m}^3$	
15	NOx	01-06-2023 06:30	01-06-2023 10:30	22	$\mu\text{g}/\text{m}^3$	

101

395

Report Type: final

Report generated on: 06/07/2023 06:05 PM

Complied & Approved by: Shantilal Nagare

Reviewed on Date: 06/07/2023 06:04 PM

Reviewed by: Shantilal Nagare

Shantilal Nagare  
I/c Scientific Officer,  
Regional Laboratory, Nashik,

\* Electronic report does not require signature

Phone : 0253-2362820 Fax : 0253-2365161 Email : sonashiklab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<b>Regional Laboratory</b> Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007.
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Repot Outward No.: MPCB/RL-Nashik/Ambient/23-24/07/1  
Date: 06/07/2023 06:03 PM

**Analysis Report-Air (Ambient)**

Client/Industry/location Name & Address
B. J. MURDARE O64 Stone crushers

Sample Details	
Field Sample ID :	BR-0044967
Laboratory Sample Code :	MPCB/RL-Nashik/AMB/23-24/18
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Ahmednagar (Mr. Raviraj Patil) (SRO-Ahmednagar)
Seal No. :	236 Near backside Gate adjacent to Rajjaka Farm Land - West side
Type of Industry / Location details :	Red
Sample Collected On :	May 31 2023 08:00:00:000AM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	31-05-2023 08:00	31-05-2023 16:00	92	$\mu\text{g}/\text{m}^3$	
2	PM10	31-05-2023 16:15	01-06-2023 00:15	85	$\mu\text{g}/\text{m}^3$	
3	PM10	01-06-2023 00:30	01-06-2023 08:30	79	$\mu\text{g}/\text{m}^3$	
4	SO2	31-05-2023 08:00	31-05-2023 12:00	12	$\mu\text{g}/\text{m}^3$	
5	SO2	31-05-2023 12:00	31-05-2023 16:00	14	$\mu\text{g}/\text{m}^3$	
6	SO2	31-05-2023 16:00	31-05-2023 20:00	15	$\mu\text{g}/\text{m}^3$	
7	SO2	31-05-2023 20:00	01-06-2023 00:00	17	$\mu\text{g}/\text{m}^3$	
8	SO2	01-06-2023 00:00	01-06-2023 04:00	9	$\mu\text{g}/\text{m}^3$	
9	SO2	01-06-2023 04:00	01-06-2023 08:00	11	$\mu\text{g}/\text{m}^3$	
10	NOx	31-05-2023 08:00	31-05-2023 12:00	26	$\mu\text{g}/\text{m}^3$	
11	NOx	31-05-2023 12:00	31-05-2023 16:00	28	$\mu\text{g}/\text{m}^3$	
12	NOx	31-05-2023 16:00	31-05-2023 20:00	30	$\mu\text{g}/\text{m}^3$	
13	NOx	31-05-2023 20:00	01-06-2023 00:00	32	$\mu\text{g}/\text{m}^3$	
14	NOx	01-06-2023 00:00	01-06-2023 04:00	19	$\mu\text{g}/\text{m}^3$	
15	NOx	01-06-2023 04:00	01-06-2023 08:00	21	$\mu\text{g}/\text{m}^3$	

103

397

Report Type: final

Report generated on: 06/07/2023 06:04 PM

Complied & Approved by: Shantilal Nagare

Reviewed on Date: 06/07/2023 06:03 PM

Reviewed by: Shantilal Nagare

Shantilal Nagare  
I/c Scientific Officer,  
Regional Laboratory, Nashik,

\* Electronic report does not require signature

## MAHARASHTRA POLLUTION CONTROL BOARD

104

Phone : 0241-2470852  
 Email : sroahmednagar@mpcb.gov.in  
 Visit us At : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Sub Regional Office,  
 Savitribai Fule vayapari sankul,  
 1<sup>st</sup> floor, Hall No. 2 & 3,  
 Near T. V. Centre, Savedi,  
 Ahmednagar - 414003.

Date : 14 / 06 / 2023 to  
 15 / 06 / 2023.

## VISIT REPORT

Name of Industry : M/s. B.J. Murdole,  
 Coat. No. 40, Varur (K)  
 Tal. Shevgaon, Dist, Ahmednagar.

Product Details : Asphalt mix (Hot mix plant)

Consent Status : Valid upto - 30/03/2026.

Industry Representative : Mr. B.J. Murdole.

Contact No and mail ID : murdole.9798 @ rediffmail.com

Observation : (9921740998)

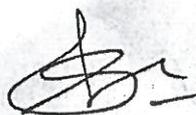
\* Visit paid to industry as per instruction of SRO, Ahmednagar for checking of compliance of consent condition & carried out 24 hours CAAQM<sup>through van</sup> during visit following observation are made as below.

- 1) During visit Hot mix plant is found in operation
- 2) They have provided wet scrubber with stack of height 15.0 mts to Hot mix plant as APC, during visit same is found in operation.
- 3) Raw material loading section (04 hoopers) are covered with tin sheet.
- 4) conveyor belt covered with tin sheet.

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- 5) Provided water sprinkling system at conveyor belt & hooper section, during visit same is found in operation.
- 6) Industry is having 01 no of tanker with capacity 5000 lt (water storage capacity) for regular wetting of the premises.
- 7) Industry has planted approx - 3500 to 4000 nos of trees around the Hot mix plant as per reported by industry representative.
- 8) Industry has submitted BG of Rs. 1.0 lakh as per consent condition, which is valid upto 30/06/2026 & BG of Rs. 25000/- as per ID, which is valid upto - 30/06/2026.
- 9) Kaecha metallic road provided within the industry premises.
- 10) Industry has operated Hot mix plant 12:30 PM to 03:30 PM on 14/06/2023 & 07:30 AM to 10:30 AM & 01:15 PM to 5:00 PM, on 15/06/2023.
- 11) 01 no of CAAM (24 hours) collected within in factory premises (East side of plant) in presence of ~~from~~ industry representative. (through CAAM van)

Remark = Industry shall comply consent & direction condition issued by Board time to time.

  
B.J. Mardare

  
Raviraj Patil (S.O.)  
M.P.C. Board, Ahmednagar.

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0241-2470852

Email : sroahmednagar@mpcb.gov.in

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"Your Service is our Duty"

Sub Regional Office,

Savitribai Fule vayapari sankul,

1<sup>st</sup> floor, Hall No. 2 & 3,

Near T. V. Centre, Savedi,

Ahmednagar - 414003.

Date : 31/05/2023 &

01/06/2023.

## VISIT REPORT

Name of Industry : M/s. B. J. Mardare  
 Coat. no. 40, Yarakk),  
 Tal. shevgaon, Dist. Ahmednagar.

Product Details : Asphalt mix (Hot mix plant)

Consent Status : Valid upto - 30/03/2026.

Industry Representative : Mr. B. J. Mardare.

Contact No and mail ID : mardare.9798@rediffmail.com.  
 9921740998.

Observation :

\* visit paid to industry as per instruction of SRO, Ahmednagar for checking of compliance of consent condition & compliance investigation received from Razzak Baig & as per STN/61E NOT order dated 18/04/2023. for AAM monitoring during visit following observation are made as below.

- 1) During visit Hot mix plant is found in operation.
- 2) They have provided wet scrubber with stack of height 15.0 mts to Hot mix plant as spec. during visit same is found in operation.
- 3) Raw material loading section (ouhoopers) are covered with tin sheet.

- 4) Conveyor belt covered with tin sheet.
- 5) Provided water sprinkling system at conveyor belt & hooper section.
- 6) Industry is having 01 no of tanker with capacity 5000 Lit (water storage capacity) for regular wetting of the premises.
- 7) Industry has planted approx - 3500 to 4000 nos of trees around the Hot mix plant as per reported by industry representative.
- 8) Industry has submitted BCs of Rs. 1.0 lakh as per consent condition, which is valid up to - 30/06/2026, but BC of Rs. 25000/- as per ID not available at site, same is submitted, 30/06/2026.
- 9) Kaccha metallic road provided within premises
- 10) 02 nos of AAM (24 hours) <sup>sample collected</sup> within in factory premises in presence of industry representative.
- 11) Industry has operated hot mix plant 07:30 AM to 09:30 AM & 02:00 PM to 03:15 PM on 31/05/2023 & 08:00 AM to on 01/06/2023.

Remark => Industry shall comply consent & direction condition.



B.J. Murdare  
Civil Engg. Govt. Contractor  
Shevgaon, Dist. Ahmednagar



R.B. Patil (fo)  
M.P.C.B. Ahmednagar.

402  
"Annexure - J"

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Date:-11/07/2023

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Nashik, Udyog Bhavan, 1<sup>st</sup> Floor,  
Trimbak Road, MIDC Comp, Satpur,  
Nashik-422007.

Subject:- Objection on Environmental Compensation wrongly imposed by your good offices.

Ref:-  
1. Consent granted by the board.  
2. Hon'ble NGT order dated 18/04/2023 in OA No.01/2020 (WZ) filed by Razzak Rajmohammad Baig and Ors V/S. The District Collector Ahmednagar & Ors.  
3. Letter No. MPCB/Dir/65 dated 06/07/2023.

Applicant:- Mr. Balasaheb Janardhan Murdare,  
At. Post: Varur Khurd, Taluka. Shevgaon, Dist. Ahmednagar.

Respected Sir/ Madam,

I, Mr. Balasaheb Janardhan Murdare, am owner of the Hot Mix Plant installed at Gat No. 40/1. I have taken permission from your department to run the said plant initially from 21/03/2018 to 30/03/2020 and again from 12/03/2020 to 30/03/2026. However, Mr. Razzaq Rajmohammad Baig has time and again raised objections and made complaints to various authorities with sole intention of extracting monetary benefit from me as well as other persons. Accordingly vide order dated 18/04/2023 passed by the Hon'ble Tribunal wherein was directed to assess the environmental compensation for the period of December 2016 to March 2018.

That the said Hot Mix Plant was not in operation for the period of 2016 to 2018 as I was complying with the guidelines of the MPCB to operate the said plant and started the said plant only after obtaining the Consent to operate dated

  
B.J. Murdare  
Civil Engg. Govt. Contractor  
Shevgaon, Dist. Ahmednagar

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22/03/2018 from your good offices. Further, I have also complied with all the guidelines as and when your good offices have prescribed the same. The complainant has been misleading and misrepresenting me in front of various authorities. It is pertinent to note that the plant is operative only for a short period of time i.e. only for 3-4 hours for 35-40 days of a year as per the requirement of the Government contracts.

Further, I have obtained all the necessary permission before starting the said plant and have also complied with the guidelines of the MPCB. I have purchased the said Hot Mix plant on 17/10/2016 from Gujarat and dt. Purchased diesel generator for the plant on 15.03.2018. Application was made on 04.01.2017 for construction and for starting plant on 03.03.2017 by paying online fee as per rules. From your department On 22/02/2017 the plant was inspected in the report also the plant remained closed. Thereafter it was reported that the said plant had not completely complied with the guidelines of the MPCB. Thereafter, as per the instructions given by the Pollution Control Board from time to time, I have made necessary improvements in the plant as per the rules and I have duly applied to you and the Pollution Control Board has given permission on 21.03.2018 after which I have started the production from the plant.

Further, at the time of visit of the Department of Health, Department of Agriculture at the said plant from time to time on the complaint of Razzak Raja Muhammad Baig, it was also mentioned in their inspection report that the plant was found closed. Hence, as the said Hot Mix plant was not in operation, I hired Deshmukh & Co. for the said government work. The contract for Hot Mix work was signed on 28/07/2016. Due to the above agreement, I received the Govt Commencement Order on 22/09/2016. There was a deadline of 12 months to complete the said work. As my Hot Mix plant was not operational, I had to do the Hot Mix work from someone else. After I brought the Hot Mix plant,



B.J. Murdare  
Civil Engg. Govt. Contractor  
Shevgaon, Dist. Ahmednagar

Razzak Raja Muhammad Baig was harassing me by raising objections even before the construction. When I was testing the plant after constructing the Hot Mix plant, Razzak Raja Mohammad Baig was giving wrong information by taking photos and videos and complaining to his department and other government departments about the damage caused by the stone crusher and Hot Mix plant at the said place. By complaining to the government department that there is only a Hot Mix plant and no stone crusher in my premises, Razzak Raja Muhammad Baig with sole intention of blackmailing me and extracting financial gains is making false complaints before various authorities. I started the production of Hot Mix mixture from 22/03/2018 only after your permission that as there will be no danger to the environment from the Hot Mix plant. Further, my plant usually starts in the month of January depending on the work requirements and the said plant operates for 30 to 40 days in a year for 3 to 4 hours per day as the production from the plant is done as per the requirement of government works. Razzak Raja Muhammad Baig's farm is not adjacent and he is misleading all the concerned authorities by making false complaints and giving wrong information with the intention of extracting monetary benefits from me.

I have taken care all the measures to control the as per the instructions given by the concerned authorities from time to time as per the repeated inspections of your department at my Hot Mix plant. I am a well-educated unemployed civil engineer and since Hot Mix plant is required for government work, I have taken a huge loan and bought an Hot Mix plant. As per the false information provided by Razzak Raja Muhammad Baig from time to time, assuming that we have started the plant from December 2016, I have been asked to pay an amount of Rs. 29,62,500/-. Razzak Raja Muhammad Baig is misleading all departments by making false complaints. I have never been notified about the said complaint nor my say has been taken on record before

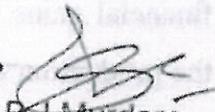


B.J. Murdare  
Civil Engg. Govt. Contractor  
Sonegaon, Dist. Ahmednagar

issuing the said notice dated 06/07/2023 However, I strongly object the Environmental compensation calculation as the plant was not in operation till 21/03/2018 and the department has not given me any chance to put my say on record before issuing the said notice dated 06/07/2023 I have started the Hot Mix plant by fulfilling all the norms since 22/03/2018 not prior.

Hence it is my sincere request to you to kindly take my say on record and re-consider the environmental compensation after taking my evidences on record.

Regards,

  
B.J. Murdare

Civil Engg. Govt. Contractor  
Shevgaon, Dist. Ahmednagar

Mr. Balasaheb Janardhan Murdare

**Copy Submitted to:-**

1. The Principal Scientific Officer, M.P.C.B. Board, Saion Mumbai
2. Sub-Regional Officer, M.P.C.B., Ahmednagar

**Encl.**

1. Tax Invoice of Bitumen palnt & Generator
2. MPCB visit report Dt. 22.02.2017
3. My Comply Latter 14.03.2017
4. Helth Department Visit Report Dt. 24.04.2017
5. Aggriculture Department Visit Report Dt. 02.05.2017
6. Bitumen Plant Aggrement
7. Government Works Work order



Warur Kh., Maharashtra, India  
 86FQ+XQC, Akhegaon Rd, Warur Kh.,  
 Maharashtra 414502, India  
 Lat 19.323194°  
 Long 75.2338636°  
 10/07/23 07:59 AM GMT +05:30



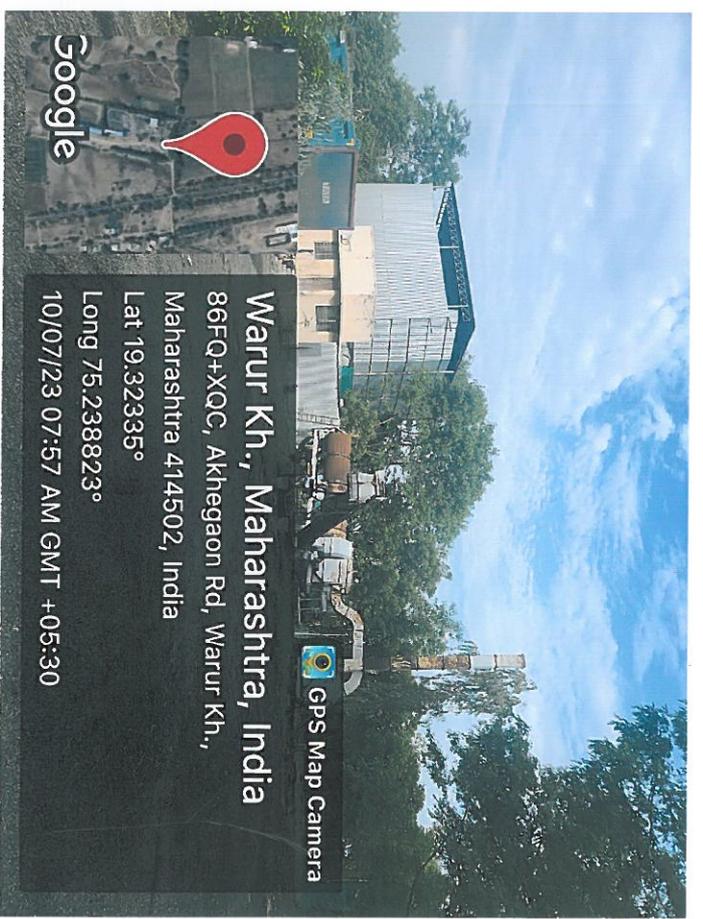
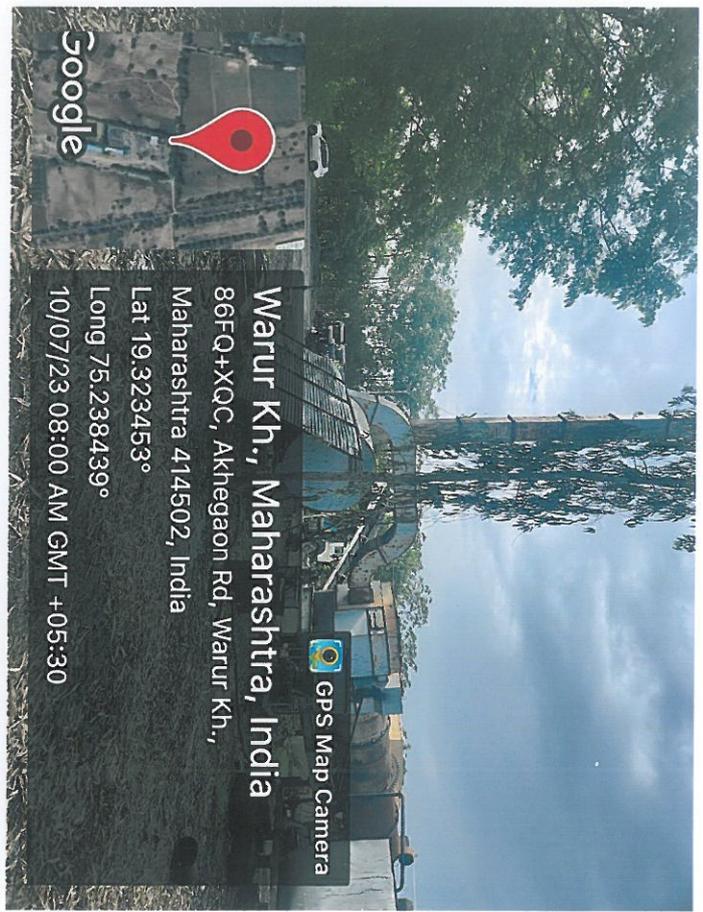
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 Maharashtra 414502, India  
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 Long 75.2338609°  
 10/07/23 07:59 AM GMT +05:30

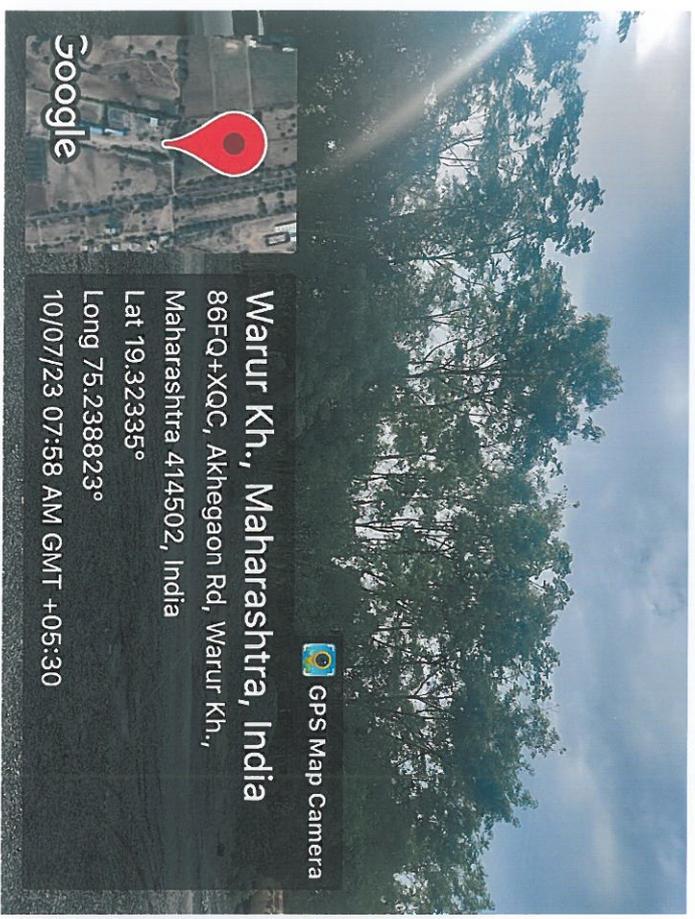


Warur Kh., Maharashtra, India  
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 Maharashtra 414502, India  
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 Long 75.238654°  
 10/07/23 08:01 AM GMT +05:30



Warur Kh., Maharashtra, India  
 86FQ+XQC, Akhegaon Rd, Warur Kh.,  
 Maharashtra 414502, India  
 Lat 19.323377°  
 Long 75.238933°  
 10/07/23 08:02 AM GMT +05:30



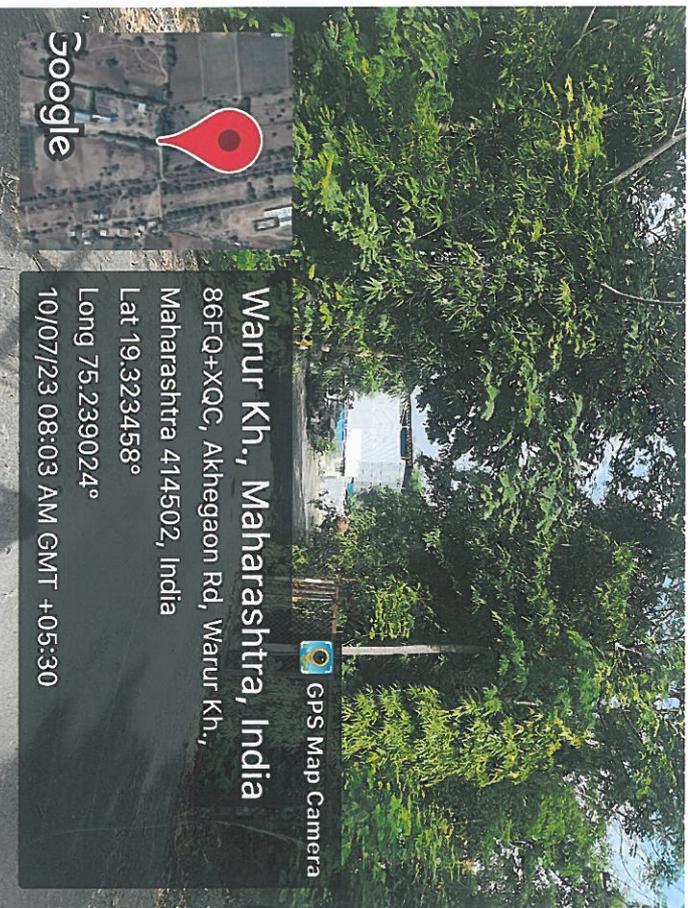




**Warur Kh., Maharashtra, India**  
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GPS Map Camera

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**Warur Kh., Maharashtra, India**  
 86FQ+XQC, Akhegaon Rd, Warur Kh.,  
 Maharashtra 414502, India  
 Lat 19.323458°  
 Long 75.239024°  
 10/07/23 08:03 AM GMT +05:30

GPS Map Camera

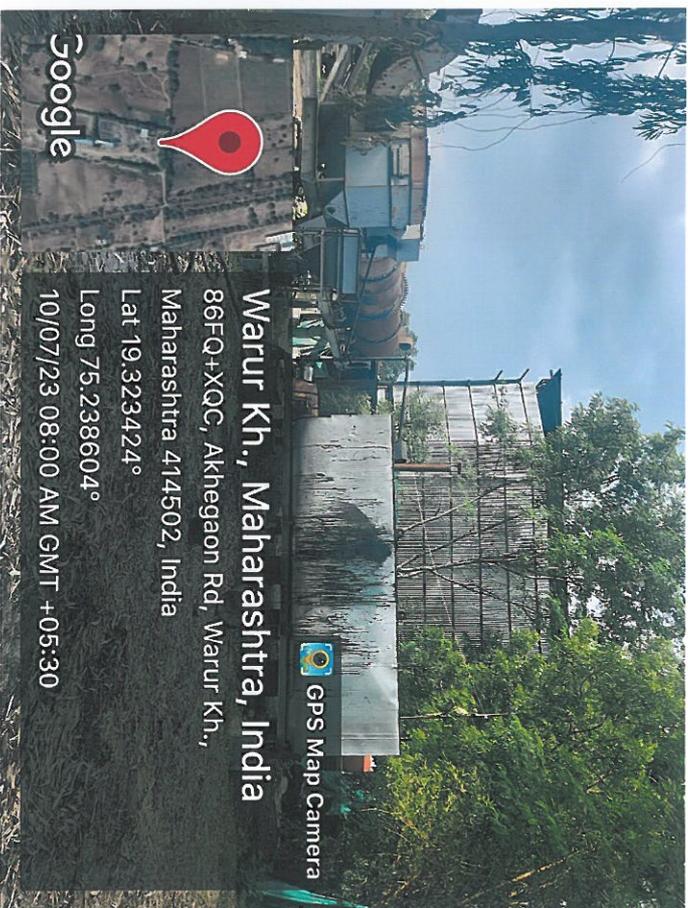
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**Warur Kh., Maharashtra, India**  
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 Long 75.238654°  
 10/07/23 08:01 AM GMT +05:30

GPS Map Camera

Google



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 Maharashtra 414502, India  
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 Long 75.238604°  
 10/07/23 08:00 AM GMT +05:30

GPS Map Camera

Google